

Tenth Series, Vol. XLVI, No. 17

Tuesday, December 19, 1995

Agrahayana 28, 1917 (Saka)

LOK SABHA DEBATES **(English Version)**

Fifteenth Session
(Tenth Lok Sabha)



(Vol. XLVI contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 50.00

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Corrigenda to Lok Sabha Debates

(English Version)

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Tuesday, December 19, 1995/Agrahayana 28, 1917 (Saka)

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<u>Col/Line</u>	<u>For</u>	<u>Read</u>
117/14	SHRI PROBEN DEKA	SHRI PROBIN DEKA
125/28	SHRI K. MRULEE DHARAN	SHRI K. MURALEE DHARAN
146/12/13 (from below)	(KUMARI VIMLA VERMA)	(KUMARI VIMLA VERMA)
167/2	SHRI MOHAMMAD ALL ASHRAF FATMI	SHRI MOHAMMAD ALI ASHRAF FATMI
207/1	CORRECTING REPLY	CORRECTING REPLY
211/13/46 212/6/12/33 213/13/23	(INTERRUPTIONS)	(INTERRUPTIONS)
211/28	(MAYILADUTAKAI)	(MAYILADUTURAI)
212/16	SHRI ATAL BIHARI VAJAPAYEE	SHRI ATAL BIHARI VAJPAYEE
224/3	SHRI MANI SHANKAR AIYER	SHRI MANI SHANKAR AIYAR

CONTENTS

[Tenth Series, Vol. XLVI, Fifteenth Session, 1995/1917 (Saka)]
No. 1, Tuesday, December 19, 1995/Agrahayana 28, 1917 (Saka)

	COLUMNS
WRITTEN ANSWERS TO QUESTIONS	
Starred Questions Nos. 321 to 340	1—16
Unstarred Questions Nos. 3359 to 3531	16—206
Statement correcting the reply to US Q.No. 5100 dated 9.5.1995 Re: Subsidy on Food grains and masons for dilay in correcting the reply.	207
AWARD OF LICENCES TO PRIVATE COMPANIES FOR OPERATING PUBLIC TELECOM SERVICES	207—243
Shri Atal Bihari Vajpayee	212—214
Shri Vidyacharan Shukla	215—216, 220, 238—240
Shri Sharad Yadav	216—221
Shri Mani Shankar Aiyar	221—223
Shri Somnath Chatterjee	224—226
Kumari Mamta Banerjee	226—229
Shri Rabi Ray	229—230
Shri A. Charles	230—232
Shri Chandra Shekhar	232—234
Shri Arjun Singh	234—235
Shri Indrajit Gupta	235—238
Shri P.G. Narayanan	240
Shri Abdul Ghafoor	240—241
STATUTORY RESOLUTION RE: APPROVAL OF CONTINUANCE IN FORCE OF PRESIDENTIAL PROCLAMATION IN RESPECT OF JAMMU AND KASHMIR - Adopted	
Shri S.B. Chavan	243—244
PAPERS LAID ON THE TABLE	245—272
COMMITTEE ON ESTIMATES	
Fifty-fourth Report and Minutes - <i>Presented</i>	272
COMMITTEE ON ESTIMATES	
Action taken Statements - <i>Laid</i>	272—273
COMMITTEE ON PUBLIC UNDERTAKINGS	
Forty-fifth Report - <i>Presented</i>	273
COMMITTEE ON PETITIONS	
Twenty-fourth Report - <i>Presented</i>	273
COMMITTEE ON PAPERS LAID ON THE TABLE	
Nineteenth and Twentieth Reports - <i>Presented</i>	273
STANDING COMMITTEE ON AGRICULTURE	
Twenty-ninth, Thirtieth, Thirty-second and Thirty-fourth Reports - <i>Presented</i>	274
STANDING COMMITTEE ON EXTERNAL AFFAIRS	
Eighth Report, Ninth Report and Minutes - <i>Presented</i>	274
STANDING COMMITTEE ON PETROLEUM AND CHEMICALS	
Twenty-second Report - <i>Presented</i>	274—275
STANDING COMMITTEE ON HOME AFFAIRS	
Twenty-sixth Report - <i>Laid</i>	275

	COLUMNS
BUSINESS ADVISORY COMMITTEE MOTION RE : FIFTY-SEVENTH REPORT - <i>Adopted</i> Sh. Vidyacharan Shukla	275—276
BILL INTRODUCED Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Bill Shri Jagdish Tytler	276

LOK SABHA DEBATES

LOK SABHA

*Tuesday, December 19, 1995/Agrahayana 28,
1917 (Saka)*

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Aerial Seeding

*321. SHRI LAKSHMAN SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have any scheme for afforestation through the aerial seeding;

(b) if so, the States in which it has been implemented and proposed to be implemented;

(c) the work undertaken and targets achieved under the scheme during each of the last three years till date, State-wise; and

(d) the expenditure incurred thereon during the said period, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):
(a) Yes, Sir.

(b) The Aerial Seeding Scheme has been implemented on a pilot basis in Andhra Pradesh, Haryana, Karnataka, Madhya Pradesh, Rajasthan, Tamil Nadu and West Bengal. Due to unsatisfactory results achieved the further implementation of the scheme has been kept in abeyance.

(c) and (d). The details of the expenditure incurred and area covered under aerial seeding pilot project in the last three years are as follows :

(Rs. in lakhs)

(Area in ha.)

S. No.	State/UT	1992-93		1993-94		1994-95	
		Physical Achievement	Central Assistance Released	Physical Achievement	Central Assistance Released	Physical Achievement	Central Assistance Released
1.	Andhra Pradesh	5000	53.580	5000	13.00	-	-
2.	Karnataka	500	12.000	-	-	-	-
3.	Madhya Pradesh	3820	10.000	-	-	-	-
4.	Tamil Nadu	18500	119.815	10000	37.00	-	-
5.	West Bengal	-	4.000*	-	-	-	-
Total		27820	199.395	15000	50.00	-	-

*Has not been utilised

[English]

Women's Conference

*322. SHRI RAM NAIK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have taken any steps to implement the commitments made at the Beijing Women's Conference; and

(b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) and (b). During the 4th World Conference on Women, India made specific commitments in respect of (i) formulation of National Policy on Women (ii) Increased investment of 6% of GDP on Education by 2000 AD (iii) Setting up of Commissioner for Women's Rights and

(iv) Universalisation of Mother and Child Care Programmes through Integrated Child Development Services (ICDS).

The details of draft National Policy on women are now under consultation with NGOs, experts academicians, grassroot level activities etc. A number of such consultations have been held in November-December, 1995.

Action in respect of increased investment of 6% of Gross Domestic Product (GDP) on Education has already been initiated.

The concept paper for the Commissioner for Women's Rights has been discussed with the relevant Ministries of the Central Government, National Commission for Women and with Chief Secretaries/ Secretaries of Home/Social Welfare/Women and Child Development Department of the States for its finalisation.

Universalisation of Mother and Child Care Programmes through ICDS has already been announced. Action for convergence of Women and child development programmes of all social sectors through Indira Mahila Yojana is already underway. Besides, the strengthening of Central Social Welfare Board and its programmes and augmentation of National creche Fund is a continuous process which will benefit the Mother and the Child.

As part of the Commitments, a national level mechanism has been proposed for implementation of action points of Platform For Action which was adopted in the World Conference.

New Methods For Rice Productivity

*323. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of AGRICULTURE be pleased to state:

- whether the Government have considered any new methods to raise the rice productivity;
- if so, the details of these new methods;
- whether such methods have now been devised to identify specific soil constraints in rice growth in the foreign countries; and
- the effort made to obtain knowledge of such methods to boost the rice productivity?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) Yes, Sir.

(b) Hybrid rice technology has been developed and four hybrids with 15-20% higher yield have been released. High yielding varieties with high level of resistance to pests and diseases have been developed for irrigated and rainfed environments. Short duration varieties have also been introduced for intensification of cropping. Technologies like integrated pest management and integrated nutrient management have been developed for wide adoption.

For effective transfer of the productive technologies large scale compact block frontline demonstrations are being laid out all over the country, especially in the rainfed ecologies of eastern India and other critical environments elsewhere. On farm research component built into the village Institute linkage programmes helps greatly in identification of technologies suited to diverse growing conditions.

(c) and (d). Intensive cultivation under conditions of high input management has started eroding the productivity and health of the resource base. An emerging research concept abroad in this context is the inherent soil nutrient supply capacity (SNSC). Reduced SNSC has its adverse effect on N supply to the plant. Need based application of N and other fertilizer nutrients matching the demand of the stage of rice plant growth is being followed in our country.

National Cultural Fund

*324. SHRI BOLLA BULLI RAMAIAH :
SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- whether the Government have recently decided to set up a National Cultural Fund;
- if so, the details thereof;
- the time by which it is likely to be set up; and
- the other creative steps taken by the Government to preserve and promote the cultural heritage of the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) Yes, Sir.

(b) The objectives of the National Cultural Funds are :

- to raise income for the Fund by calling for contributions and donations from corporate sector (private and public), trusts, societies, individuals, etc.; and
- to administer and apply the income raised from the Fund for maintenance of monuments, new and special galleries in museums, inter-disciplinary research, documentation and innovative experiments in arts and to provide assistance for protection, maintenance and promotion of cultural matters and to give suitable assistance to voluntary organisations/registered societies engaged in cultural activities.

The contribution of the Government of India to the corpus of the Fund will be restricted to Rs. 19.5 crores.

(c) Certain modalities still remain to be worked out in consultation with the Ministry of Finance, Ministry of Law and the Planning Commission. Efforts are being made to make the Fund operational at an early date.

(d) The Department of Culture is constantly engaged in the preservation and propagation of art and culture. In to strengthen the cultural resurgence in the country. The thrust of its schemes and programmes has been on dissemination and reaching out to the people to preserve and nurture our rich heritage covering manifestations of a vast range of images of human creativity.

[Translation]

Programme for Rural Youth

*325. SHRI HARI KEWAL PRASED :
SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- whether the Government propose to launch a

comprehensive programme for the development of rural youth with the help of National Service Scheme and other voluntary organisations;

(b) if so, the main features of this programme;

(c) the expenditure proposed to be incurred thereon; and

(d) the extent to which rural youths are likely to be benefited by this programme?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) No, Sir. No new comprehensive programme for the development of rural youth with the assistance of National Service Scheme and other voluntary organisations is at present under consideration of the Government. The Department of Youth Affairs and Sports already have a number of schemes under the 8th Five Year Plan to benefit the rural youth. However, a National Committee under the Chairmanship of Dr. M. Aram, M.P. has been formed to prepare the National Perspective Plan for youth (1995-2020).

(b) to (d). Does not arise.

Procurement of Foodgrains

*326. SHRI NITISH KUMAR :
SHRI NAWAL KISHORE RAI :

Will the Minister of FOOD be pleased to state :

(a) whether foodgrains are procured by the Government at minimum support price with a view to giving the benefit to farmers;

(b) whether the marginal and small farmers are comparatively less benefited under this system;

(c) if so, the reasons therefor; and

(d) the reaction of the Government in this regard?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir.

(b) to (d). A uniform Minimum Support Price is available to all farmers without any discrimination on the basis of the size of their holdings. However, income generated from the sale of foodgrains under the Minimum Support Price depends on the quantity of foodgrains sold by them, which, in turn, depends on many factors like the size of the holdings, productivity and the quantity retained for their own consumption.

[English]

Medicinal Plants

*327. DR. S.P. YADAV : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have noticed that Indian Medicinal Plants are on the verge of extinction;

(b) if so, the reasons therefor; and

(c) the plans chalked out by the Government to preserve and protect these Plants?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):

(a) and (b). According to the surveys conducted by the Botanical Survey of India. Some species of medicinal plants have become vulnerable and endangered. The reasons for such threat faced by these species include unauthorised collections from their natural habitats, natural calamities, developmental activities and changes in the ecological factors and ecosystems.

(c) Following Promotional and regulatory measures have been taken by the Government to conserve and protect these plant species.

(i) *Promotional Measures.*

(1) Under the scheme "Non Timber Forests Produce including Medicinal Plants", the National Afforestation & Eco Development Board under the Ministry of Environment & Forests provides funds for the cultivation of medicinal plants on the basis of plans prepared by the State Governments.

(2) The Ministry of Health & Family Welfare provide funds for the ex-situ cultivation of medicinal plants.

(3) Under a scheme for Assistance to Botanic Gardens, the Ministry of Environment & Forests provides financial assistance to Botanical Gardens for augmenting their facilities in different phytogeographic regions of the country so as to enable them to undertake the conservation and propagation of endangered and endemic plant species of that region, including medicinal plants. These botanic gardens are encouraged to develop protocols for the multiplication of endangered species of plants through tissue culture and seed banks.

(4) Two tissue culture laboratories and seven experimental gardens have been set up under the Botanical Survey of India for multiplication of species and conservation of germ-plasm.

(ii) *Measures for Protection & Regulation*

(1) A Network of Protected Areas such as National Parks, Sanctuaries and Biosphere Reserves for the protection of flora & fauna including threatened species have been established.

(2) Enforcement of the Wild Dite (Protection) Act, 1972 as amended in 1991 which regulated anthropogenic interference in wild habitat.

- (3) Restriction on Commercial Exploitation and export of endangered species through regulations in pursuance of the Convention on Trade in Endangered Species of Fauna and Flora (CITES) and the wildlife (Protection) Act, 1972.

Regional Conference of Ministers

*328. SHRI RABI RAY : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether a regional Conference on the Minister of Food and Civil Supplies, Consumer Affairs and Public Distribution was held recently at Bangalore;

(b) if so, the subjects discussed thereat;

(c) whether the recommendations of the high powered committee to revamp the Public Distribution System were also discussed; and

(d) if so, the outcome thereof?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH) : (a) Yes, Sir.

(b) The status of implementation of the Public Distribution System (PDS)/Revamped Public Distribution System (RPDS), availability and prices of essential commodities, supply of subsidised foodgrains for SC/ST/OBC Hostels and Management Information System for monitoring the PDS were discussed in the meeting.

(c) No, Sir.

(d) Does not arise.

Kerosene Oil

*329. SHRI RAJENDRA AGNIHOTRI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the kerosene oil meant for domestic consumption is being diverted to commercial use;

(b) if so, the reasons therefor;

(c) whether the Government have recently reversed their decision to sell kerosene oil through Public Distribution System, in two colours to an uniform colour; and

(d) if so, the reasons therefor?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH) : (a) and (b). Central Government has not received any report from State Governments and UT Administrations regarding diversion of kerosene oil meant for domestic consumption to commercial use. Kerosene is a highly subsidised product and due to the

difference in the prices of kerosene and diesel oils, there have been reports of adulteration of diesel with kerosene. The distribution of kerosene from the wholesalers to the retailers and further to the consumers under the Public Distribution System is a responsibility of State Governments and UT Administrations. Central Government has advised State Governments and UT Administrations to enforce the provisions of the Essential Commodities Act and take stringent action against persons indulging in such malpractices.

(c) and (d). The Government has no proposal to reverse the decision to supply only blue-dyed kerosene for the Public Distribution System.

Flowers

*330. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have any data in regard to the production of flowers during 1993-94 and 1994-95;

(b) if so, the details thereof, variety-wise;

(c) the status of Indian flowers in the International Market; and

(d) the details of adequate arrangements for storage of flowers made by the Government in the country?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) No, Sir.

(b) Does not arise.

(c) Out of annual world trade worth 5 billion US dollars in floriculture products India's share in 1994-5 was 10 million US dollars.

(d) Assistance is provided for setting up of cold-storage facilities in production areas as well as at selected airports for perishable horticultural commodities including flowers. So far assistance has been released for 54 cold stores in the production areas and 6 walk-in-type cold stores at Delhi, Bombay, Bangalore, Madras, Calcutta and Trivandrum airports.

Wild Animals in Zoos

*331. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether wild animals kept in various Zoos in the country are facing death because of poor maintenance in zoos and some of these animals are also being sold to the various circuses to show off their feats;

(b) if so, the details thereof;

(c) whether the Government have issued any guidelines to give protection to these wild animals; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) and (b). Animals kept in some of the zoos are not having proper enclosures as envisaged in the Recognition of zoo Rules, 1992. Central Zoo Authority has been evaluating and monitoring the management of various Zoos. The Zoos have been given a definite time-frame to come-up to the prescribed standards.

Prince of Wales Zoological Garden, Lucknow sold 2 Hippopotamus to Gemini circus. This has been challenged in High Court of Delhi in Writ Petition C.W.No. 1858/95. The matter is sub-judice.

(c) and (d). Recognition of Zoos Rules, 1992 prescribe minimum standards for housing, upkeep, health care and planned breeding of Zoo animals.

[Translation]

UNICEF Assistance

*332. SHRI DATTA MEGHE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the schemes for propagation of the education being launched with the assistance of "UNICEF" in the country;

(b) the targets fixed for these schemes at the time of their introduction;

(c) the progress made so far in this regard; and

(d) the amount spent on these schemes so far, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) UNICEF support is within the framework of Master Plan of Operations (MPO) 1991-95; in education sector, support is mainly for Primary Education, Literacy and Bihar Education Project (BEP).

(b) and (c). Except Bihar Education Project (BEP), the other programmes are process oriented and have no physical targets.

Bihar Education Project has covered 7 districts while originally 20 were envisaged. Mid-term review of BEP has recommended its consolidation.

(d) Cumulative Expenditure in the education sector since the commencement of the MPO is US \$ 22.14 million.

State-wise cumulative expenditure incurred during the period is given in the enclosed statement.

STATEMENT

UNICEF supported Education Activities in States from 1991 to 1995 (In US Dollars)

Name of the State	1991-94	1995
Andhra Pradesh	409,000	
Assam	36,300	
Bihar	9,051,900	
Gujarat	197,700	
Karnataka	100	
Kerala	10,300	4,940,377*
Maharashtra	390,000	
Madhya Pradesh	1,050,800	
Orissa	190,400	
Rajasthan	168,500	
Tamil Nadu	100,500	
Uttar Pradesh	491,500	
West Bengal	439,000	
Other States	171,400	
Total	17,648,777	
National level (GC)	4,491,000	
Grand Total	22,139,777	(22.14 million)

*Break-up for States for 1995 not available.

[English]

Monocrotophos

*333. DR. R. MALLU : Will the Minister of AGRICULTURE be pleased to state :

(a) the crops for which "monocrotophos" used in India;

(b) whether farmers are using this pesticide on a large scale;

(c) if so, the details thereof; and

(d) the extent to which it is useful?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) It is registered for use against the pests of Cotton, rice, pulses, oilseeds, vegetables and fruit crops.

(b) Yes, Sir.

(c) Its consumption during 1992-93 and 1993-94 was 4,501 MT and 4,245 MT (Technical grade) which constituted 6.45% and 6.66% respectively of total pesticide consumption in the country.

(d) Monocrotophos is a broad spectrum insecticide and it is effective against sucking and chewing pests of many crops.

[Translation]

Barren Land

*334. DR. P.R. GANGWAR : Will the Minister of AGRICULTURE be pleased to state :

(a) the total area of barren land converted into the cultivable land during the last three years;

(b) the estimated amount spent on the development of barren land under the various schemes the above period, year-wise;

(c) whether a large area of barren land is still lying in the country;

(d) whether our scientists have made any research to convert the barren land into cultivable land at low cost; and

(e) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) and (b). Barren land includes exposed steep mountain slopes, snow covered and such other areas which cannot be brought under cultivation at an economic cost. There is no programme to bring barren land under cultivation. However, Department of Wasteland Development have reported reclamation of 1.32 lakh ha. of barren wastel and for fuel wood and fodder production. An amount of Rs. 112.41 crores has been spent for this purpose since 1992-93.

(c) An area of 19.38 million ha. of barren and unculturable lands has been estimated in the year 1992-93.

(d) No, Sir.

(e) Does not arise.

Performance of Hockey Team

*335. KUMARI UMA BHARTI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of International level tournaments in which the Indian Hockey team has participated during the last three years and the number of tournaments won by the team;

(b) whether the performance of Indian Hockey team is on decline for the last one decade;

(c) if so, the reasons therefor; and

(d) the amount spent by the Government for imparting training and promoting Hockey during the last three years, year-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) Indian team participated in 14 International level tournaments during 1993 to 1995 and won first position in 4 tournaments, second position in 4 tournaments and third position in 3 tournaments;

(b) No, Sir.

(c) Does not arise.

(d) The amount spent by Government during three years is as below :

1993-94 : Rs. 62,02,246/-

1994-95 : Rs. 70,65,982/-

(upto 15.12.1995) 1995-96 : Rs. 51,14,733/-

[English]

Meetings of Chairmen of State Pollution Control Boards

*336. SHRI PRABHU DAYAL KATHERIA :
SHRIMATI MAHENDRA KUMARI :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether a two-day meeting of the Chairman of the State Pollution Control Board was held in New Delhi during the first week of December, 1995.

(b) if so, the details of the participants, subjects discussed and the important decision taken at the meeting;

(c) whether the Government propose to amend the existing Pollution Control Acts in pursuance of the decisions taken at the aforesaid meeting;

(d) if so, the details thereof, and

(e) the other steps proposed to be taken by the Government to implement the decisions taken at this meeting?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):

(a) Yes, Sir. A meeting of Chairmen and Member Secretaries of the State Pollution Control Boards was held in New Delhi during 4-5 December, 1995.

(b) to (e). A meeting of the Chairmen and Member secretaries was held in Delhi during 4-5 December, 1995. It was chaired by the Chairman, Central Pollution Control Board and attended by representatives of the Pollution Control Boards and Pollution Control Committees of the following States in Union territories:

Andhra Pradesh, Assam, Bihar, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Meghalaya, Manipur, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal, Chandigarh, Delhi.

List of subjects discussed in the above meeting include the following :

1. Cess reimbursement and strengthening of Pollution Control Boards/Pollution Control Committees.

2. Sharing of operation and maintenance cost for monitoring of air and water quality.
3. Strategy to ensure regular operation and maintenance of pollution control equipments.
4. Hazardous Waste Management and issuance of authorisation for waste disposal.
5. Financial assistance from the Union Ministry of Environment and Forests to State Pollution Control Boards and Pollution Control committees of UTs during 1995-96 for pollution prevention and control programme.
6. The role of Pollution Control Boards' and Pollution Control Committees in Solid Waste management.
7. Implementation of Coastal Regulation Zone and Hot Spots in coastal areas.
8. Criteria for defining easily biodegradable and non-bio-degradable waste for assessment of cess under Water (Prevention and Control of Pollution) Cess Act, 1977.
9. Activities to be taken up by the zonal offices of CPCB on the suggestions of State Boards.

The major decisions taken in the above meeting of Chairman and Member Secretaries include the following;

1. *Pollution Awareness and Assistance Centres (PAAC)*

Pollution awareness and assistance centres are to be set up in the Central Pollution Control Board, State Pollution Control Boards and the Pollution Control Committees in the Union Territories. The Centres will be responsible for dissemination of information and public interaction for pollution control activities. The Centres will receive suggestions and complaints from public for necessary action by the Board/Committees or through the concerned authorities. Steps have been initiated to set up these centres.

2. *Abatement of Pollution through Community Action (APCA)*

A scheme for Abatement of Pollution through Community Action is to be launched. The primary objective of this scheme is to enlist public support and involvement for cleaning up of neighbourhood areas. Vehicular emission control, noise control and waste minimisation are among the activities to be taken up under this scheme. Anti-pollution campaigns will be organised and the first week of every month will be observed as anti-pollution week. Through this scheme, assistance is to be given to NGOs, Housing Associations, Students and Ex-servicemen. For implementation of this scheme, area-wise Pollution Control Action Groups, Pollution Control Wardens and Pollution Control Scouts will be designated. Action has been initiated on this proposal.

Consumption of Foodgrains

*337. SHRI MOHAN SINGH (DEORIA) :
SHRI VIJAY NAVAL PATIL :

Will the Minister of AGRICULTURE be pleased to state:

(a) the total consumption of Agricultural products as against the total Agricultural production in the country during the year 1994-95;

(b) whether the per capita availability/consumption of foodgrains is being maintained.

(c) if so, the details of per capita availability/consumption of foodgrains during Eighth Plan, year-wise; and

(d) the reasons for decline, if any, registered, in the per capita availability/consumption of foodgrains during the above period?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) Estimates of aggregate consumption of agricultural products are not being generated. However, the total consumption of foodgrains during 1995 was estimated to be about 187.8 million tonnes as against the production of 191.10 million tonnes.

Year	Per Capita net availability of foodgrains (Gms/day)
1993	462.7 (P)
1994	469.5 (p)
1995	501.9 (p)

(P) = Provisional

(d). There has been increase in the per capita availability of foodgrains.

[Translation]

Assistance from U.N.D.P.

*338. SHRI RAMESHWAR PATIDAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether financial/technical assistance is likely to be available to the Indian Forestry Research Council and other educational institutions from the United Nations Development Programme (UNDP) for increasing their capacity in the field of Forestry Research;

(b) if so, the details thereof; and

(c) the details of the schemes likely to be introduced therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) to (c) The UNDP is extending assistance to a project for "Strengthening and Developing the Indian Council of Forestry Research and Education". The project is being implemented over a period of five years i.e. during 1992-97.

Government of India's contribution and UNDP assistance are of the order of Rs. 21.94 million and US\$ 2.56 million respectively. The salient components incorporated in the project include purchase of equipment and material, organising of training and demonstrations for (farmers, women and tribals, collaboration with State research organisations for dissemination of technological packages; utilisation of national and international consultancy services and undertaking survey and studies related to forestry problems.

[English]

Objectives of National Parks and Sanctuaries

*339. SHRI BIJOY KRISHNA HANDIQUE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have assessed the objectives of carving out of 514 National Parks and Sanctuaries as protected areas in order to preserve the varied fauna of the country;

(b) if so, to what extent these objectives have been achieved; and

(c) the reasons for shortcomings, if any?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):

(a) to (c). National Parks and Wildlife Sanctuaries are established under the provisions of the Wildlife (Protection) Act, 1972 to protect and develop areas which are significant for their ecological, faunal, floral geomorphological or zoological characteristics. The wildlife Institute of India, Dehradun has recommended increasing the protected network to 4.6% of the geographical areas of the country to cover representative areas of all biogeographic zones. At present there are 521 protected areas which constitutes 4.52% of the geographical area of the country. Thus we are not far from our target.

Facilities at Minor Harbours

*340. SHRI C.K. KUPPUSWAMY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether enough infrastructural facilities have not been created at minor harbours of the Country due to which fishing activities could not be done properly in these minor harbours;

(b) if so, the reasons therefor; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) to (c). Infrastructure facilities have been provided at 27 minor fishing harbours established all over the coast of India. These fishing harbours have some or all of the facilities for landing, berthing, auction,

of fish, repairs, water supply, diesel supply and other activities. In addition, 112 fish landing centres have also been established to cater to the traditional and mechanised fishing fleet. It is estimated that about half of the mechanised fishing boats now have facilities for landing and berthing at the minor fishing harbours and fish landing centres.

Biography of Freedom Fighters

3359. SHRI CHANDRESH PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of proposals received from each State for the publication of Biographies of Freedom Fighters, Artists, Musicians, Poets and prominent persons who played part in Freedom struggle and played important role in social works during the last three years and current year;

(b) the action taken on those proposals and the outcome thereof;

(c) the number of such publications published during the above period and the expenses incurred thereon, year-wise; and

(d) the number of such publications proposed to be published in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (d). The information is being collected and will be laid on the Table of the House.

Pulses

3360. SHRI SANAT KUMAR MANDAL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether West Bengal is a region where pulses cultivation can be promoted in a big way; and

(b) if so, the assistance proposed to be rendered by the Government to the West Bengal Government on this behalf?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) There is a general decline in production of pulses since 1987-88. However, there is some scope for increasing the production of Rabi Arhar, Lentil and summer pulses like Moong Urad etc.

(b) The National Pulses Development Project (NPDP) is being implemented in the district of Malda, Murshidabad, and Nadia in West Bengal during the VIIIth Five Year Plan. Under the Project, assistance is provided to the farmers on production and distribution of seeds, Rhizobial cultures, sprinkler sets, improved farm implements etc. Pheromone Traps, Integrated Pest Management, Demonstration, Dal Processors/Storage

bins, Micro-nutrients, opening of retail outlets and Training. Further production technologies are being disseminated through Frontline Demonstrations by Indian Council of Agricultural Research (ICAR) and Block Demonstrations by State Department of Agriculture. The cost of the project is being shared by the Government of India and the State on 75:25 basis.

Education for Minorities

3361. SHRI SHIV SHARAN VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether financial aid amounting to Rs. 4.57 crore, has given for development of the educational infrastructure in areas of concentration of educationally backward minorities; and

(b) if so, the details regarding the other special measures taken by the Government for the spread of education among minorities particularly in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) : (KUMARI SELJA) : (a) Yes, Sir.

(b) In pursuance of the Programme of Action, 1992 two new central schemes were launched in 1993-94 for the educational development of educationally backward minorities. Under these schemes, the following financial assistance was given to Uttar Pradesh :

Scheme	Year	Amount
		(Rs. in lakhs)
Area Intensive Programme for Educationally Backward Minorities	1993-94	45.00
	1994-95	83.51
Scheme of Modernisation of Madrasa Education.	1993-94	3.04
	1994-95	11.69

Financial Grant for Stenography

3362. PROF. PREM DHUMAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a proposal for financial grant has been submitted to his Ministry for honouring the record maker in Stenography whose name figured in Guinness Book of World Record; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) : (a) and (b). The information is being collected and will be laid on the Table of the House.

Sun Temple

3363. SHRI PARAS RAM BHARDWAJ :
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have decided to artificially light the monuments during the night barring the full moon period;

(b) if so, whether the Government have received any comments in this regard;

(c) if so, the details thereof;

(d) whether the flood-lighting of the Sun Temple at Konark (Orissa) has already attracted a lot of insects which have damaged the monuments; and

(e) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) No, Sir.

(b) and (c). Do not arise.

(d) Due to environs of the Sun Temple, Konark and flood lighting, some insect activity has been observed in certain areas over certain periods.

(e) Besides restricting the intensity and duration of flood lighting, other remedial measures like chemical cleaning, insecticidal treatments etc. are carried out periodically.

[Translation]

FPS to Unemployed Youths

3364. SHRI ARJUN SINGH YADAV :
SHRI HARI KEWAL PRASAD :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have any proposal to allot Fair Price Shops under the Public Distribution System to the unemployed youths on cooperative basis in Uttar Pradesh in the near future;

(b) if so, the details thereof;

(c) the date from which the proposed scheme is likely to be introduced; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) No, Sir.

(b) and (c) Do not arise.

(d) Allotment of Fair Price Shops is a matter within the administrative jurisdiction of the State Governments. Central Government has advised State Governments to give priority to cooperatives, women, persons belonging to Scheduled Castes and Schedules Tribes (SC/ST) and ex-servicemen. They have also been advised to reserve a certain percentage of Fair Price Shops for persons belonging to SC/ST.

[English]

Mangrove Forests of Sunderbans

3365. SHRI SUKHENDU KHAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether central assistance for the unique programme of maintaining the magnificent mangrove forests for sunderbans in West Bengal is held up for a long time;

(b) if so, the details thereof;

(c) the reasons therefor; and

(d) the steps taken by the Government to provide assistance to the State?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) to (d). Sunderbans is among the fifteen areas in the country selected for conservation activities under the Mangrove Conservation Programme. The Ministry has provided a grant of Rs. 194 lakhs so far to the Government of West Bengal for activities such as survey and demarcation, afforestation of degraded mangrove areas, nursery development, protection and environmental awareness. The management action plans submitted by the State Government have been examined by the Ministry and the action for the release of the financial assistance is being taken.

[Translation]

Soyabean Cultivation

3366. SHRIMATI BHAVNA CHIKHLIA :
SHRI N.J. RATHVA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a vast scope for the expansion of area under Soyabean cultivation in the country;

(b) if so, the details thereof, State-wise;

(c) whether the Government have taken any steps to provide marketing facilities for the sale of Soyabean;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) and (b). Yes, Sir. The details of State-wise area coverage from 1991-92 to 1993-94 are enclosed as statement.

(c) to (e). In order to provide marketing facilities for soyabean, Government of India has fixed a support price of Rs. 680 and Rs. 600 for Yellow and Black variety of soyabean respectively for the year 1995-96. Further, National Agricultural Cooperative Marketing Federation of India (NAFED) has been entrusted with the responsibility to undertake price support operations if the market price rules below the support price.

STATEMENT

State-Wise Area of Soyabean from
1991-92 to 1993-94

State	(Thousand hectares)		
	1991-92	1992-93	1993-94
Andhra Pradesh	0.4	2.6	4.5
Arunachal Pradesh	1.8	1.9	2.0
Gujarat	22.6	17.0	18.4
Himachal Pradesh	0.6	0.9	0.8
Karnataka	31.9	41.3	37.8
Madhya Pradesh	2648.8	3054.0	3289.6
Maharashtra	273.7	365.0	501.7
Meghalaya	0.9	0.9	0.9
Mizoram	1.4	1.3	1.3
Nagaland	3.2	3.5	4.0
Orissa	0.9	0.9	0.9
Rajasthan	171.9	264.8	345.5
Sikkim	5.4	3.6	3.6
Uttar Pradesh	20.9	30.4	36.0
West Bengal	0.4	0.6	0.5
All India	3184.8	3788.7	4247.5

Fruits and Vegetables

3367. SHRI SURENDRA PAL PATHAK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government propose to set up production centres with a view to promote production of the fruits and vegetables and to provide facility for their natural growth in good environment and saving them from chemical elements; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) No, Sir.

(b) Does not arise.

[English]

Voluntary Organisations

3368. SHRI DHARMABHIKSHAM : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the voluntary organisations benefited through the Centrally Assisted Afforestation Schemes; and

(b) the amount provided to each Voluntary Organisation, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) and (b). A statewise list indicating the amount of

assistance provided to Voluntary Organisations under afforestation schemes in the three years 1992-95 is given in the enclosed Statement.

STATEMENT

The Statewise Names of the Vol. Organisations which were Given Grant for Afforestation

State	Name of the Voluntary Agency	Amount Released (Rs. in lakhs)		
		1992-93	1993-94	1994-95
1	2	3	4	5
A. VOLUNTARY ORGANISATIONS ASSISTED BY NATIONAL AFFORESTATION AND ECO-DEVELOPMENT BOARD.				
Andhra Pradesh	Priya Darshni Social Forestry Dev. Society	1.20	-	-
	Padma Video Cultural Association	2.03	-	-
	ST/SC/BC and Minorities Welfare Seva Sangam	2.07	-	2.07
	Social Action for Social Dev.	0.82	-	-
	South Indian Energy Plantation Society	2.39	-	-
	A.P. Tribal Welfare Union	-	1.00	-
	Indira Gandhi Energy Plantation Dev. Society	-	3.00	-
	Active	-	0.35	-
	Rayalseema Social Service Samiti	-	-	2.00
	Vyavsayaka Maryu Sanghika Abhiraddi Sanstha	-	-	1.30
	Venkateshwara Rural Service Society	-	-	1.00
	Shiva Harijan Mahila Mandal	-	-	1.38
	Bihar	Society of Hill Resource Management School	22.46	20.45
Grameen Vikas Parishad		4.19	-	6.29
Santhal Pargana Gram Udyog Paryavaran Samiti		3.00	-	-
Vikas Bharati		3.00	1.77	2.07
Gram Vikas Kendra		1.24	1.50	-
Bihar Grameen Kisan Vikas Sangh		2.50	1.50	3.47
Bihar Relief Committee		0.72	-	-
Jan Vikas Kendra		0.23	-	-
Aggrarian Assistance Association		-	5.10	1.15
Amlagora Seva Foundation		-	0.72	1.47
Ranchi Consortian for Community Forestry		-	1.75	-
Nav Bharat Jagriti Kendra		-	3.71	-
Maa Durga Vikas Samittee		-	-	1.86
Singhbhum Gram Unhayan Samiti		-	-	0.53
Nature conservation Society		-	-	2.00
Gujarat	Vanvasi Mahila Grah Udyog Utpadak Sahakari Mandli	1.91	7.90	7.17
	Aga Khan Rural Support Programme	-	2.72	-
	International Rural Education and Cultural Association	0.50	0.50	-
Haryana	Bharat Yatra Trust	5.00	-	-
	Khori Centre	9.13	-	-
	Choudhary Greening and Welfare Society	3.00	-	-

1	2	3	4	5
Himachal Pradesh	Huchi	2.42	-	-
	Himalaya Wastelands Dev. Poll. Control	-	2.00	1.83
	Mahila Mandal	-	0.42	-
J and K	Shiva Gram Udyog Mandal	1.00	-	1.80
Karnataka	Taraballu Rural Dev. Foundation	1.53	-	-
Maharashtra	Jeevan Sansthan	1.48	-	-
	NIRID	-	9.99	-
Manipur	Volunteers for Scientific Action Rural Dev.	2.39	-	-
	South Eastern Rural Dev. Organisation	1.00	-	-
Mizoram	Mizoram Voluntary Society	3.35	-	-
M.P.	M.P. Grameen Vikas Mandal	3.95	-	-
	National Centre for Human Development and Environment	3.82	1.70	-
	Prayog Samaj Savi Santhan	-	-	1.76
	Seva Niketan	-	-	0.68
	Naujhil Integrated Rural Proj. for Health Development Alternative	2.39	-	-
New Delhi	Centre for improvement of Rural Employees	0.37	0.48	-
	EME Adventure Sports Association	2.14	-	-
	Society for Promotion of Wasteland Dev.	-	0.85	-
		-	-	1.35
		-	-	-
Orissa	Arun Institute for Rural Affairs	1.79	-	-
	Kasturibai Mahila Samiti	2.00	3.00	2.00
	Vikas Parishad	0.80	-	-
	Shiksha Niketan	2.53	-	-
	Gandhion Institute for Tech. Advancement	-	3.00	1.00
	All India Harijan Sewak Sangh	-	2.55	-
	Bidyut club	-	0.55	-
	Gobinath Jubak Sevak Sangh	-	0.64	-
	Orissa Social Rural Tech. Institute	-	2.72	3.63
	Gram Sewa Mandal	-	0.23	-
	India Development Project	-	0.50	-
	Sishurajia club	-	-	5.07
	Akhil Bharat Anusuchit Jati Parishad	-	-	2.00
	Adarsha Sewa Sangathan	-	-	3.40
	Cuttack Zilla Harijan Adivasi Sewa Sanskar Yojana	1.91	-	2.00
Institute for Self Employment and Rural Dev.	-	-	1.88	
Adivasi Harijan Welfare Agency	-	-	2.66	
Rajasthan	Vikas Sansthan	-	1.00	1.00
	Malmatha Van Shramik Sahakari Samiti	0.57	-	-
	Vidya Bhawan Krishi Vigyan Kendra	2.00	-	-
	Gayatri Shiksha Sadan Sansthan	1.50	-	0.88
	Sri Nathdwara Temple Board	1.50	-	-
	Vannad Sanstha	2.20	1.99	1.04
	Mota Pondha Vibhag Vriksha Utpadak Samiti	2.70	-	-
	Sevanjali Society	-	0.58	-
	Vindyanchal Paryavaran Abhiyan Samiti	-	0.19	0.21

1	2	3	4	5
Sikkim	Paryavaran Samrakshan Samiti	-	1.50	1.50
Tamil Nadu	Rural Education and Development Society	2.48	-	-
	ARCOD	1.47	-	-
	Centre for Service and Research	0.40	-	-
	Gandhigram Rural Instt.	2.00	2.50	-
	Community Action for Food and Rural Development	0.49	-	2.00
	T.N. Board for Rural Dev.	3.00	-	-
	Activists for Social Alternatives	4.50	2.50	4.01
	Sempatty Hill Initiators for Ecological Development	1.00	-	1.17
	Village Reconstructions and Dev. Project	-	0.93	-
	St. Joseph's Edu. Trust	-	3.00	4.87
	SVS Edu. Trust	-	-	1.75
	Rural Edu. for Action and Development	-	-	1.03
	Action Group for Rural Organisation	-	-	3.00
	Gramodaya	-	-	1.83
	Centre for Peace and Rural Development	-	-	2.00
	Sustainable Agr. and Env. Vol. Action	-	-	1.50
	Palni Hill Conservation Council	-	-	2.50
	Centre for Rural Edu. Research and Dev. Asso.	-	-	1.00
	St. John's Edu. Trust	-	-	1.40
Tripura	Tripura Adimjati Sevak Sangh	0.50	-	-
Uttar Pradesh	Kisan Vriksharopan Samiti	2.00	-	-
	Unik Gramodya Sansthan	3.00	-	-
	Indira Vikas Nursery	2.99	5.31	3.64
	Madhav Seva Sansthan	3.50	-	-
	Central Himalayan Rural Action Group	14.76	10.98	-
	AAROHI	-	3.00	1.00
	Pan Himalayan Grassroot Dev. Foundation	-	3.15	2.00
	Bal Bharti Vidya Mandir Samiti	-	-	1.50
	Gramin Vikas Samiti	-	-	1.33
	Nav Yuvak Vikas Sanstha	-	-	1.31
	Bhootpufva Sainik Par. Smrakshan Samiti	-	-	2.00
West Bengal	Khayerboni Gram Unnayan Samiti	0.09	2.73	3.78
	Kamalpur Adibasi Mahila Unnayan Samiti	0.40	-	-
	Vivekanand Adibasi Kalyan Samiti	0.47	-	-
	School of Fundamental Research	1.78	1.58	1.00
	Liberal Association for Movement of People	1.00	1.36	3.77
	Amar Seva Sangh	1.38	-	-
	Marshal Dahar Gunta	0.54	-	-
	Purulia Palli Seva Sangh	2.25	-	-
	Institute of Training and Development	0.50	0.22	-
	Manbhumi Jatya, Palli Seva Sangh	0.27	-	-
	Amlatora Palli Seva Sangh	-	0.93	0.93
	Chamtagora Adivasi Mahila Samiti	-	0.50	-
	Vivekananda Lokshiksha	-	0.27	3.11

1	2	3	4	5
	Dhorani Nagar Rural Dev. Society	-	1.50	3.60
	Jamgoria Sevabrata	-	3.77	-
	Regional Research and Study Centre	-	4.00	10.13
	Purbachal Nivedita Mahila Samiti	-	-	0.51
	Manab Kalyan Khadi Gram Udyog Samiti	-	-	2.10
	Dr. Ambedkar Society	-	-	1.00
	The Wave of Environment	-	-	2.00
	DERA	-	-	0.30
	Mahesana Santalpara Adivasi Mahila Samiti	-	0.56	-
	Dhorani Roy Memorial Self Training School	-	-	1.00
B. VOLUNTARY ORGANISATIONS ASSITED BY NATIONAL WASTELANDS DEVELOPMENT BOARD				
Andhra Pradesh	Socio-Economic Educational Development Society	1.07		0.53
	Praja Bhartiya Seva Samiti	1.50		
	Rural Education and Economic Development Society	0.60		
	Krishnaveni Tree Grower's Society	1.10		1.38
	Integrated Rural Development Welfare Society	1.05		
	Sowjana Youth Association	0.97		
	Rural Development Society	1.50		
	Social Action for Social Development	0.50	1.65	
	Venkatwshwara Tree Grower's Co-operative Society	1.93		1.93
	Rishi Valley School	4.00		
	Peoples Organisations for Rural Poor		1.00	
	Indira Integrated Development Society		1.00	
	Centre for Social Development		0.36	
	Padma Vedio Cultural Association		2.00	
	SADHANA		0.77	
	Gunttor Rural Educational Development Society		1.16	
	Society for Integrated Rural Development Programme		0.77	
	Trust for Rural Upliftment and Education		1.13	
	Youth Action for Rural Development		1.16	
	Deccan Development Society		27.84	
	Sree Durga Educational Society			1.99
	Rural Development Organisation			1.16
	Sanjay Gandhi Memorial Energy Plantation Society			1.16
	Rural Educational and Awareness Development Society			1.12
	Good Samaritan Evangelical and Social Welfare Association			0.78
	Chaitanya Rural Development Association			1.16
	People's action in Development			2.87
	Society for Action with Rural Poor			1.08
	Bright Integrated Rural Development Society			1.96
	Action Group for Rural Organisation (Agro)			1.55
	Navajeevan Seva Sangam			1.16
	Mother India Community Development Association			0.54
	Research Integrated Social Development Action			1.08

1	2	3	4	5
	Voluntary Organisation for Integrated Community Emanicipation			1.52
	Seva Bharathi			0.85
	Sri Sita Ramanjaneya Udyamavana Samithi			0.90
	The MYRADA			5.28
	Action for Girijan Development			0.85
	Youth for Action			2.87
	Society for Human Dev. and Rural Prosperity			0.97
Bihar	Shivani Vrikshropan Van Vikash Gram Samiti	2.00		
	Consortium of Human Enlargement and Technology	0.75		
	Nature Association (CHETNA)			
	ADITHI	1.76	2.92	
	Grameen Vikas Parishad	4.36		
	B.N. College, Deptt. of Botany		0.40	
	Santhal Pargana Gramodhyog Samiti		3.23	
	Purnia Zilla Samagra Vikas Parishad		3.00	
	Sarvodaya Seva Sangha		2.38	
	Society for Hill Resources Management School		11.86	
	DRDA, Lohardaga (on behalf of 17 NGO)			103.41
	Bihar Relief Committee			0.72
	Santhal Pargana Vikas and Seva Sansthan			0.49
	Bihar Gramin Antodaya Vikas Parishad			2.25
Delhi	All India Gram Pradhan Sangh		2.76	
	Research and Extension Association (RECHA)		0.64	
	Ramjas School		0.13	
	Rural Development and Social Welfare Society		3.50	
	Kendriya Vidyalaya Sangathan			3.59
Gujarat	Sarvodaya Pashu Vikas Sahakari Mandli Ltd.		1.63	
	Centre for Environment Education Nehru Foundation		2.01	
	Self Employed Women Association		0.51	0.52
	Agha Khan Rural Support Programme		0.78	
	Vikram Sarabhai Centre for Development Interaction			0.77
	Shri Adivasi Majur Karigar and Kamdar Vikas Mandal			0.77
Haryana	Bharat Yatra Centre			2.91
	Gramin Education Social Welfare	2.00		
	Navyuvak Kala Sangam	1.52		
	Chaubisi Vikas Sangh	1.00		
	Deep Yuva Club		1.25	
	Haryana Nav Yuvak Kala Sangam		2.66	
	Grami Vikas Anusandhan Kendra			0.70
	Manesar Project			7.37
Himachal Pradesh	Himalayan Wasteland Development and Pollution Control Association	0.58		
Jammu and Kashmir	Shri Mata Vaishnav Devi Shrine Board		29.00	
Kerala	Social Work Research Centre			1.75
	Peermade Development Society		10.72	10.72
	Solidarity Movement of India			1.28

1	2	3	4	5
Karnataka	Development Alternative for Tumkur		17.98	
Manipur	Kayamegi Koikoram Leikai Womens Welfare Association	2.51		
	Organisation for Replacement of Jhum and Shifting Cultivation and Advancement of Small Scale Industries	0.60	2.00	0.58
	Association for Development of Rural Agricultural and Industrial Advance Technology	2.00		
	The Thanlon Area Mahila Mandal	1.66		
	Patzang Khadi and Village Industries	2.35		
	Integrated Rural People Development	1.00		
	Imgchap Memorial Arphanage and Children Home	1.00		
	Namching Tribal Women Weaving Association	1.01		
	Duilon Joint Farming Association	1.08		
	Natok Kabui Multi Purpose Co-operative Society Ltd.	0.60		
	The Rural Industries Development Association	2.00		1.98
	Rural Service Agency	1.69		
	Rural Development Agency	1.13		
	Sumchinum Youth Welfare Association	1.00		
	Rural Development Society	0.20		
	Manipur Eastern Hill People Development Society	0.89		
	South Eastern Rural Development Organisation		2.32	2.32
	Manipur Rural Integrated Social Development Council		1.59	
	Integrated Tribal Development Society		2.00	
	Weaker Section Development Association		1.43	1.43
	The Rural Reconstruction Organisation		0.95	
	The Ideal Mother's Association		1.00	
	United Tribal Development Project		2.98	
	United Tribals Development Society			1.00
	Zelonanglong Baptist Churches Council			0.79
Maharashtra	Gramin Vikas Mandal	1.63		1.00
	Pragati Agricultural Industrial Training Centre	4.50		
	Yavatmal Zilla Shetkari Utpadak Sangh		1.00	
	Water and Land Management Institute		1.17	
	Jeevan Sanstha		3.68	
	Amravati University		0.88	
	Agro-Forestry Federation		48.60	48.60
	SUVIDE Foundation		1.19	
	Onavabhu Pratisthan			1.24
	Army Foundation for Environment Conservation			23.32
	Dhanwantary Medical Foundation			1.20
	Sandhi Niketan Shikshan Sansthan			1.16
	National Institute of Rural Integrated Development			1.00
	Jai Malhar Krishi Vikas Partisthan			0.93
Madhya Pradesh	Paryavaran Avan Vaniki Sahakari Samiti	0.50		
	National Centre for Human Settlement and Environment		16.93	

1	2	3	4	5
Mizoram	Mozoram Rural Tribal Development Society			2.70
Nagaland	Immaluel Society Longsa Mokakchung		1.99	
	Likya Women Society			2.21
Orissa	Rural Development Centre	1.50		
	Gram Unnayan Samity			0.77
	Adarsa Sikshya Kendra			1.72
Rajasthan	Navyuvak Mandal		1.00	1.00
	Bhouraka Charitable Trust		2.65	
	Paryavaran Sam. Awam Anusandhan Dal		1.99	
	Rajasthan Manv Vikas Samiti		2.19	
	Nehru Nav Yuvak Mandal			2.00
Sikkim	Denzong Vriksharopan Samiti	1.60		
	Paryavaran Sanrakshan Samiti	1.47		
	Amba Deorali Youth Club		1.20	
Tamil Nadu	Sustainable Agricultural and Environment Voluntary Action	0.67		0.90
	Gramdhan Bhoodan Development Sangh	0.80		
	The Institute of Rural Development	1.00		
	The Activits for Social Alternatives		1.55	
	AUROMITRA		11.39	6.50
	Social Welfare Organisation Trust		0.50	0.67
	Human Action for Rural Poor		0.85	
	Madras Literacy Association		0.54	
	Community Action for Rural Development		1.00	0.67
	Rural Community Trust		0.51	
	Goodwil Social Centre		1.34	
	Action Group for Rural Organisation		1.05	
	Annai Indira Sathiya Samuge Nala Mahalir Mandram		1.12	
	Rural Education and Economic Development Association			1.13
Uttar Pradesh	Urmila Gramodyog Samithi	1.51		
	Banaja Vikas Parishad	0.74		
	Baba Srinath Shikshan Sansthan	1.12		
	Grameen Vikas Vriksshropan Samiti	2.07	1.93	1.90
	Dronachal Gramodyog Avan Paryavaran Sansthan		1.68	
	Dayal Varikshropan Samiti	1.68	3.69	3.69
	Gramodaya Seva Ashram		1.22	
	Nehru Seva Ashram		0.99	
	Kisan Varikshropan Samity	3.54	6.68	5.68
	Gramodaya Seva Ashram		0.48	
	Groupious Social Welfare Society	2.25	2.00	
	Krishak Evam Smaj Sevi Sanstha		2.30	
	Akhil Bhartiya Vidya Parishad		1.66	
	Jan Manas Vikas Sansthan		0.99	

1	2	3	4	5
	Himalayan Ecology and Treatment of Natural		1.16	
	Bake Bihari Sanskrit Sansthan		1.66	
	Randhol Vrikshropan Samiti			0.88
	Harit Kranti Seva Sanstha		0.77	
West Bengal	Sherpa Deshbandhu Club	5.38		
	Council for Environment and Awareness Development	1.59		1.58
	Dhoraninagar Rural Development Society	0.55		
	Village Welfare Society	1.44	1.87	
	Liberal Association for Movement of Peoples		1.00	
	Srikrisha Club		1.79	
	Amoragori Juba Sangha		1.00	
	Baltikuri Bikas Bhavan		1.94	2.59
	AGARAGATI		1.00	1.46
	Dharni Rai Memorial Self-Employment Training School		0.65	
	Hansla Hara Parbati Club		1.61	
	Loka Seva Parishad		2.13	
	Vivekananda Adibasi Kalyan Samiti		1.93	1.93
	Malipubar Samaj Unnayan Samiti		2.65	
	Amar Seva Sangha			0.69
	Kanchenjanga Tree Plantation Co-operative Society Ltd.			0.61

Disparity in Pay Scales

3369. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any disparity in the pay scales of Assistants in Government of India, KVS, NVS, CBSE and NCERT;

(b) if so, the reasons therefor; and

(c) the steps being taken to remove this disparity?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) and (c). According to the Ministry of Finance the pay scales of Assistants in the Central Secretariat Service were revised with effect from 1.1.1986 in order to set right an anomaly in the scale of pay as recommended by the Fourth Central Pay Commission. Since there was no anomaly in the pay scale of Assistants in the autonomous bodies, the revised pay scale was not made applicable to them. The matter is being reconsidered in the light of Court orders in this regard.

Admission in Colleges

3370. SHRI V.N. SHARMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Supreme Court gave a decision in fourth week of August, 1995 that no child can be debarred from admission in higher class if he or she passes from the same school/college;

(b) was there an agitation in Jhansi town of Uttar Pradesh in July, 1995 by students who were denied admission in the same college after having studied for over 8-10 years in the same college; and

(c) if so, the steps proposed to be taken by the Government in implementing the decision of the Supreme Court of India?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (c). School/College education is primarily the concern of the respective State Governments/Union Territory Administrations. It is, therefore, for the Uttar Pradesh Government to look into the case of alleged denial of admission in the same institution (School/college) in the light of Supreme Court's stated judgement in the matter and to take appropriate action.

Godowns in Assam

3371. SHRI DWARAKA NATH DAS : Will the Minister of FOOD be pleased to state :

(a) whether the Government are aware that consumers of Karimganj District, Assam are suffering a lot in having Public Distribution System ~~items~~ in time as because the same are being lifted from Silchar, covering a distance of 57 Kilometers incurring an unnecessary expenditure;

(b) the measures taken by the Government to set up a fullfledged Food Corporation of India godown at Karimganj in the State of Assam; and

(c) if not, the reasons therefor?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (c). The monthly average PDS allocation for Karimganj District is 2130 MTs. To meet this requirement, FCI has hired a godown at Karimganj with a capacity of 476 MTs from the State Warehousing Corporation. It also operates another owned godown with a capacity of 5000 MTs at Badarpurghat at a distance of 22 kms. from Karimganj. The storage facilities at present available with FCI are sufficient to meet PDS requirements of Karimganj District. There should not be any difficulty in lifting the stocks from Karimganj and Badarpurghat.

Navodaya Vidyalayas

3372. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether intelligent students are admitted in Navodaya Vidyalayas are trained to upgrade the standard of education;

(b) whether evaluation of annual results of examinations reveal serious degradation/deterioration in the standard in terms of the achievements/attainments by the students in final examinations during the last three years; and

(c) if so, the reasons for not achieving the main objective of upgrading the educational standards in the rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Jawahar Navodaya Vidyalayas are pace setting institutions admissions to which are made on the basis of an entrance test conducted by National Council of Educational Research and Training.

(b) No, Sir.

(c) Does not arise.

Botanical Survey of India

3373. SHRI BASUDEB ACHARIA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the total allocation of fund excluding capital work for Botanical Survey of India for the Eighth Five Year Plan;

(b) the total expenditure excluding capital work incurred so far; and

(c) the total number of projects/Schemes and the number of projects/schemes sanctioned out of them so far?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):

(a) The total allocation of funds, excluding capital works, for the Botanical Survey of India, as indicated in the Eighth Five Year Plan, is Rs. 900 lakhs.

(b) The total expenditure excluding capital work incurred upto 30.11.95 is Rs. 742.26 lakhs.

(c) The mandate of the Botanical Survey of India include survey and identification of the plant resources of the country and collection of plant specimens, undertaking taxonomic studies of plants, publications of the accounts of the plant resources of the country in the form of National/State/District Flora, maintenance of germplasm in the botanical gardens under its control, and maintenance of museums to create awareness. Funds allocated to the Botanical Survey of India are used by it for the continuing activities according to the mandate.

Impact of Eclipse on Wildlife

3374. SHRI ANADI CHARAN DAS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any research activity was carried out on the behaviour of Wild animals/birds particularly in the Delhi zoo on the occasion of total solar Eclipse in October, 1995;

(b) if so, the outcome thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):

(a) to (c). During the total solar eclipse some observations were made by Delhi Zoo Staff on the behaviour of free ranging birds, mammals and reptiles. The free ranging birds choose to seek their nests for comfort and chirping of birds came to a complete stop. The mammals choose to huddle together in the corners of their respective enclosures and maintained silence without movement. The captive reptiles apparently did not show any special behaviour. After the duration of the eclipse, no abnormality was noticed among these animals.

[Translation]

Ganga Action Plan, Phase -II

3375. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the time by which the work on cleaning of the Yamuna River and other programmes in the Second Phase of the Ganga Action Plan is likely to be started;

(b) the names of the agencies to whom these works have been assigned;

(c) the amount made availability by the International Financial Organisations for implementation of this Programme;

(d) the amount spent thereon so far;

(e) the amount given as penalty due to non-expenditure of this fund;

(f) whether the Government have received suggestions for inclusion of the proposal regarding construction of barrage on Yamuna at Agra under this Programme; and

(g) if so, the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):

(a) The work on cleaning of Yamuna river and the other programmes in the second phase of the Ganga Action Plan have already begun.

(b) The names of the agencies to whom these works have been assigned are given in the enclosed Statement.

(c) to (e). As amount of Japanese Yen 17.77 billion (present value about Indian Rs. 600 crore) is availability for the Yamuna Action Plan from the Overseas Economic Cooperation fund of Japan. A total amount of Rs. 19.27 crore has been spent so far on the Yamuna Action Plan. No penalty has been paid to any funding agency due to non-expenditure.

(f) and (g). The Government of U.P. have requested to include the proposal of construction of a barrage at Agra at an estimated cost of Rs. 60 crore under for water supply to the town. The technical observations on the proposal were sent to the Government of U.P. by the Central Water Commission for compliance during the period from March, 1994 to November, 1994. The response of the State Government is awaited.

STATEMENT

Names of Implementing Agencies to whom the works of Ganga Action Plan Phase-II have been assigned.

S.No.	State	Name of the Implementing Agency
1.	Haryana	Public Health Engineering Department
2.	Delhi	Delhi Water Supply and Sewage Disposal Undertaking.
3.	U.P.	U.P. Jal Nigam
4.	Bihar	(i) Bihar Rajya Jal Parishad (ii) Coal Mining Area Development Authority.
5.	West Bengal	(i) Calcutta Metropolitan Development Authority. (ii) Public Health Engineering Department.

[English]

National Literacy Campaign

3376. SHRI SYED SHAHABUDDIN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the objective of the National Literacy Campaign is to make an illiterate person literate in his own mother tongue or in the principal language of the State or in hindi or in more than one languages; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). Under the Total Literacy/ Post Literacy Campaign project, the strategy of the National Literacy Mission is to impart functional literacy to the non-literates in their respective mother-tongues throughout the country. However, based on the demand of the learners belonging to migrated group of a particular district, if any, the language other than mother-tongue is also offered by the Zilla Saksharta Samities concerned.

Subsidised Rice under ITDP and DPAP

3377. SHRI ANNA JOSHI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether there is a proposal to supply Rice at Rs. 2/- a kilo to people under the Integrated Tribal Development Project and Drought Prone Area Programme blocks in Maharashtra;

(b) if so, the number of families proposed to be brought under the above programme; and

(c) the steps taken to achieve the targets?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI VENOD SHARMA) : (a) The Central Government has no such proposal under consideration.

(b) and (c). Do not arise.

Building of Kendriya Vidyalayas

3378. SHRIMATI GIRIJA DEVI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Kendriya Vidyalayas in Delhi running in tents;

(b) whether the Kendriya Vidyalaya, Pragati Vihar (Lodhi Road), New Delhi is the oldest amongst the Vidyalayas whose building has not been constructed so far; and

(c) if so, by which time the building for all such Kendriya Vidyalayas would be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) As per information furnished by Kendriya Vidyalaya Sangathan the following Kendriya Vidyalayas are functioning Partly in tents :

- (i) K.V., Pragati Vihar (Lodhi Road)
- (ii) K.V., Vikaspuri
- (iii) K.V., Sainik Vihar
- (iv) K.V., New Friends Centre
- (v) K.V., BSF Chhawla Camp

(b) Yes, Sir.

(c) The C.P.W.D. has already started construction of the buildings for the schools at Vikaspuri, Sainik Vihar and New Friends Centre. In respect of the school at pragati Vihar the Central P.W.D. has been requested to revise the plans for construction of school building in consultation with local bodies as per bye-laws taking into consideration the encroachment made by the Jhuggi dwellers. For the Kendriya Vidyalaya at Chhawla, the

BSF who are the sponsors have not transferred the requisite land for construction of school building by Kendriya Vidyalaya Sangathan.

It is the endeavour of the Kendriya Vidyalaya Sangathan to complete the construction of the school buildings as early as possible.

Reservation for Backward Classes

3379. SHRI RAM PUJAN PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Union Government have not introduced reservation for backward classes in teaching and non-teaching post in Central Universities and other Central Educational Institutions;

(b) if so, the reasons therefor; and

(c) the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) In recruitment and promotion up to posts equivalent to Group 'A' posts in Government, 15 per cent and 7.5 per cent posts are reserved for Scheduled Castes and Scheduled Tribes, respectively in Central Universities and other Central educational institutions.

(b) and (c). Do not arise.

Funds for Oil Palm Cultivation

3380. SHRI KODIKKUNNIL SURESH : Will the Minister of AGRICULTURE be pleased to state :

(a) the total production of oil palm in the country during each of the last three years, State-wise;

(b) the details of financial assistance provided for oil palm cultivation during the above period, State-wise;

(c) whether some State Governments especially Kerala Government have requested to provide more assistance for the purpose;

(d) if so, the details thereof and the reaction of the Union Government thereto;

(e) whether the Government have received any pilot proposal from the Kerala Government to extend the oil palm cultivation at various places of the State; and

(f) if so, the details thereof and the decision of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) and (b). State-wise production of Palm Oil and the details of financial assistance provided for Oil Palm cultivation during the last 3 years is given in the attached Statement.

(c) None of State Governments including Kerala Government, has requested for more assistance for the purpose.

(d) Question does not arise.

(e) and (f). Government of Kerala had submitted a

proposal for cultivation of Oil Palm over 200 hectares in Kari lands in Kuttanad. Due to low fertility of Karilands. The State Government was advised to formulate a pilot demonstration project of 10 hectares. However, no proposal has been received from the Government of Kerala.

STATEMENT

(a) State-wise production of Palm Oil during last three years in the country is given below :

S.No. State/Year	Crude Palm Oil Production (Quantity in MT)			
	1992-93	1993-94	1994-95	Total
1. Kerala	2232	2949	4378	9559
2. Andaman and Nicobar Islands	1266	1726	1922	4914
3. Andhra Pradesh	—	186	727 (P)	913
4. Karnataka	—	29	164	193
Total :	3498	4890	7191 (P)	15579 (P)

(P) - Provisional

(b) State-wise financial assistance provided for Oil Palm cultivation during last three years in given below :

State/Year	(Rs. in lakhs)			
	1992-93	1993-94	1994-95	Total
1. Andhra Pradesh	338.68	717.06	1165.56	2221.30
2. Karnataka	235.55	421.53	496.82	1153.90
3. Tamil Nadu	108.45	137.54	197.76	443.75
4. Goa	24.47	17.12	5.74	47.33
5. Gujarat	44.35	67.42	—	111.77
6. Orissa	8.10	6.00	7.50	21.60
7. Assam	15.00	—	—	15.00
8. Tripura	5.40	—	3.60	9.00
9. Kerala	—	—	25.72	25.72
Total :	780.00	1366.67	1902.70	4049.37

Cultural Team to Abroad

3381. SHRI P.C. THOMAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government proposes to send cultural teams abroad in the coming years;

(b) if so, the details thereof; and

(c) the names of the countries where such teams were sent during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). The Cultural interaction with other countries is a continuous process. It is not possible to pre-determine the number of visits.

(c) The information is being collected and will be laid on the Table of the House.

Food Corporation Godowns

3382. SHRI PAWAN KUMAR BANSAL : Will the Minister of FOOD be pleased to state :

(a) the number of private godowns in occupation of the Food Corporation of India presently; State-wise

(b) whether the hiring charges of these godowns were fixed in the year 1987;

(c) if so, the details thereof; and

(d) the reasons for not enhancing the same so far?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) 331 private godowns were in occupation of Food Corporation of India as on 1.10.1995. The State-wise details are given in the enclosed *Statement*.

(b) to (d). The hiring charges of the godowns hired by FCI from private parties are enhanced from time-to-time. The present ceiling on rent payable to private parties for hired godowns has been fixed at 85 paise per sq. ft. per month for godowns in rural areas and Rs. 1/- per sq. ft. per month for godowns in urban areas w.e.f. 25.7.1994.

STATEMENT

The Details (State-wise) of Private Godowns in Occupation of FCI as on 1.10.1995.

S.No.	State	No. of godowns
1.	Bihar	23
2.	Orissa	2
3.	West Bengal	24
4.	Assam	16
5.	Tripura	1
6.	Mizoram	1
7.	Haryana	28
8.	Himachal Pradesh	2
9.	Punjab	104
10.	Rajasthan	14
11.	Uttar Pradesh	49
12.	Andhra Pradesh	17
13.	Kerala	9
14.	Karnataka	5
15.	Gujarat	5
16.	Maharashtra	6
17.	Madhya Pradesh	25
Total		331

Cold Storage

3383. SHRIMATI VASUNDHARA RAJE : Will the Minister of FOOD be pleased to state :

(a) whether the Central Warehousing Corporation has been asked by the Government to set up cold storage and Temperature-Controlled Warehousing facilities at the village level; and

(b) if so, the details thereof and the number of warehouses sanctioned for each State, State-wise?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) No, Sir.

(b) Does not arise in view of (a) above. Central Warehousing Corporation is however having three cold

storage at Agartala (Tripura), Hyderabad (Andhra Pradesh) and Turbhe (Maharashtra) and one Air conditioned godown at Calcutta with a total capacity of 5205 MT.

Accountability of Medical Profession under C.P. Act, 1986

3384. SHRI R. SURENDER REDDY : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether in view of the Supreme Court's verdict, the Government propose to bring forward an amendment to the Consumer Protection Act, 1986 adding clarification/explanation to the expression services in section 2 (1) of the said Act and removing ambiguities for all the time in the interest of patients/consumers; and

(b) if so, by when and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI VENOD SHARMA) : (a) and (b). No, Sir. According to the provisions of the Consumer Protection Act, 1986, services of any description including medical services if rendered/availed of for any consideration are already covered under the Act and there is no ambiguity. The Hon'ble Supreme Court in its recent judgment have upheld the provisions of the Act.

[Translation]

Diseases in Agricultural Crops

3385. SHRI UPENDRA NATH VERMA :
DR. P.R. GANGWAR :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are aware that the devastating viral type of disease spread in agricultural crops during this year and as a result of which paddy crop has been affected adversely;

(b) if so, the names of State where crops have been affected;

(c) the extent to which the loss of crops has been suffered by these States; and

(d) the steps proposed to be taken by the Government to protect the crops from such disease?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (c). Agricultural crops are prone to the attack of diseases and insect pests under favourable weather conditions.

During the current year, there have been no reports of major disease/pest outbreak. However, low incidence of Rice Turr Virus in Andhra Pradesh and Leaf Curl Virus disease in Cotton in Rajasthan, Punjab and Haryana has been reported. No significant loss has been reported by the concerned States on these crops.

(d) The following steps are being taken to protect the crops from such diseases :

- (i) Regular surveillance to monitor virus diseases incidence for undertaking timely control measures against insect vectors;
- (ii) Use of resistant/tolerant crop varieties in various diseases prone areas;
- (iii) Training of extension functionaries and farmers for the adoption of Integrated Pest Management of which encompasses cultural, mechanical and biological control methods as well as need based use of safe pesticides;
- (iv) Publicity through mass media for the education of farmers in the proper management of the virus diseases.

[English]

Disbursement of Montreal Fund

3386. SHRI RAM SINGH KASHWAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the IDBI's modus operandi for disbursing funds made available by the World Bank under Montreal Fund for Ozone Depleting Substances (ODS) phaseout projects to the approved industrial units is working satisfactorily;

(b) whether many Industrial units are facing harassment resulting in considerable delay in implementation of their projects;

(c) if so, the reasons therefor;

(d) whether many industrial units have already spent huge amount of funds from their own resources towards the implementation of Ozone Depleting Substances (ODS) Phase out Projects in view of the approval of their projects;

(e) if so, the steps taken or being taken for speedy disbursement of the Montreal Funds to the eligible industries;

(f) whether the Government have received any suggestions for simplification of the procedure by allowing IDBI to complete the requisite formalities;

(g) if so, the details thereof; and

(h) the action taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):
(a) Yes, Sir; the arrangement is now working satisfactorily.

(b and c). There was some delay in implementation of the projects approved before May 1995 as the model legal agreement to be signed between the IDBI and beneficiary enterprises could be finalised only in May 1995. Projects approved subsequently are being implemented on time.

(d) In many cases, funds have been reimbursed to enterprises whose projects were approved before May 1995 and who had met expenditure from their own resources.

(e) Technical assistance was provided to many enterprises in preparing specifications of equipments to be procured under the project. Meetings with IDBI and enterprises were held with a view to solve enterprise specific difficulties.

(f) to (h). The model legal agreement contains necessary security clauses for ensuring refund of money to the IDBI, in case the Montreal Fund money was not utilised properly. Some of the enterprises had suggested that security clauses be deleted or diluted. The suggestion could not be accepted as the clauses are necessary to ensure proper utilisation of the grant. However, disbursement to the extent of thirty percent of the grant amount is possible pending creation of final security by the enterprises.

[Translation]

Post of Inspector in Commission

3387. SHRI PANKAJ CHOWDHARY :
SHRI SATYA DEO SINGH :
SHRIMATI DIPIKA H. TOPIWALA :
SHRIMATI MAHENDRA KUMARI :
SHRI BRIJHUSHAN SHARAN SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have received any request from the Women Commission in regard to creating a post of Inspector level in the Commission itself to register reports on the atrocities committed on women so as to save the victim women from the troubles faced by them at the time of registering the report;

(b) if so, the details thereof;

(c) whether the Government have taken a final decision in this matter;

(d) if so, the details thereof; and

(e) if not, the time by which the Government propose to take any decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) No, Sir.

(b) to (e). Dose not arise.

[English]

Physical Education Teachers

3388. SHRI SURAJ MANDAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal to derecognize all 3 year courses for appointment of physical education teachers in Governmnet schools and extend duration of these courses to four years; and

(b) if so, the time by which the decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) The University Grants Commission has recommended the introduction of three year courses for physical education teachers and suggested that all shorter courses of one year duration be done away with. There is no proposal to derecognize three year courses for physical education teachers.

(b) Does not arise.

Training Centres of ICDS

3389. SHRI N.J. RATHVA :
SHRIMATI BHAVNA CHIKHLIA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of training centres established for the officers of Integrated Child Development Services in the country particularly in the tribal areas of Gujarat till date;

(b) whether some more centres are proposed to be established;

(c) if so, the details thereof, State-wise; and

(d) the number of Balwadi centres sanctioned for the Tribal Districts in the State so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) The training of Child Development Project Officers (CDPOs) and Additional Child Development Project Officers (ACDPOs) is conducted by the National Institute of Public Cooperation and Child Development (NIPCCD) at New Delhi and at its three Regional Centres located at Bangalore, Lucknow and Guwahati.

(b) No, Sir.

(c) Does not arise.

(d) 816 Balwadi centres have been sanctioned in the State of Gujarat including in tribal districts.

Cooperative Sugar Factories

3390. SHRI M.V.V.S. MURTHY :
SHRI SULTAN SALAHUDDIN OWAIISI :

Will the Minister of AGRICULTURE be pleased to state :

(a) the names of Cooperative Sugar Factories functioning in the country, State-wise;

(b) whether almost all the cooperative Sugar Factories are working at a loss;

(c) if so, the estimated per annum loss incurred these Factories, State-wise; and

(d) the concrete steps being taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) The names of the Co-operative Sugar Factories functioning in the States as on 30.9.95 is given in the attached Statement.

(b) to (d). Information is being collected and a statement will be laid on the Table of the House.

STATEMENT

List of Co-operative Sugar Factories working in the States as on 30.9.1995

S.No.	Name of Factory	Sector
1	2	3
ANDHRA PRADESH		
1.	*The Palkel Coop. Sugar Ltd. Peelaralli Palakel Distt. West Godavari.	Coop. *Not functioned during 1994-95.
2.	West Godavari Coop. Sugars Ltd., Bhimadele, Taluka Eluru, Distt. West Godavari.	Coop.

1	2	3	
3.	The Chodaveram Coop. Sugars Ltd., Govada, Distt. Vishakhapatnam	Coop.	
4.	Anakapalle Coop. Agricultural and Industrial Society Ltd., Etikoppaka, Distt. Visakhapatnam.	Coop.	
5.	The Etikepaka Coop. Agricultural and Industrial Society Ltd., Etikoppaka, Distt. Visakhapatnam.	Coop.	
6.	The Thandava Coop. Sugar Ltd., Payakarapopeta, Distt. Visakhapatnam.	Coop.	
7.	Sri Vijayarama Gajapati Coop. Sugars Ltd., Kumaram, Tal. Srunga-vvarapukota, Bhimasinghi, Distt. Visakhapatnam	Coop.	
8.	Amadalvalasa Coop. Agricultural and Industrial Society Ltd., Amadalvalasa, Distt. Srikakulam.		
9.	Shree Hanuman Coop. Sugar Factory, Hanuman Junction, Distt. Krishna.	Coop.	
10.	The Nizamabad Coop. Sugar Factory, Ltd. Nizamabad, Distt.	Coop.	
11.	The Chittoor Coop. Sugars Ltd., Chittoor, P.O. Tsavatepalli, Distt. Chittoor.	Coop.	
12.	Shri Venketashwara Coop. Sugar Factory Ltd, Gazulamandayam (Tirupati), Renigunta, Distt. Chittoor.	Coop.	
13.	The Cuddapah Coop. Sugar Ltd., Tal. Daulatapuram, Distt. Cuddapah.	Coop.	
14.	The Kovur Coop. Sugar Factory Ltd., Kovur, Distt. Nellore.	Coop.	
15.	M/s. Nandayal Coop. Sugar Ltd. P.O. Ponnapuram Nandyal, Distt. Kurmool.	Coop.	
16.	The Nannapaneni Vankatrao Coop. Sugars Ltd., Tabali, Distt. Giuntur	Coop.	
17.	*The Nagarjuna Coop. Sugar Ltd., Guruzala, Distt. Guntur.	Coop.	* Not functioned during 1994-95
18.	The Plair Coop. Sugar Ltd., Rajeswarapuram, Distt. Khammam.	Coop.	
ASSAM			
1.	The Assam Coop. Sugar Mills Ltd. P.O. Baruabamungaon, Distt. Sibsagar.	Coop.	
2.	Nowgong Coop. Sugar Mills Ltd., Kampur, Distt. Nowgong.	Coop.	
GUJARAT			
1.	Shri Khedut Sahakari Khand Udyog Mandli Ltd., Sardar Bag, Bardoli, Distt. Surat.	Coop.	
2.	Shree Madhi Vibhag Khand Udyog Sahakari Mandli Ltd. P.O. Madhi, Distt. Surat.	Coop.	
3.	Shree Chalthan Vibhag Khand Udyog Sahakari Mandli Ltd., Chalthan, Distt. Surat.	Coop.	
4.	Shree Sayan Vibhag Sahakari Khand Udyog Mandli Ltd., Sayan, Distt. Surat.	Coop.	
5.	Shree Mahua Pradesh Sahakari Khand Udyog, Mandli Ltd., Sarvavra, Distt. Surat.	Coop.	
6.	Shri Ukai Pradesh Sahakari Khand Udyog, Mandli Ltd. At and P.O. Paniari, Distt. Surat.		
7.	The Sahakari Khand Udyog Mandli Ltd., Gandevi, Via Bilimora, Distt. Bular.	Coop.	

1	2	3
8.	Shree Maroli Vibhag Khand Udyog Sahakari Mandli Ltd. Kalyannagar, P.O. Maroli, Distt. Valsad.	Coop.
9.	Shree Valsad Sahakari Khand Udyog Mandli, Ltd. Parnerapardi, Distt. Valsad.	Coop.
10.	*Sidheswar Khand Udyog Sahakari Mandli, Ltd., P.O. Talaja, Distt. Bhavnagar.	Coop. * Not functioned during 1994-95.
11.	Shri Bileshvari Khand Udyog Khadut. Sahakari Mandli Ltd. Kodiner., Distt. Amreli	Coop.
12.	Shree Una Taluka Sahakari Khand Udyog Mandli Ltd., Una (Lonam) Distt. Junagarh.	Coop.
13.	Shree Talala Taluka Sahakari Khand Udyog Mandli Ltd., P.O. Talala, Distt. Junagarh (Gir).	Coop.
14.	Shree Kamrej Vibhag Shetkari Khand Udyog Mandli Ltd., Kamrej, Distt. Surat.	Coop.
15.	Charotar Sahakari Khand Udyog Mandli Ltd., Village Palaj, Taluka Petlad, Distt. Kava	Coop.
16.	*Sardar Vallabhil Khand Udyog Coop. Societies Ltd. P.O. Dhoraji, Distt. Rajkot.	Coop. *Not functioned during 1994-95
17.	Shree Ganesh Khand Udyog Sahakari Mandli Ltd., Desad, Taluka Vallia, Distt. Bharuch (Vataria).	Coop.
18.	M/s Shri Rev Khand Udyog S.Mandli Ltd., At and Post Amod, Taluka Amod, Distt. Bharuch.	Coop.
GOA		
1.	Sanjivani SSK Ltd. Dayanandnagar, Post Tiska, Distt. Goa.	Coop.
HARYANA		
1.	The Haryana Coop. Sugar Mills Ltd., P.O. Rohtak, Distt. Rohtak.	Coop.
2.	The Panipat Coop. Sugar Mills Ltd., Panipat, Distt. Karnal.	Coop.
3.	The Karnal Coop. Sugar Mills Ltd. Karnal Distt. Karnal.	Coop.
4.	Sonepat Coop. Sugar Mills Ltd., Sonepat, Distt. Sonepat.	Coop.
5.	Shahbad Coop. Sugar Mills Ltd., Shahbad, Teh. Thaneswar, Distt. Kurukshetra.	Coop.
6.	The Jind Coop. Sugar Mills Ltd., Teh. and Distt. Jind.	Coop.
7.	The Palwal Coop. Sugar Mills Ltd., Teh. Palwal. Distt. Faridabad.	Coop.
8.	The Kaithal Coop Sugar Mills Ltd., Kaithal Distt. Kurukshetra.	Coop.
9.	The Meham Coop. Sugar Mills Ltd., Meham, Distt. Rohatak.	Coop.
10.	The Bhuma Coop. Sugar Mills Ltd. Bhuna, Teh. Fatehbad, Distt. Hissar.	Coop.
KARNATAKA		
1.	Pandavapura SSK Ltd., Pandapapura, Distt. Mandya.	Coop.
2.	* The Kampli Coop. Sugar Factory Ltd., P.O. Kampli Sugar Factory, Distt., Bellary.	Coop. *Not functioned during 1994-95.
3.	Shri Malaprabha Coop. Sugar Factory Ltd., Muguthan Hubli, Distt. Belgaum.	Coop.
4.	Shree Doodhaganga Krishna SSK Niyamit, Chikodi, Distt. Belgaum.	Coop.
5.	Raibag SSK Niyamit, Taluk Raibag, Distt. Belgaum.	Coop.
6.	The Ghataprabha SSK Niyamit, Gokak, Distt. Belgaum.	Coop.

1	2	3
7.	Gauribidnaur SSK Ltd., Gauribidnaur, Distt. Kolar.,	Coop.
8.	Bidar SSK Ltd., Hallikhed, Distt. Bidar.	Coop.
9.	Vanivilasa Coop. Sugar Factory Ltd., Hiriyyur, Distt. Chitradurga.	Coop.
10.	Bhadra SSK Niyamit, Doddabathi, Taluka Davangora Distt. Chitradurga.	Coop.
11.	M/s Nandi SSK Ltd., Near Chikka Galagali, Distt. Bijapur.	Coop.
12.	M/s. Shreerama SSK Ltd., Chunchanakatte, K.R. Nagar, Distt. Mysore.	Coop.
13.	Karnataka SSK Ltd., Haveri, Distt. Dharewad.	Coop.
14.	The Hemavathy SSK Ltd, Hassan - 573 201, Distt. Hassan.	Coop.
15.	Dakshina Kannada Sahkari Karkhana Ltd., Mangalore, Tal. and Distt. South Kanara.	Coop.
16.	M/s. Shri Halasidhanath SSK Ltd., Nipani, Teh. Chikodi, Distt. Belgaum.	Coop.
17.	M/s. SSK Eiyamit, Teh., Aland, Distt. Gulbarga.	Coop.
18.	Shri Niranyakeshi SSK Niyamit, Sankeshwar, Distt. Belgaum.	Coop.
KERALA		
1.	*The Mannam Sugar Mills Co. Ltd., Pandalam, Distt. Alleppey.	Coop. *Not functioned during 1994-95.
2.	The Coop. Sugars Ltd., Chittur, Menonpara, P.O., Distt. Palgha.	Coop.
MADHYA PRADESH		
1.	Morena Mandal SSK Ltd., Kailaras, Distt. Morena.	Coop.
2.	Malwa Sahakari Sakhar karkhana Ltd., Barlai (Kashipara), Distt. Indore.	Coop.
3.	Navalsingh SSK Maradit. Navalnagar, Burhanpur, Distt. Khandwa.	Coop.
MAHARASHTRA		
1.	Shree Pandurang SSK Ltd. P.O. Shreepur Distt. Sholapur.	Coop.
2.	Sahakar Maharishi Shankarao Mohite Patil SSK Ltd., Akluj, Distt. Sholapur.	Coop.
3.	Shri Shankar Sahakari Sakhar Karkhana Ltd. Salashnager Distt. Sholapur.	Coop.
4.	Shree Sidheshwar Sahakari Sakhar Karkhana Ltd, Kuate, P.O. Tekawadi, Distt. Sholapur.	Coop.
5.	Vithal SSK Ltd., Gursale, Taluk Pandharpur, Distt. Sholapur.	Coop.
6.	Bhima Sahakari Sakhar Karkhana Ltd., Sikandar Takli, Teh. Mahol, Distt. Sholapur.	Coop.
7.	Bhogawati SSK Ltd., Irla Varrag, Taluka Barsi, Distt. Sholapur.	Coop.
8.	Shri Sant Dajmanji SSK Ltd., Shiranandagi, TK Mangalvedha, Distt. Sholapur.	Coop.
9.	M/s. Adinath SSK Ltd., Lave Bhadwani, Teh. Karmala, Distt. Sholapur.	Coop.
10.	Girna SSK Ltd., P.O. Lauhadi, Taluka Malegaon, Distt. Nasik.	Coop.
11.	Niphad SSK Ltd., P.O. Bhausaheb Nagar, Distt. Nasik.	Coop.
12.	Karamveer Kakasaheb Wagh SSK Ltd. Ranwad, Taluk Niphad, Distt. Nasik.	Coop.
13.	Kadwa SSK Ltd., Materewadi, Taluka Dindori, Distt. Nasik.	Coop.
14.	Nasik Sahakari Sakhar Karkhana Ltd., Palse, Distt. Nasik.	Coop.

1	2	3
15.	Vasantrao Dada Patil SSK Ltd., Vithewadi (Lohaner), Distt. Nasik.	Coop.
16.	The Kopargaon SSK Ltd., Kolpewadi, Distt. Ahmednagar.	Coop.
17.	The Pravara SSK Ltd., Pravaranagar, Distt. Ahmednagar.	Coop.
18.	Ashok SSK Ltd., Ashoknagar, P.O. Shrirampur, Distt. Ahmednagar.	Coop.
19.	Shri Ganesh SSK Ltd., Ganeshnagar, P.O. Ranjangaon Khurd, Distt. Ahmednagar.	Coop.
20.	The Sanjiveni (Takli) SSK Ltd., Tel. Kopargaon, Distt. Ahmednagar.	Coop.
21.	The Ruhuri SSK Ltd., P.O. Rahurj Factory, Distt. Ahmednagar.	Coop.
22.	The Rahuri SSK Ltd., P.O. Shrigonda, Distt. Ahmednagar.	Coop.
23.	Sangamner Bhag SSK Ltd. Amritnagar, Tel. Sangamner., Distt. Ahmednagar.	Coop.
24.	Dnyaneshwar SSK Ltd., Taluka Newasa, Distt. Ahmednagar.	Coop.
25.	Shri Jagdamba Distt. Ahmednagar. Teh. Karjat, Distt. Ahmednagar.	Coop.
26.	Shri Vridheshwar SSK Ltd., P.O. Vridheshwar Sakhar Karkhana, Taluka Pathardi, Distt. Ahmednagar, (Pimpalgaon).	Coop.
27.	The Mila SSK Ltd., Sonai, Taluka Newasa, Distt. Ahmednagar.	Coop.
28.	Parner Taluka Sahakari Karkhana, Partner, Distt. Ahmednagar.	Coop.
29.	M/s Bhausahab Mahadeo Hande Agasti SSK Jamgaon, Teh. Akola, Distt. Ahmednagar.	Coop.
30.	Bhogawati SSK Ltd., Shahunagar, Post Parate, Distt. Kolhapur.	Coop.
31.	Shree Panchganga SSK Ltd., Ganganagar, Ichalkaranji, Distt. Kolhapur.	Coop.
32.	Shree Waranagar, Distt. Kolhapur.	Coop.
33.	Kumbhi Keshri SSK Ltd., Kuditre, Tal. Karvir, Distt. Kolhapur.	Coop.
34.	Shree Dudhaganga Vedganga SSK Ltd., Bidri, P.O. Mouninagar, Tal. Kagal, Distt. Kolhapur.	Coop.
35.	Shri Datta SSK Ltd., Asurle, Tal. Panhala, Distt. Kolhapur.	Coop.
36.	Shri Datta SSK Ltd., Shirol, Distt. Kolhapur.	Coop.
37.	Daulat Shetkari SSK Ltd., P.O. Halkarni, Tal. Chandgad, Distt. Kolhapur.	Coop.
38.	Gadhinglaj Taluka SSK Ltd., Taluka Gandhinglaj, Distt. Kolhapur.	Coop.
39.	Chhatrapatti Shahu SSK Ltd., Kagal, Distt. Kolhapur.	Coop.
40.	Jawahar Shetkari SSK Ltd., Hupaji, Tal. Hatkangale, Distt. Kolhapur.	Coop.
41.	Indapur SSK Ltd., Bijawadi, Taluk Indapur Distt. Pune.	Coop.
42.	Shri Chhatrapatti SSK Ltd., Bhavaninagar, Tal. Indapur, Distt. Pune.	Coop.
43.	The Malegaon SSK Ltd., Malegaon B.K. Distt. Pune.	Coop.
44.	Shree Someshwar SSK Ltd. P.O. Someshwarnagar, Distt. Pune.	Coop.
45.	Yeshwant SSK Ltd., Chintamaninagar, P.O. Theur, Distt. Pune.	Coop.
46.	Bhima SSK Ltd., Patas, Taluka Daund, Distt. Pune.	Coop.
47.	Vighnanar SSK Ltd., Junnar, Distt. Pune.	Coop.
48.	Rajgad SSK Ltd., Nigade Tal. Bhar, Distt. Pune.	Coop.
49.	Ganga-ur SSK Ltd. P.O. Raghunathnagar, Distt. Aurangabad.	Coop.
50.	Sidheshwar SSK Ltd. Sillod, Distt. Aurangabad.	Coop.

1	2	3	
51.	The Kannad SSK Ltd., Kannad, Distt. Aurangabad.	Coop.	
52.	The Vinayak SSK Ltd., Parsoda, Taluka Vaijapur, Distt. Aurangabad.	Coop.	
53.	Shri Santh Ek-Nath SSK Ltd., Paithan, Distt. Aurangabad.	Coop.	
54.	Shri Namdev Rao B. Gadekar Deogiri SSK Ltd., Phulambri dt and Tal. Aurangabad.	Coop.	
55.	Krishna SSK Ltd., Rethare Budruk, P.O. Shivrangar, Distt Satara.	Coop.	
56.	Shriram SSK Ltd., Phaltan, Distt. Stara.	Coop.	
57.	The Satara SSK Ltd., Bhuinj, Taluka Wai, Distt. Satara.	Coop.	
58.	Balasaheb Desai SSK Ltd. Daulatnagar, Marali, Taluka Patan, Distt. Satara,	Coop.	
59.	Sahydri SSK Ltd., Yeshwantnagar, Taluka Karad, Distt. Satara.	Coop.	
60.	Ajinkyatra SSK Ltd., Shendre, Distt. Satara.	Coop.	
61.	Vasantdada Shetkari SSK Ltd., P.O. and Distt. Sangli.	Coop.	
62.	Rajaram Babu Patil SSK Ltd., Rajaramnagar, Post Sakharale, Taluka Waiwa Distt. Sangli.	Coop.	
63.	Vishwas SSK Ltd. Yeshwantnagar, Post Chikhali Taluka Shirala, Distt. Sangli.	Coop.	
64.	Hutatma Kisan Abir SSK Ltd., Walva Distt. Sangli.	Coop.	
65.	Yeshwant SSK Ltd., Nagewadi, Taluka Khanapur, Distt. Sangli.	Coop.	
66.	Mahankali SSK Ltd., Kavathe Mahankal, Distt. Sangli.	Coop.	
67.	Sasgaon Taluka SSK Ltd., TAsgaon, (Turchi Phata) Post Turchi, Tal. Tasgaon, Distt. Sangli	Coop.	
68.	Dhamanganga SSK Ltd., Sonarsidhnagar, Distt. Sangli	Coop.	
69.	Terna Shetkari SSK Ltd., Ternanagar, Taluka Dhoki, Distt. Osmanabad.	Coop.	
70.	Kalembar, Vibhag SSK Ltd., Kalambar, Post Gandhinagar, Distt. Nanded	Coop.	
71.	Godavari Manar SSK Ltd., Shankarnagar, P.O. Ramtirth, Distt. Nanded.	Coop.	
72.	M/s Shankar SSK Ltd., Phulenage., Teh. Bhokar, Distt. Nanded.	Coop.	
73.	Shree Panzarakan SSK Ltd., Bhadne, Tal. Sakri, Distt. Dhulia.	Coop.	
74.	Shree Satpuda Tapi Parisar SSK Ltd., Tal. Sahada, P.O, Purshottamnagar, Distt. Dhulia.	Coop.	
75.	*M/s. Sanjay SSK, Dhule, Sindkheda, Amalner Ltd. Vijay Nagar, Tal. Distt. Dhule.	Coop.	*Not functioned during 1994-95.
76.	Shirpur Shetkari SSK Ltd., Dahiwad, Tel. Shirpur, Distt. Dhule	Coop.	
77.	Jijamata SSK Ltd., Dusarbid, Dal. Mahkar, Distt. Buldana.	Coop.	
78.	Vasant SSK Ltd., Pusad. Distt. Yevatiwal.	Coop.	
79.	M/s. Jalkisan SSK Ltd., Borbadi, Tel. Darwha, Distt. Yavatmal.	Coop.	
80.	M/s. Shankar Shetkari SSK Ltd., Village Mangrul, Distt. Yavatmal.	Coop.	
81.	The Ambajogal SSK Ltd., P.O. Ambasakhar Tal. Ambajogai, Distt. Beed.	Coop.	
82.	Jai Bhawani SSK Ltd, Georai Distt. Beed.	Coop.	
83.	Kada SSK Ltd., Kada, Tal Ashti, Distt. Beed.	Coop.	
84.	Gajanan Coop. Sugar Factory, At Taluka and Distt. Beed.	Coop.	
85.	Madhukar SSK Ltd., P.O. Fozour, Distt. Jalgaon.	Coop.	

1	2	3
86.	Vasant SSK Ltd. Kasoda, Distt. Jalgaon	Coop.
87.	Belganga SSK Ltd., Taluka Chalisgaon, Distt. Jalgaon (Bhoras).	Coop.
88.	M/s. Sh. Chopada SSK Ltd., Machale Teh. Chopada, Distt. Jalgaon.	Coop.
89.	Marathwada SSK Ltd., P.O. Dongarkhada, Taluka Pathari, Distt. Parbhani.	Coop.
90.	The Godavari Dudhana Sahakari Sakhar Karkhana, Deonandra, Taluka Pathari, Distt. Parbhani.	Coop.
91.	Purna SSK Ltd. Basmathnagar Distt. Parbhani.	Coop.
92.	Samarth SSK Ltd. Mahakala, Tal. Ambad, Distt. Jalna	Coop.
93.	Jai Jawan Jai Kisan SSK Ltd., Nalegaon, Tal. Ahmedpur, Distt. Latur.	Coop.
94.	Shetkari SSK Ltd., Killari, Distt. Latur	Coop.
95.	M/s Manjara Shetkari SSK Ltd., Tq. Chincholirao Distt. Latur.	Coop.
96.	M/s Tulja Bhawani Shetkari SSK Ltd., Naldurg Tal. Tuljaur Distt. Osmanabad.	Coop.
97.	M/s. Shetkari SSK Ltd., Dhamangaon, Taluka Chandur Rly. Distt. Amravati.	Coop.
98.	M/s. Jalna SSK Ltd., Village Ramnagar Teh. & Distt. Jalna.	Coop.
99.	M/s. Shriram SSK Ltd, Babdeo Teh. Mauda, Distt. Nagpur.	Coop.
100.	M/s. Mahatma SSK Ltd. Jamani, Tal. Seloo, Distt. Wardha.	Coop.
101.	Majalgaon SSK Ltd., Nithrud, Teh. Majalgaon, Distt. Beed.	Coop.
102.	The Painganga SSK Ltd., teh. Maholi Road, Distt. Bhandara,	Coop.
103.	M/s. Balaji SSK Ltd, Masalapen, Tal. Risod, Distt. Akola.	Coop.
104.	M/s Sindkheda SSK Ltd, Atdegaon, Tal. Sindkheda, Distt. Dhulia	Coop.
ORISSA		
1.	The Aska Coop. Sugar Mills Ltd., Aska, Distt. Ganjam.	Coop.
2.	The Baragarh Coop. Sugar Mills Ltd., (under the Management of Ponni Sugars and Chemicals Ltd.), P.O. Tora (Baragarh). Distt. Sambelpur.	Coop.
3.	M/s. The Coop. Sugar Industries Ltd., (Under the Management of Dharani Sugars and Chemicals Ltd.), Teh. Nayagarh, Distt. Puri.	Coop.
4.	Sadamba Coop. Sugar Industries Ltd., (Under the Management of Sakti Sugars Ltd.), Teh. Banki, Distt. Cuttack.	Coop.
PUNJAB		
1.	The Morinda Coop. Sugar Mills Ltd., Morinda, Distt. Ropar.	Coop.
2.	The Shogpur Coop. Sugar Mills Ltd., Shogpur, Distt. Jalandhar.	Coop.
3.	The Doaba Coop. Sugar Mills Ltd., Nawanshahr, Distt. Jalandhar.	Coop.
4.	the Batala Coop. Sugar Mills Ltd., Matels, Distts. Gurdaspur.	Coop.
5.	Gurdaspur Coop. Sugar Mills Ltd. (Paniar) Distt. Gurdaspur.	Coop.
6.	Zira Coop. Sugar Mills Ltd., Zira, Distt. Ferozepur.	Coop.
7.	M/s. Fazilka Coop. Sugar Mills Ltd., Fazilka, Distt. Ferozepur.	Coop.
8.	M/s. The Patiala Coop. Sugar Mills Ltd., Village Rakhra, Teh. and Distt. Patiala.	Coop.

1	2	3
9.	M/s Budhewal Coop. Sugar Mills Ltd., Doraha, Teh. Samarala, Distt. Ludhiana.	Coop.
10.	M/s. Taran Taran Coop. Sugar Mills Ltd., S-eron, Teh. Taran Taran, Distt. Amritsar.	Coop.
11.	M/s. Satluj Coop. Sugar Mills Ltd., Teh. Nakodar, Distt. Jalandhar.	Coop.
12.	The Jagraon Coop. Sugar Mills Ltd., Hathoor, Kamalpur, Distt. Ludhiana.	Coop.
13.	*The Budhlada Coop. Sugar Mills Ltd., Budhlada, Teh Mansa, Distt. Bhatinda.	Coop. *Not functioned during 1994-95.
14.	The Ajnala Coop. Sugar Mills Ltd, Bhalapind Teh. Ajnala, Distt. Amritsar.	Coop.
15.	The Faridkot Coop. Sugar Mills Ltd., Rori Chetsinghwal, Distt. FARidkot.	Coop.
16.	M/s. The Punjab State Federation of Coop. Sugar Mills Ltd., At and Teh. Dasuya, Distt. Hoshiarpur.	Coop.
PONDICHERY		
1.	The Pondicherry Coop. Sugar Mills Ltd., Lingareddipalayam, Katterikuppum. Pondicherry.	Coop.
RAJASTHAN		
1.	Shri Keshoriapatan Sahakari Sugar Mills Ltd., Keshoraipatan, Distt. Bundl.	Coop.
TAMIL NADU		
1.	Kallakurichi Coop. Sugar Mills Ltd., P.O. Moongilthuripattu, Tal. Kallakurichi, Distt. South Arcot.	Coop.
2.	M/s. Chengalrayan Coop. Sugar Mills Ltd, Periyasevali, Ulundarpet Taluk, Distt. South Arcot.	Coop.
3.	The National Coop. Sugar Mills Ltd. P.O. Metupatti, Alanganallur Distt. Madurai	Coop.
4.	Amravathi Coop. Sugar Mills Ltd. P.O. Krishnapuram, Distt. Coimbatore.	Coop.
5.	The Ambur Coop. Sugar Mills Ltd., Vadapudupet, Ambur, Distt. North Arcot.	Coop.
6.	Tirupattur Coop. Sugar Mills Ltd., Kothandapatti Village Vaniambadi Taluk Coop. Distt. North Arcot.	Coop.
7.	The Vellore Coop. Sugar Mills Ltd., Ammundi, P.O. Vellore Sugar Mills, Distt. North Arcot.	Coop.
8.	The Madurantakam Coop. Sugar Mills Ltd.. Padalam, Distt. Chengalpattu.	Coop.
9.	Tiruttani Coop. Sugar Mills Ltd., Tiruttani Distt. Chengulpattu.,	Coop.
10.	The Salem Coop. Sugar Mills Ltd., Mohanpur, Distt. Salem	Coop.
11.	Dharampuri Distt. Coop. Sugar Mills Ltd. Thimmanahalli, Pafacode, Distt. Dharampuri.	Coop.
12.	Tamil Nadu Coop. Sugar Fedn. Ltd., Teh. Merur, Distt. Dharampuri.	Coop.
13.	Nadippisai Pulavar K.R. Ramasamy Sugar Mills Ltd., No.2 Maharaja Surya Road, Madras (Location at Taluk Mayiladuthural, Distt. Thanjavur).	Coop.
14.	M.R. Krishnamurthy Coop. Sugar Mills Ltd. Sethiathope, Teh. Chidambaram, Distt. South Arcot	Coop.

1	2	3
15.	Tamil Nadu Coop. Sugar Fdn. Ltd, Cheyyar, Wandewash, Distt. North Arcot.	Coop.
UTTAR PRADESH		
1.	The Bagpat Coop. Sugar Mills Ltd., Bagpat, Distt. Meerut.	Coop.
2.	The Ramala Sahakari Chini Mills Ltd., Ramala, Distt. Meerut.	Coop.
3.	The Ganga Kisan Sahakari Chini Mills Ltd., Teh. Jansath, Distt. Muzaffarnagar	Coop.
4.	Kisan Sahakari Chini Mills Ltd., Anoopshahr P.O. Jahagirabad, Distt. Bulandshahr.	Coop.
5.	Kisan Coop. Sugar Factory Ltd., Sarsawa, Distt. Saharanpur.	Coop.
6.	The Kisan Sahakari Chini Mills Ltd., Nanauta Distt. Saharanpur.	Coop.
7.	Kisan Sahakari Chini Mills Ltd., Sneh Road, Fazalpur, Nazibabad, Distt. Bijnor.	Coop.
8.	The Kisan Sahakari Chini Mills Ltd., Gajraula, Distt. Moradabad.	Coop.
9.	Rudra Bilas Kisan Sahakari Chini Mills Ltd., Bilaspur, Distt. Rampur.	Coop.
10.	Kisan Sahakari Chini Mills Ltd., Somi Khera, Teh. and Distt. Bareilly.	Coop.
11.	Kisan Sahakari Chini Mills Ltd. Tilhar Distt. Shahjahanpur.	Coop.
12.	The Kisan Sahakari Chini Mills Ltd., Powayan, Distt. Shahjahanpur.	Coop.
13.	The Kisan Coop. Sugar Factory Ltd., Majhola, Distt. Pilibhit.	Coop.
14.	Bisalpur Kisan Sahakari Chini Mills Ltd., Bisalpur, Distt. Pilibhit.	Coop.
15.	M/s Kisan Sahakari Chini Mills Ltd., Teh. Pooranpur, Distt. Pilibhit.	Coop.
16.	The Bazpur Coop. Sugar Factory Ltd. Bazpur, Distt. Nainital.	Coop.
17.	Kisan Sahakari Chini Mills Ltd. Rajpur Pooranpur Nadehi, P.O. Jaspur, Distt. Nainital.	Coop.
18.	Kisan Sahakari Chini Mills Ltd., Teh. Sitarganj. Distt. Nainital.	Coop.
19.	The Kisan Sahakari Chini Mills Ltd. Gadaspur, Distt. Nainital.	Coop.
20.	Kisan Sahakari Chini Mills Ltd., Mahmoodabad, Distt. Sitapur.	Coop.
21.	The Sarjoo Sahakari Chini Mills Ltd., Belerayan, Distt. Kheri	Coop.
22.	M/s. Kisan Sahakari Chini Mills Ltd., Sampurnanagar, Teh. Nighason, Distt. Lakhimpur Kheri.	Coop.
23.	Sravasthi Kisan Sahakari Chini Mills Ltd. Nanpara, Distt. Bahraich.	Coop.
24.	Kashi Bahakari Chini Mills Ltd., Aurai, Distt. Varanasi.	Coop.
25.	The Kisan Sahakari Chini Mills Ltd., Rasra, Distt. Ballia.	Coop.
26.	Teh. Kisan Sahakari Chini Mills Ltd., Kaimgangj Distt. Farukhabad.	Coop.
27.	The Kisan Sahakari Chini Mills Ltd., Sathiaon, Distt. Azamgarh.	Coop.
28.	The Kisan Sahakari Chini Mills Ltd., Ghosi, Distt. Mau.	Coop.
29.	The Kisan Sahakari Chini Mills Ltd., P.O. Satha, Distt. Aligarh. (Hardoogan)).	Coop.
30.	The Kisan Sahakari Chini Mills Ltd., Badaun, Distt. Badaun.	Coop.
31.	The Kisan Sahakari Chini Mills Ltd., Sultanpur (Avadh).	Coop.

[Translation]

Consumer Courts

3391. SHRI CHHEDI PASWAN :
SHRI HARI KEWAL PRASAD :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the number of cases pending with the various Consumer Courts at present in the country, State-wise;

(b) whether prescribed time schedule in Consumer Protection Act, 1986 for disposal of such cases in duty adhered to;

(c) if not, the reasons for non-compliance of the prescribed time schedule; and

(d) the steps being taken to expedite the disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI VENOD SHARMA) : (a) A Statement is annexed.

(b) and (c). Normally cases are to be disposed of within 90/150 days. However, the time schedule some time could not be adhered due to a large number of accumulated cases, frequent adjournments court procedures etc.

(d) To make the redressal agency more efficient, the Central Government has approved one time financial assistance scheme for strengthening the infrastructure of the consumer courts set up under the Consumer Protection Act, 1986.

STATEMENT

Pending Cases in Various State Commissions and District Forums

State/UT	State Commission		District Forums	
	No. of Complaints Pending	No. of Appeals Pending	No. of Complaints Pending	Period Ending
1	2	3	4	5
Andhra Pradesh	748	961	12965	30/9/95
Arunachal Pradesh	5	6	9	31/3/95
Assam	244	140	1582	30/6/95
Bihar	273	1012	9685	30/6/95
Goa	21	38	615	30/9/95
Gujarat	529	293	16156	31/3/95
Haryana	53	1053	9020	30/9/95
Himachal Pradesh	161	758	1248	30/6/95
Jammu and Kashmir	32	10	237	31/12/94
Karnataka	454	1003	11008	31/3/95
Kerala	335	1495	8072	30/6/95
Madhya Pradesh	82	631	10941	30/6/95
Maharashtra	890	2437	13881	30/6/95
Manipur	1	24	19	30/6/95
Meghalaya	8	7	55	30/6/95
Mizoram	0	0	7	30/6/95
Nagaland	4	0	7	30/9/94
Orissa	555	932	4041	30/6/95
Punjab	120	7	3859	30/9/94
Rajasthan	2737	2773	11984	30/9/95
Sikkim	0	0	8	30/6/95
Tamil Nadu	270	669	6600	30/6/95
Tripura	4	14	168	31/3/95

1	2	3	4	5
Uttar Pradesh	850	6226	38434	31/12/94
West Bengal	2110	272	13979	30/9/95
Andaman and Nicobar	6	4	11	30/9/95
Chandigarh	263	57	2912	30/6/95
D and N Haveli	0	0	9	31/12/94
Daman and Diu	0	0	16	30/8/94
Delhi	951	1144	9315	30/9/95
Lakshadweep	0	0	1	30/6/95
Pondicherry	7	3	209	30/9/95
Total	11713	21989	189053	

In National Commission as on 1.11.1995, 1540 appeals, 504 Revision Petitions and 405 complaints are pending.

[English]

Agro-Mechanisation Promotion Scheme

3392. SHRI PROBIN DEKA : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of farmers who have been provided assistance under Agro-Mechanisation promotion Scheme in Assam during each of the last two years;

(b) whether the Government propose to extend such benefit to more farmers in the State keeping in view their poor financial condition; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (c). Under the scheme 'Promotion of Agricultural Mechanisation for small farmers' which was approved as a pilot scheme, 14 and 21 number of farmers were provided assistance during 1993-94 and 1994-95 respectively in the State of Assam. More farmers will get benefit of the scheme as and when the scheme is approved for further continuation.

Literacy Schemes

3393. DR. K.D. JESWANI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have identified the areas in various state for holding 12 Regional Educational Schemes during the year;

(b) if so, the details thereof alongwith the cooperation sought for from the State Governments in this regard; and

(c) the amount disbursed or proposed to be disbursed during the current financial year to the each State under the programme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) The Government does not have any Regional Educational Scheme.

(b) and (c). Do not arise.

[Translation]

Protection of Manuscripts

3394. SHRI PHOOL CHAND VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether rare manuscripts of 15th Century written on "Tadpatras" in the Government Museum of Orissa are being destroyed by the worms; and

(b) if so, the steps proposed to be taken by the Union Government to protect this rare historical heritage?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). The Central Government is not concerned with the Government Museum of Orissa. However, necessary information has been called for from the State Government of Orissa which when received will be laid on the Table of the House.

Prices of Foodgrains

3395. SHRI LALL BABU RAI :
SHRI CHHEDI PASWAN :

Will the Minister of FOOD be pleased to state :

(a) whether the Government have taken a decision to reduce the prices of wheat and rice sold in the open market by the Food Corporation of India;

(b) if so, hte details thereof; and

(Quantity in lakh MT)

(c) the quantum of foodgrains sold so far and the prices thereof?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a)
No, Sir.

(b) Does not arise.

(c) The following quantities of wheat and rice have been sold by Food Corporation of India in the open market:-

Year	Wheat	Rice
1993-94	28.56	0.17
1994-95	50.29	4.54
1995-96 (Upto Nov.95) (Provisional)	24.75	11.13

Statements-I, II and III indicating the prices of open sale of wheat and rice are enclosed.

STATEMENT-I*Prices Fixed for Open Sale of Wheat*

(Rate Rs./per MT)

S.No.	Name of the State	Nov. 93	Dec.93 & Jan. 94	Feb.& Mar. 94	Apr.94	May, June & July,94	Aug.& Sept, 94	Oct.& Nov. 94	Dec.94	Jan.95 to Mar. 95
1	2	3	4	5	6	7	8	9	10	11
1.	Punjab/Haryana/U.P.	3850	3850	4100	4100	4100	4150	4250	4150	4100
2.	Delhi	4050	4050	4250	4250	4200	4250	4300	4200	4150
3.	Rajasthan	4000	3950	4150	4150	4150	4200	4250	4200	4150
4.	J & K/H.P.	4000	4000	4200	4200	4200	4250	4300	4200	4150
5.	Maharashtra	4450	4400	4650	4500	4500	4550	4600	4550	4500
6.	Gujarat	4300	4250	4450	4350	4350	4400	4450	4400	4350
7.	M.P.	4100	4000	4200 (4100*)	4100	4100	4150	4200	4150	4100
8.	West Bengal/Orissa	4400	4250	4400	4350	4350	4400	4450	4400	4350
9.	Bihar	4300	4190	4350	4300	4300	4350	4400	4350	4300
10.	Tamil Nadu	4500	4500	4750	4600	4600	4650	4700	4650	4600
11.	Andhra Pradesh	4450	4450	4700	4550	4550	4600	4650	4600	4550
12.	Karnataka	4550	4550	4750	4600	4600	4650	4700	4650	4600
13.	Kerala	4600	4600	4800	4600	4600	4650	4700	4650	4600

* Price of wheat in M.P. under open sale reduced to Rs.4100/- w.e.f. 4.3.94.

** Open sale remained suspended from 1st August, to 27th August, 95.

STATEMENT-II*Open Sale Price of Wheat Fixed for the Months of April 1995 to December, 1995.*

(Rate Rs./per MT)

S.No.	Name of the State	April to July,95	28th Aug. to Sept. 95	October, 95	Centre	Nov.95	Dec.95
1	2	3	4	5	6	7	8
1.	Punjab	4100	4150	4150	Chandigarh	4150	4150
2.	Haryana	4100	4150	4150	Chandigarh	4150	4150
3.	Delhi	4150	4200	4150	Delhi	4150	4150
4.	U.P.	4100	4150	4150	Lucknow	4300	4300
					Kanpur	4300	4300
					Varanasi	4300	4360
5.	Rajasthan	4150	4200	4250	Jaipur	4300	4300
6.	Himachal Pradesh	4150	4200	4200	Shimla	42500	4250

1	2	3	4	5	6	7	8
7.	J & K	4150	4200	4200	Jammu	4200	4200
8.	Bihar	4300	4350	4400	Patna	4420	4420
9.	Assam	-	-	4450	Guwahati	4450	4600
10.	Orissa	4350	4400	4475	Cuttack	4500	4500
11.	West Bengal	4350	4400	4475	Calcutta	4510	4510
					Siliguri	4520	4520
12.	Madhya Pradesh	4100	4150	4250	Indore	4350	4350
					Gwalior	4280	4280
					Raipur	4430	4430
13.	Gujarat	4350	4400	4500	Ahmedabad	4570	4570
					Surat	4570	4570
14.	Maharashtra	4350	4450	4550	Bombay	4600	4600
					Nagpur	4560	4560
15.	Andhra Pradesh	4550	4600	4600	Hyderabad	4650	4650
					Vishakhapatnam	4670	4670
16.	Karnataka	4550	4600	4650	Bangalore	4670	4670
					Mysore	4690	4690
					Belgaum	4690	4690
17.	Tamil Nadu	4550	4650	4650	Madras	4680	4680
					Coimbatore	4700	4700
					Madurai	4710	4710
18.	Kerala	4550	4650	4700	Cochin	4740	4740
					Trivandrum	4740	4740

In case of open sale at Depots at other centres, the rate fixed for nearest major centre shall apply w.e.f. November, 1995.

STATEMENT-III

Price Fixed for Open Sale of Rice (Super Fine)

(Rate Rs./pr MT)

S.No.	Name of the State	Feb./ March/ April, 94	May'94	June/ July, 94	Aug./ Sept., 94	Oct.94 1.10.94 to 16.10.94	w.e.f. 17.10.94	Nov./ Dec., 94	Jan.95 to Mar.95	Apr. 95 to Oct.95	Nov. 95
1.	Punjab	6600	6600	6550	6550	7150	7050	7050	7000	7000	7050
2.	Haryana	6600	6600	6550	6550	7150	7050	7050	6950	7000	7000
3.	U.P.	6600	6600	6550	6550	7150	6800	6800	6800	6800	6900
4.	Rajasthan	6600	6600	6550	6550	7150	6900	6900	6800	6800	6850
5.	J & K	6600	6600	6550	6550	7150	6900	6900	6800	6800	6800
6.	Delhi	6700	6700	6600	6600	7200	6900	6900	6700	6700	7000
7.	Maharashtra	6800	6800	6700	6650	7250	6800	6800	6600	6600	6750
8.	Gujarat	6800	6800	6700	6650	7250	6800	6700	6600	6600	6750
9.	Madhya Pradesh	6600	6600	6550	6550	7150	6700	6700	6600	6600	6750
10.	West Bengal	6600	6600	6550	6550	7150	6800	6800	6600	6600	6750
11.	Bihar	6600	6600	6550	6550	7150	6800	6800	6600	6600	6750
12.	Orissa	6600	6600	6550	6550	7150	6750	6750	6650	6650	6750
13.	Tamil Nadu	7000	6900	6700	6650	7250	6800	6800	6600	6600	6750
14.	Karnataka	7000	6900	6700	6650	7250	6800	6800	6600	6600	6750
15.	Andhra Pradesh	6600	6600	6550	6550	7150	6700	6700	6600	6600	6750
16.	Kerala	7100	7000	6700	6650	7250	6800	6800	6600	6600	6750

Note : Price of Fine Rice was Rs.200/- per MT less than that of Super Fine Rice during Feb., 94 to May, 94 in all Regions except in A.P. where the price of Fine Rice was Rs.100/- per MT less than that of super fine Rice. From June to Oct.,94, the price of fine Rice is Rs.300/-per MT less than that of super fine Rice.

[English]

**Conference on International
Sugar Organisation**

3396. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of FOOD be pleased to state :

(a) whether several countries have left Membership of the International Sugar Organisation, London;

(b) if so, the reasons therefor;

(c) whether the Minister of State for Food had attended the meeting of the International Sugar Organisation during 1993;

(d) whether the meeting of the Sugar Technologists held at Columbia during 1995 was also attended by the Food Minister alongwith other Sugar technologists of India, if so, the facts thereof; and

(e) the contribution of the membership of the International Sugar Organisation paid by India during the last three years, year-wise?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). International Sugar Organisation, London, has informed that International Sugar Agreement 1992 entered into force, the 1st of January, 1993. Only one member country namely Barbados has withdrawn from the Agreement on the 1st of September, 1994. Reasons for withdrawal were not given. Since 1st January, 1994 seven countries have joined the Organisation.

(c) Yes, Sir. The May, 1993 International Sugar Organisation Session was attended by the then Minister of Food.

(d) Yes, Sir. The 22nd Congress of International Society of Sugarcane Technologists was attended by several delegates from India, including the Minister of Food. Names of some of the sugar technologists/engineers who attended the Congress from India are as follows:

1. Shri R.P. Singhal,
2. Shri J.J. Bhagat,
3. Shri S.C. Johri,
4. Shri Randhir Singh,
5. Shri Vinay Kumar,
6. Shri D.K. Goel,
7. Shri V.K. Malik,
8. Shri S.S. Sirohi.

(e) The year-wise contribution of the membership paid by India during the last three years is as under :-

Year	Amount (in £)
1992	£ 34,505
1993	£ 19,570
1994	£ 22,572

Setting up of Multi-Purpose Cultural Complexes

3397. SHRI TARA SINGH :

SHRI V. SREENIVASA PRASAD :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have decided to set up multipurpose cultural complexes in the country;

(b) if so, whether such complexes have since been set up;

(c) if so, the details thereof, State-wise;

(d) if not, the reasons therefor; and

(e) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) Complexes are sanctioned on receipt of suitable proposals from the States. They are in the process of being set up in the States of Sikkim, West Bengal, Manipur, Nagaland, Madhya Pradesh, Mizoram, Orissa and Assam.

(c) States	Amount Sanctioned
Sikkim	Rs. 65 lakhs
West Bengal	Rs. 35 lakhs
Manipur	Rs. 10 lakhs
Nagaland	Rs. 70 lakhs
Madhya Pradesh	Rs. 70 lakhs
Mizoram	Rs. 25 lakhs
Orissa	Rs. 25 lakhs
Assam	Rs. 8 cores (under Assam accord)

(d) and (e). Do not arise.

[Translation]

Zoological Parks in Gujarat

3398. SHRI RATILAL VARMA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the total number of Zoological Parks in Gujarat;

(b) the number of wild animals therein;

(c) the amount spent thereon during the last one year; and

(d) the steps being taken by the Government to improve the condition of these Zoological Parks?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):

(a) There are two large zoos, one medium zoo, five small zoos and seven mini zoos in Gujarat.

(b) The number of wild animals and birds held by the large and medium zoos of Gujarat on 31.3.1995 was 4030. The latest figure for small and mini zoos are not available but these have about 3000 animals and birds.

(c) The figure regarding total Expenditure incurred annually by various zoos are not collated and compiled by the Government. However, Central Zoo Authority have released Rs. 3.75 lakhs for improvement works of one Zoo of Gujarat.

(d) Government is providing Technical and Financial Assistance for improving the housing and upkeep of the animals of various zoos.

National Education Policy

3399. SHRI RAM KRIPAL YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the objective of the National Education Policy 1986 can be achieved by getting it implemented through the voluntary organisations;

(b) if so, details of the progress made by these organisations during the last three years State-wise; and

(c) if not, the steps taken by the Government to achieve the objectives?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Para 10.9 of National Policy on Education, 1986 recognises the important role that Non-Governmental Organisations play in promoting Educational Development.

(b) and (c). Grants are provided to Non-Governmental Organisations (NGOs) in schemes such as Non-Formal Education and Vocational Education. Details of the schemes and grants made to NGOs exceeding Rs 1/-lakh are available in the Annual Reports of the Ministry.

Bhujangrao Committee

3400. DR. VASANT NIWRUTTI PAWAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the recommendations of Bhujangrao Committee in regard to teachers of Kendriya Vidyalayas; and

(b) the steps proposed to be taken by the Government on those recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). The main recommendations of the Committee related to

introduction of additional elective subjects at the plus 2 state of consequential arrangements for creation of required teaching posts, promotion to such posts of existing teachers in the subject if qualified, etc. As introduction of additional elective subjects at plus 2 level in all Kendriya Vidyalayas would require substantial additional funds, the Board of Governors approved only "Introduction of Computer Science" in 20 Kendriya Vidyalayas under Civil and Defence Sectors and suitable schools under Project Sector.

[English]

Mother Dairy Milk Handling Loss

3401. SHRI B.L. SHARMA PREM : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Mother Dairy has been allowing a handling loss of milk to 0.5% of Drivers cum Salesman;

(b) if so, how this level was laid down and since when;

(c) whether this loss was raised to 0.65%;

(d) if so, since when and the reasons therefor;

(e) the actual loss comparatively during the period preceding the time when the increase was effected;

(f) whether Drivers are also deployed on the duty for sale of milk when Drivers-cum-Salesmen are not available; and

(g) if so, whether the Drivers are also given milk handling allowance for such duties?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) Yes, Sir.

(b) The upper limit of 0.5% distribution/handling loss permitted to the Driver-cum-salesman was laid down taking into account the following two factors.

(i) A provision of 0.3% of extra milk has been kept on the calibration of the milk tank in order to ensure that the quantity of milk that is vended to a consumer at any time, through the vending machine at the milk booths, does not fall short of the required quantity.

(ii) An upper limit of 0.2% has been provided for losses on account of reasons such as spillage during delivery and transportation etc.

(c) to (e). The actual losses during trials conducted jointly by the qualified officers and Driver-cum-salesman of the Dairy were in the range of 0.47% and 0.87%. The trials were conducted repeatedly and the average overall loss worked out was 0.65%. The limit of handling/distribution loss was therefor revised to 0.65% in 1986.

(f) Yes, Sir.

(g) When Drivers are deployed for sale of milk, they are also governed by the same norms.

[Translation]

Evaluation of New Projects

3402. SHRI SATYA DEO SINGH :
SHRIMATI KRISHNENDRA KAUR (DEEPA) :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether his Ministry have decided to reconstitute the Expert Committees which evaluate all new projects from a ecological perspective;

(b) if so, the subjects which are likely to be covered by these Committees;

(c) the objective criteria to select Committee Members; and

(d) the details of industries in respect of which it is mandatory to conduct and Environmental Impact Assessment before setting up new plants, above a certain investment level or going in for expansion and modernisation which would increase its pollution load?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) and (b). The Expert Committees for environmental appraisal of Industrial, Mining, Thermal Power, River valley & Hydro-electric, and Infrastructural Development & Misc. projects have been reconstituted recently.

(c) The criteria for selection of committee members is given in the Environmental Impact Assessment (EIA) Notification of 27.1.94, which, *inter alia*, covers disciplines like Ecology, Eco-system management, Water resource management, Air/Water Pollution Control, Land use planning, Social Sciences, Environmental Health etc.

(d) Environmental Impact Assessment is required to be carried out for the following categories of industries having an investment of Rs.50.00 crores and above including the expansion and modernisation proposals (if the pollution load is to exceed the existing one) :

- Petroleum Refinery including crude and product pipelines
- Chemical Fertilizers
- Petrochemical complexes and Petro-chemical intermediates
- Exploration for oil and gas and their production, transportation and storage
- Synthetic Rubber
- Hydrocyanic acid and its derivatives
- Primary metallurgical industries including Electric furnaces (Mini Steel Plants)
- Chlor-alkali industry
- Viscose Staple fiber and filament yarn
- Storage batteries integrated

- Pulp, paper and newsprint
- Cement

The EIA Notification also stipulates undertaking environmental impact assessment in respect of certain categories of industries even if the investment in each case is less than Rs.50.00 crores.

Drinking Water

3403. DR. RAMESH CHAND TOMAR :
SHRI BRIJBHUSHAN SHARAN SINGH :
DR. VASANT NIWRUTTI PAWAR :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether water supplied in Delhi is not upto the safety mark and is contaminated;

(b) if so, the steps being taken by the Government to provide safe drinking water to the people;

(c) whether a water treatment plant has been set up in Delhi;

(d) the estimated amount spent thereon and the quantity of water that can be treated in the said plant every day;

(e) whether there is any proposal to set up such more plants; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) to (i). Information is being collected and would be laid on the Table of the House.

[English]

Godowns in Maharashtra

3404. SHRI SUDHIR SAWANT : Will the Minister of FOOD be pleased to state :

(a) whether the Konkan Railway Project is likely to be commissioned;

(b) whether the Government are aware that there is no godown of Food Corporation of India or any warehouse to stock foodgrains for Public Distribution System in Sindhudurg and Ratnagiri Districts of Maharashtra; and

(c) the steps taken by the Government for construction of godowns in the State of Maharashtra?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The Konkan Railway Project is stated for completion by March, 1996. The Project is being commissioned in phases.

(b) and (c). The Food Corporation has an owned godown of 10,000 MT capacity at Ratnagiri but has no godowns of its own in Sindhudurg district in Maharashtra.

Central Warehousing Corporation also does not have any warehouse in districts of Ratnagiri and Sindhudurg in Maharashtra for storage of foodgrains. However, foodgrains requirement of every district of the State is met from nearby owned/hired depots of FCI. CWC plans to construct a warehouse each at Kudal and Chiplun in the district of Sindhudurg and Ratnagiri respectively in Maharashtra.

Sugar Mills

3405. SHRI S.M. LALJAN BASHA : Will the Minister of FOOD be pleased to state :

(a) whether the Bureau of Industrial Costs and Prices has recommended that the incentives given by the Government for setting up new Sugar Mills be reduced drastically;

(b) if so, the reaction of the Government thereto;

(c) whether these recommendations would have any impact on the sugar availability in the Country; and

(d) if so, the details thereof?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (d). Ministry of Food has recently received a Report on Sugar Incentive Scheme from the Bureau of Industrial Costs and Prices (BICP) for grant of incentives for new and expansion projects licensed to be licensed during the period from 01.04.1994 to 31.3.1997. The Report is under examination.

Substandard Rice

3406. SHRI V.S. VIJAYARAGHAVAN :

SHRI MULLAPAPLLY RAMCHANDRAN :

Will the Minister of FOOD be pleased to state :

(a) whether some bags of two years old rice are lying in the Godowns of the Food Corporation of India in Kerala;

(b) if so, the details thereof;

(c) whether the Food Corporation of India is compelling the Government of Kerala to lift these poor quality Rice; and

(d) if so, the reasons therefor and the action taken by the Government in this regard?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir. Two years' old Rice stocks are available in Food Corporation of India depots in Kerala.

(b) The following quantity of two years old rice stocks are available in nine depots of Kerala as on 30th November, 1995.

(i) Parboiled rice	:	23955 Metric Tonne
(ii) Raw Rice	:	11758 Metric Tonne
Total	:	35713 Metric Tonne

(c) No, Sir. Stocks whether old or new but conforming to specifications are released to Public Distribution System only after the same are approved by the State Civil Supplies Authorities.

(d) Does not arise in view of (c).

Testing Agency

3407. SHRI RAM NIHOR RAI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government supply old stock of foodgrains to the public through Public Distribution System;

(b) if so, the details thereof;

(c) whether the Government have any agency to certify that these foodgrains are suitable for the human consumption; and

(d) if so, the name of the Agency?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI VENOD SHARMA) : (a) and (b). Only stocks conforming to the prescribed quality standards are issued to the nominees of the State Government for distribution through Public Distribution System. The Food Corporation of India has been instructed to ensure that Stocks issued, whether old or new, conform to Prevention of Food Adulteration Act specifications and are free from insect infestation.

(c) and (d). The quality of foodgrains is checked by the concerned State Government officers on their representatives prior to the issue of the foodgrains.

Shifting Headquarters of National Institute of Sports

3408. SHRIMATI CHANDRA PRABHA URS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal to shift the headquarter of National Institute of Sports from Patiala to Bangalore; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) No, Sir.

(b) Does not arise.

Women Rights Commission

3409. SHRI DHARMANNA MONDAYYA SADUL :
SHRI MANJAY LAL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to constitute 'Women Rights Commission' for providing equal rights to women;

(b) if so, whether a draft has been prepared and submitted for approval by the National Commission for Women; and

(c) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) to (c). A proposal to set up Offices of Commissioners for Women's Rights to act as a public defenders of women's rights in under consideration of the Government, in consultation with various agencies, including the National Commission for Women.

Transfer of Forest Officers

3410. SHRI SHRAVAN KUMAR PATEL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any cases from Uttar Pradesh have come to the notice of the Government where Forest Officers and Conservators etc., connected with prosecution cases of poaching and smuggling of wildlife skins, bones and organs, were transferred and shifted, leading to disruption of the prosecutions involving notorious poachers/smugglers;

(b) if so, the details of such cases during the last three years; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). Yes, Sir. A case of transfer of some forest officers from Merrut Circle of Uttar Pradesh, who were involved in the investigation and prosecution of some important wildlife offence cases, came to notice in August, 1995.

(c) The matter was taken up with the State Govt. who have now reported that the transfers have been done in the administrative and public interest and that this does not lead to disruption of the prosecution of any offender as the process is carried forward by the successors.

[Translation]

EEC Funded Projects

3411. SHRI VILASRAO NAGNATHRAO
GUNDEWAR :

DR. SAKSHIJI :

Will the Minister of AGRICULTURE be pleased to state :

(a) the details of the on-going agricultural projects financed by European Economic Community and other foreign agencies in the Country during the last three years, State-wise; and

(b) the targets fixed and achievements made under these Projects during the said period in each State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Physical Education

3412. DR. AMRIT LAL KALIDAS PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government of Gujarat have requested for financial assistance to improve the standard of Physical education in schools of the State;

(b) if so, the details thereof the and the action taken by the Government so far in this regard; and

(c) the financial assistance allocated/released during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) No, Sir.

(b) and (c). Do not arise.

[English]

Anti Hoarding Drive

3413. SHRI K.T. VANDAYAR : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the steps being taken by the Government to enforce anti hoarding drive in the country;

(b) the number of defaulters booked under the act during the last three years, year-wise;

(c) whether the Government propose to give severe punishment to hoarders in the country by cancelling their licences and if so, the details thereof;

(d) the steps taken to streamline the Public Distribution System; and

(e) the total amount of subsidy involved in the distribution of essential commodities?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CIVIL SUPPLIES) (SHRIMATI KRISHNA SAHI) : (a) to (c). State Government and UT Administrations have been delegated powers under the Essential Commodities Act, 1955 for taking action against unscrupulous elements indulging in hoarding of and blackmarketing in essential commodities and other violations of the various Provisions and Control Orders issued under the Essential Commodities Act., 1955, from time to time, State Governments/UT Administrations are advised to undertake special anti-hoarding drives whenever it is felt that availability or price of any essential commodity is adversely affected due to speculative hoarding by unscrupulous elements.

Central Government advises the State Government/UT Administrations in this regard from time to time, and also through periodic meetings to review the enforcement of the provisions of Essential Commodities Act, 1995.

The number of defaulters booked under the Act during the last three years is given below:

	No. of persons Arrested	No. of persons Prosecuted	No. of persons convicted
1992	5186	6067	335
1993	4300	5754	3569
1994	9078	4846	4078
1995 (up to Oct.95)	9014	2493	1971

The State Governments/UT Administrations are taking action under the Control Orders issued by them to cancel licences of the defaulters whenever considered necessary. They have been advised to launch prosecution in selective cases with due care and caution so that small traders are not unduly harassed.

(d) Strengthening and streamlining of the Public Distribution System is a continual process. Suggestions and measures to improve the Public Distribution System (PDS) are discussed in the meetings of the Advisory Council on PDS in which Ministers in-charge of Food and Civil Supplies Departments in the State Governments/UT Administrations are members. Union Minister of Civil Supplies, Consumer Affairs and Public Distribution is the Chairman of the Advisory Council. In addition to the meetings of the Advisory Council, Union Minister of Civil Supplies, Consumer Affairs and Public Distribution holds periodic regional meetings with the State Governments/UT Administrations for reviewing the working of the Public Distribution System and the Revamped Public Distribution System (RPDS) and affecting improvements/streamlining the same.

(e) The total amount of food subsidy (including sugar) during 1994-95 was Rs.5100 crores as per Revised Budget Estimates of the Central Government. A budgetary provision of Rs. 5250 crores has been made for food subsidy for the current year, i.e. 1995-96. There is no budgetary subsidy on commodities such as Superior Kerosene and Soft Coke. There are administrative and other costs borne by the State Governments also on the Public Distribution System (PDS). It is not possible to quantify all these costs incurred on PDS.

Sports Authority of India

3414. SHRI SHAILENDRA MAHTO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to include a number of academicians, Principals of Physical Education Colleges, researches from amongst those who have chaired Olympic science congress or presented research papers in other International Research Conferences, in the Governing Body of Sports Authority of India (SAI);

(b) if so, the details thereof;

(c) whether the meetings of Governing Body of SAI are held atleast once in three months and if not, the reasons therefor; and

(d) whether SAI has prepared any lists of Indian eminent researchers in sports and Physical Educationists having participated in Sports and Physical Education Research Conferences abroad and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) No, Sir.

(b) Does not arise.

(c) As per rules of the Sports Authority of India the Governing Body is required to meet as often as necessary and ordinarily atleast once in each quarter of the financial year. During the current financial year four such meetings have already been held so far.

(d) No, Sir.

Super Bazar

3415. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Super Bazar and National Cooperative Consumer Federation (NCCF) are selling number of items which do not conform to the provisions of the Packaged Commodities Rules 1977, i.e., not

containing the number of sheets and size, the name of the manufacturers, date of manufacture, maximum retail price, etc; such s note-sheet pads, bound registers and cello tapes etc;

(b) whether the Government are also aware that some of the liquor manufacturers like Jagatjit Industries Ltd; Khoday India Ltd. etc. supplying liquor to the military canteens also do not carry the Maximum Retail Price on the cartons;

(c) if so, the reasons therefor and the action taken by the Government in the matter of violation of the provisions of the Rules; and

(d) the action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI VENOD SHARMA) : (a) It has been reported by NCCF and Super Bazar that normally all the packaged items sold by them conform to the Standards of Weights and Measures (Packaged Commodities) Rules, 1977.

Articles like notebooks, note pads, registers, cello tapes etc. attract the provisions of the Packaged Commodities Rules, 1977, only if they are sold in pre-packaged form.

(b) and (c). Bottles containing alcoholic beverages, or spirituous liquor are exempted from the provisions regarding declaration of Maximum Retail Price under rule 6(1) (c) (iii) of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977.

(d) Does not arise.

National School of Drama

3416. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to open local branches of the National School of Drama in Orissa and other States;

(b) if so, the details thereof; and

(c) the criteria being adopted for selection of places for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) The National School of Drama has a Plan Scheme to open Regional Resource Centres, as a part of its efforts to decentralise its activities and to meet the training requirements of different regions in closer collaboration with regional experts.

(b) The School has opened its first Regional Resource-cum-Research Centre in Bangalore in May, 1994 and the Centre is catering to the teachings and

training requirements of four southern States i.e. Karnataka, Andhra Pradesh, Tamil Nadu, Kerala and the two Union Territories of Pondicherry and Andaman & Nicobar Islands. Subject to availability of funds, the School has plans to open its regional centres at Calcutta, Bombay and Varanasi/Lucknow to cater to the requirements of all States in the Eastern, Western and Northern Regions. Orissa will be the part of the Eastern Zone.

(c) The criteria being adopted for selection of places are that the place should have a strong theatre movement, it should be at the Centre of the Region and that the place should be easily accessible.

Post Literacy and Continuing Education Campaign

3417. SHRI N. DENNIS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Expert Group and the Social Research Organisation entrusted with the evaluation of post literacy and continuing Education have submitted their report to the Government; and

(b) if so, the action taken or proposed to be taken by the Government in this regard to strengthen the Post-Literacy Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir. An Expert Group headed by Sh. Arun Ghosh appointed by the Ministry of Human Resource Development was entrusted a study to look into the progress, problems and evaluation of the Literacy Campaigns. The Group has submitted its report in the Ministry. An evaluation of the Scheme of Post Literacy and Continuing Education (Jana Shikshan Nilayams) was also entrusted to Operations Research Group (ORG), a Delhi based Social Research Organisation. The ORG has submitted its final report to the Ministry.

(b) The Action has been initiated to strengthen the Scheme of "Post Literacy Campaign" and "Continuing Education" in accordance with the findings and recommendations made in the evaluation reports submitted by ORG after an evaluation study and the recommendations made by an Expert Group headed by Sh. Arun Ghosh.

The Post Literacy Campaigns (PLCs) being launched in the districts which complete the initial phase of imparting basic literacy skills through Total Literacy Campaigns (TLCs), have been strengthened by introducing a structured programme of about 50 hours in terms of guided learning as a bridge towards taking the learners to self reliant level of learning in the first year of Post Literacy Programme. The subsequent phase

of PLC in its second year comprises self directed learning through library services, charcha mandals and other un-structured activities such as vocational training and skills development.

In the light of findings and recommendations made in the evaluation study report submitted by ORG and having regard to the emerging literacy scenario, its has been found necessary to over-haul the existing Scheme of "Post Literacy and Continuing Education" being implemented through Jana Shikshan Nilayams and to formulate a revised Scheme of Continuing Education for neo-literates under the National Literacy Mission. The proposed revised scheme would exclusively devote to the Continuing Education which is now being widely accepted as an indispensable aspect of the strategy of Human Resource Development and for the goal of creation of a learning society. The objectives and modalities of implementation of the revised scheme are under consideration of the Government of India.

[Translation]

Soil Conservation

3418. SHRI RAMESHWAR PATIDAR :
SHRI RAMASHRAY PRASAD SINGH :
SHRIMATI SHEELA GAUTAM :
SHRI SHIVRAJ SINGH CHAUHAN :

Will the Minister of AGRICULTURE be pleased to state :

(a) the details of the various Centrally sponsored schemes operated for soil conservation;

(b) the expenditure incurred so far in the implementation of such schemes, State-wise;

(c) the actual area brought under soil conservation so far State-wise; and

(d) the further steps taken, proposed to be taken to encourage the soil conservation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) to (c). A Statement is enclosed.

(d) The schemes listed in the Statement will be proposed for continuation during IXth Five Year Plan.

STATEMENT

1. Soil Conservation in the Catchments of River Valley Projects (RVP)

This schemes is being implemented in 29 catchments in 18 States. The programme is being implemented on watershed basis. All types of land i.e., agriculture, forest and wasteland are being treated through different soil and water conservation measures as per extent of degradation.

An area of 30.12 lakhs ha. has been treated at expenditure of Rs.543.76 crores. State-wise details are given in *Annexure-A*.

2. Integrated Watershed Management in the Catchments of Flood Prone Rivers (FPR)

This scheme is being implemented in 10 catchments in 8 States. The scheme is implemented on watershed basis and all types of land i.e., agriculture, forest and wasteland are being treated through different soil and water conservation measures.

Uptill now an area of 6.85 lakh ha. has been treated at expenditure of Rs. 199.72 crores. State-wise details are given in *Annexure-A*.

3. National Watershed Development Project for Rainfed Areas (NWDPPRA)

This project was launched in the year 1990-91 in 25 States and 3 Union Territories. Under this project the target is of treating an area of 28.00 lakhs ha. at a cost of Rs.1100 crores. Only 30% of the project cost is spent for soil and other national resources conservation.

In addition to above, Department of Wasteland Development under the Ministry of Rural Areas and Employment is implementing a scheme of Integrated Wasteland Development Project in which soil and moisture conservation from a component. So far, 128 projects have been sanctioned with a total outlay of Rs.324.00 crores.

ANNEXURE-A

Area Treated and Amount Spent under the Centrally Sponsored Scheme for Soil and Water Conservation

(Area in 000 ha.)
(Rs. in lakh)

S.No. States/UTs		R.V.P.		F.P.R.	
		Area	Amount	Area	Amount
1	2	3	4	5	6
1.	Andhra Pradesh	184.93	2763.70	-	-
2.	Arunachal Pradesh	--	-	-	-
3.	Assam	13.81	362.71	-	-

1	2	3	4	5	6
4.	Bihar	86.46	1593.93	66.35	2387.13
5.	Gujarat	82.16	2027.43	-	-
6.	Haryana	-	-	34.90	916.91
7.	Himachal Pradesh	177.74	4370.33	59.97	2423.44
8.	Jammu & Kashmir	22.90	811.46	-	-
9.	Karnataka	362.84	4068.43	-	-
10.	Kerala	23.05	1354.16	-	-
11.	Madhya Pradesh	743.76	8491.65	65.91	1636.48
12.	Maharashtra	79.37	2250.08	-	-
13.	Manipur	-	-	-	-
14.	Meghalaya	-	-	-	-
15.	Mizoram	-	-	-	-
16.	Nagaland	-	-	-	-
17.	Orissa	220.92	2928.57	-	-
18.	Punjab	26.69	187.15	0.33	15.85
19.	Rajasthan	312.06	4151.28	160.34	4461.74
20.	Sikkim	19.00	1061.50	-	-
21.	Tamil Nadu	87.06	3195.01	-	-
22.	Tripura	7.50	246.98	-	-
23.	Uttar Pradesh	124.24	3590.93	274.34	6810.13
24.	West Bengal	72.37	1615.72	21.13	1189.77
25.	Goa	-	-	-	-
26.	Andaman & Nicobar Island	-	-	-	-
27.	Chandigarh	1.74	95.27	-	-
28.	Dadra & Nagar Haveli	-8	-	-	-
29.	Delhi	-	-	2.41	48.47
30.	Daman & Diu	-	-	-	-
31.	Lakshadweep	-	-	-	-
32.	Pondicherry	-	-	-	-
33.	D.V.C.	364.37	9099.13	-	-
34.	Others/H.Q.	-	24.37	-	83.01
35.	Additional Expn.	-	86.88	-	-
Total		3012.97	54376.67	685.68	19972.73

[English]

Polluting Industries in Uttar Pradesh

3419. SHRI JAGAT VIR SINGH DRONA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have undertaken the work of identifying polluting industries in the Uttar Pradesh.

(b) if so, the details thereof; and

(c) the measures taken to control pollution caused by these industries?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):

(a) and (b). According to the information received from the Uttar Pradesh Pollution Control Board, out of 224 industries identified in the 17 heavily polluting categories, 173 have appropriate pollution control systems, 19 are closed and remaining industries have not provided adequate facilities to comply with the standards.

(c) The measures taken to control pollution includes the following :

(i) Emission and effluent standards have been notified for the major categories of Polluting

industries. Industries have been directed to install necessary pollution control equipment within a stipulated time-frame and legal action is taken against the defaulting units.

- (ii) Fiscal incentives are provided for installation of pollution Control equipment and also for the shifting of pollution industries from congested areas.
- (iii) Customs and excise duty exemption are provided to the industries for pollution control/ monitoring equipments.
- (iv) A scheme has been initiated for setting up of Common Effluent Treatment Plants (CETPs) in clusters of small scale industrial units.
- (v) Public awareness campaigns on the effect of pollution have been launched.

National Commission for Women

3420. KUMARI FRIDA TOPNO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) the major activities undertaken by the National Commission for Women during the current year till date;
- (b) the number of complaints of atrocities against women received by the Commission during the above period; and
- (c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) The major activities undertaken by the Commission during the previous year and the current year were as follows :

- establish rapport/institutional linkages with those concerned with women's issues;
- commence review of legislation affecting women;
- examine procedures and laws to secure custodial justice to women;
- take up study of child rape to formulate measure to curb the menace;
- look into complaints of atrocities/deprivation of women's rights;
- initiate the study of impact of economic reforms on women;
- focus on gender perspective for the electronic media and the print media; .
- raise awareness regarding women's issues through meetings and interactions in various regions; and

- take up a broad evaluation of the progress of development of women in selected sectors/ areas.

(b) The number of complaints received during the current year commencing from January, 1995 was 276 approximately.

(c) These Complaints were examined according to the procedure laid down under Section 10(1)(f) of the National Commission for Women Act, 1990 and the issues arising therefrom were taken up with the appropriate authorities for the redressal of the grievances of the victims. In such cases, where the complaints were found to be baseless, the complainants were informed accordingly.

Kendriya Vidyalaya Sangathan

3421. DR. SUDHIR RAY :

SHRI MUHI RAM SAIKIA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Starred Question No.31 on 28.11.95 and state :

- (a) the total number of regular admissions done in Kendriya Vidyalayas of the country during 1995-96;
- (b) the total prescribed quota of Ministers and MPs for recommending special dispensation admissions for the session 1995-96;
- (c) whether recommendations of some MPs were accepted over and above their prescribed quota;
- (d) if so, the number thereof and the justification therefor;

(e) whether Chairman Kendriya Vidyalaya Sangathan had been authorised by the KVS' Board of Governors to change the earlier decision of the Government regarding admission under the Special Dispensation Scheme; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) The information is being collected and will be laid on the Table of the House.

(b) As per the quota fixed by Kendriya Vidyalaya Sangathan, two students are admitted every year on the recommendations of an M.P. and 5 on the recommendations of a Minister.

(c) to (f). The Chairman, Kendriya Vidyalaya Sangathan may accord admission under special dispensation on the basis of broad social considerations and compassionate grounds.

Litigation Against Kendriya Vidyalaya Sangathan

3422. SHRI MUHI RAM SAIKIA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of court cases pending against Kendriya Vidyalaya Sangathan in different High Courts of India as on date, subject/issue-wise;

(b) whether KVS has contemplated to evolve any departmental forum of arbitration to reduce litigation by its employees;

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) The information is being collected and will be laid on the Table of the House.

(b) No, Sir.

(c) Does not arise.

New Grain Trade Convention

3423. SHRI RAM KAPSE : Will the Minister of FOOD be pleased to state :

(a) whether the Government have approved the proposal for signing and ratification of the New Grain Trade Convention 1995 which will take effect from 1st July on the expiry of the current Wheat Trade convention; and

(b) if so, the details thereof?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). Yes, Sir. Government have signed and ratified the new Grain Trade Convention 1995 which has taken effect from 1st July, 1995, on the expiry of the Wheat Trade Convention 1986 to which India was a signatory. The objectives of the new Convention are :

- (i) to further international cooperation of trade in grains, especially insofar as these affect the foodgrain situation;
- (ii) to promote the expansion of international trade in grains, and to secure the freest possible flow of this trade, including the elimination of trade barriers and unfair and discriminatory practices, in the interest of all members, in particular developing members;
- (iii) to contribute to the fullest extent possible to the stability of international grain markets in the interests of all members, to enhance world food security, and to contribute to the development of countries whose economies are heavily dependent on commercial sales of grain; and

- (iv) to provide a forum for exchange of information and discussion of members' concerns regarding trading in grains.

Sale of Fertilizers

3424. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of AGRICULTURE be pleased to state :

(a) whether the manufacturers of phosphatic and potassic fertilizers are interested to sell their fertilizers in some States where there is scarcity to earn more profits and as a result of which the farmers in some States suffer for want of the adequate supply of these fertilizers; and

(b) if so, the steps taken by the Government to ensure the sale of these fertilizers at uniform prices in all the States eliminating blackmarketing and artificial shortage?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) and (b). Since the price distribution and movement on phosphates and potassic fertilizers stand decontrolled, Government of India cannot ensure their sale at uniform prices throughout the country. However, under the scheme of concession for sale of these decontrolled fertilizers to the farmers, the State Governments have been requested to negotiate the sale price to farmers with the fertilizers supplying agencies and arrive at a price which is most favourable to farmers. No reports relating to shortage of these fertilizers in any of the States/Union Territories have been received.

Construction of Schools Building

3425. SHRIMATI 'SUSEELA GOPALAN :
SHRI KODIKKUNNIL SURESH :
SHRI MULLAPPALLY RAMCHANDRAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Union Government provide financial assistance to the States for construction of pucca buildings of the Government Schools; and

(b) if so, the amount of financial assistance thus provided during 1995-96, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) Construction of school buildings is primarily the responsibility of the State Govts. However, school buildings are one of the activities for which central assistance is available under a matching basis under Jawahar Rozgar Yojana (JRY) and Employment Assurance scheme.

(b) Information is being collected for Ministry of Rural Areas and Employment and will be laid on the Table of the Sabha.

Liberalization of Agricultural Trade

3426. SHRIMATI DIPIKA H. TOPIWALA :
SHRI RAJESH KUMAR :
SHRI RAM VILAS PASWAN :

Will the Minister of AGRICULTURE be pleased to state :

(a) the steps being taken by the Government in regard to the liberalisation of trade in the Agricultural sector;

(b) whether the Government have studied the likely impact of liberalisation on the agricultural trade;

(c) if so, the details thereof;

(d) whether the Food and Agricultural Organisation (FAO) has also warned about the adverse impact of such liberalisation;

(e) if so, the details of comments made by the FAO in this regard; and

(f) the measures proposed to be taken by the Government to ensure that liberalisation of trade in the Agricultural Sector does not hurt the Indian agriculture?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) Trade liberalisation is a continuous process being undertaken by the Government from time to time.

(b) and (c). The liberalisation is expected to have a positive impact on the agricultural trade.

(d) and (e). The FAO in its document "Impact of Uruguay Round on Agriculture" of July 1995 have *inter-alia* stated that overall, the developing regions are shown to increase their net exports of agricultural commodities with the Uruguay Round having a positive effect.

(f) It is the policy of the Government to protect the interest of Indian agriculture.

[Translation]

National Watershed Development Project for Rainfed Areas

3427. SHRI PREM CHAND RAM : Will the Minister of AGRICULTURE be pleased to state :

(a) the details of works carried out under the National Watershed Development Project for Rainfed Areas (NWDPPRA) in rainfed areas of Bihar especially in Nawada district;

(b) the area brought under this project so far in this district till date; and

(c) the details of the benefits derived therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE : (SHRI ARVIND NETAM) : (a) and (b). In Bihar 191 micro-watershed projects covering an area

of 98978 hectares with an estimated cost of Rs. 28.52 crores have been taken up under the National Watershed Development Project for Rainfed Areas (NWDPPRA).

In Nawada District, 2 micro-watershed projects have been taken up covering an area of 1171 hectares with an estimated cost of Rs. 0.28 crores.

(c) The project has helped in promoting *in-situ* moisture conservation and better production of biomass through various conservation and production measures including household production systems.

[English]

Agricultural Training to Women

3428. SHRI GOPI NATH GAJAPATHI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have taken any steps to provide agricultural extension and scientific way of agriculture training to the women workers in the country;

(b) if so, the details thereof;

(c) whether such training has been extended to the Agriculture Women Workers in Orissa also; and

(d) if so, the names of districts in Orissa where such training is being imparted?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) Yes, Sir.

(b) Training in scientific methods of agriculture is being provided to Women extension workers; and Women farmers through;

- Danish & Dutch assisted projects;
- Central Sector Scheme of "Women in Agriculture";
- Through "Krishi Vigyan Kendras" of Indian Council of Agriculture Research;
- Farmers Training Centres.

(c) Yes, Sir. A project entitled "Training and Extension for Women in Agriculture" (TEWA), is being implemented in the State of Orissa with DANISH assistance.

Twelve Krishi Vigyan Kendras established in Orissa are engaged in organising training to farm women.

(d) (i) The districts covered under training and Extension for Women in Agriculture (TEWA) in Orissa are :

1. Bolangir
2. Ganjam
3. Puri
4. Dhenkanal
5. Keonjhar
6. Kora-put
7. Sambalpur
8. Sundargarh

(ii) The Districts in which Krishi Vigyan Kendras have been established are :

1. Cuttack
2. Puri
3. Balasore
4. Ganjam
5. Phulbani
6. Kenojhar
7. Koraput
8. Sambalpur
9. Kalahandi
10. Kendrapara
11. Angul
12. Dhenkanal

Mid-Day Meal Scheme

3429. SHRI GURUDAS KAMAT :
KUMARI SUSHILA TIRIYA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether several States and Union Territories have failed to lift the allocated supply of foodgrains from the FCI for the Mid-Day Meal Scheme;

(b) if so, the reasons therefor; and

(c) the corrective measures proposed to be taken by the Government to make the scheme a big success in all the States?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) and (b). Arunachal Pradesh, J & K, Maharashtra, Manipur, Nagaland, A & N Island, Lakshadweep and Pondicherry did not lift foodgrains allotted from August 15, 1995 to 31st October, 1995, due to non-finalization of their State Schemes.

(c) However, since then these States and Union Territories have operationised the Programme.

Revamped Public Distribution System in Kerala

3430. SHRI K. MURALEE DHARAN : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the status of the proposal by the Government of Kerala for bringing additional 16 blocks under the tribal concentration and 40 coastal blocks under the Revamped Public Distribution System; and

(b) the delay in approving such requests which are beneficial to downtrodden?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI VENOD SHARMA) : (a) and (b). As per present policy of the Government only the Blocks covered under the employment Assurance Scheme (EAS) are entitled to be covered under the Revamped Public Distribution System (RPDS). The Blocks included in the proposal received from the Government of Kerala are not covered under the EAS. All the Blocks covered under the EAS in Kerala are covered under RPDS also.

Principals in Kendriya Vidyalayas

3431. DR. KARTIKESWAR PATRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the total number of posts of Principals filled up by the Kendriya Vidyalaya Sangsthan in 1995 and the number of candidates belonging to Scheduled Caste and Other Backward Classes amount them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) : (KUMARI SELJA) : As per information furnished by Kendriya Vidyalaya Sangathan the total number of posts of Principals filled up in 1995 through Promotion and Direct Recruitment are as follows :

S. No.	Mode	SC	ST	OBC	Gen.	Total
1.	Promotion	-	-	-	37	37
2.	Direct	09	-	25	46	80
Total		09	-	25	83	117

Regularisation of Casual Labour

3432. DR. LAL BAHADUR RAWAL : Will the Minister of FOOD be pleased to state :

(a) the number of casual labourers working in the Distillery Nanauta Sugar Mill in Saharanpur, Uttar Pradesh as on November 30, 1989;

(b) the number of casual labourers regularised out of them as on November 30, 1995;

(c) the reasons for not regularising the remaining labourers; and

(d) the steps taken by the Government to regularise them at the earliest?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (d). Information is being collected and will be laid on the Table of the House.

Lecturers in Uttar Pradesh

3433. SHRIMATI SAROJ DUBEY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether some cases of irregularity in awarding the 'Selection Grade' to some teachers of Intermediate Colleges without completing the requisite time period have come to the notice of the Government;

(b) if so, the details thereof indicating the number of such cases; and

(c) the corrective measures proposed to be taken by the Government to ensure that only eligible teachers get 'Selection Grade'?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) No such case has come to the notice of this Ministry and University Grants Commission.

(b) and (c). Do not arise.

Sale of Sugar

3434. SHRI RAM NAIK : Will the Minister of FOOD be pleased to state :

(a) the details of the pending proposals of the State Governments for permission to sell sugar;

(b) the reasons for not granting the permission;

(c) whether the Government are aware that as a result of huge stocks held by the various sugar factories which are financed by the State Cooperative Banks, the Working Capital of these banks is adversely affected; and

(d) the time-bound programme to clear the pending proposals?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). The Central Government has not received any proposal from the State Governments for permission to sell sugar.

(c) and (d). The Central Government has allowed additional freesale quota for giving an immediate relief to some of the sugar mills who were faced with severe cash crunch due to variety of reasons including that of clearing the cane price arrears. Also in view of adequate availability of sugar, the Government has notified 5 lakh tonnes of sugar for commercial exports.

Multi-State Cooperative Societies

3435. SHRI A. INDRAKARAN REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) the main functions of Multi-State Cooperative Societies/Federations which comes under the purview of Multi-State Cooperative Act, 1984;

(b) the number of such Societies/Federations functioning in the country as on date, State-wise;

(c) whether any financial assistance is being provided to these Societies/Federations by the Government;

(d) if so, the details thereof alongwith the amounts provided to each Society/Federation during the last three years; and

(e) the number of persons benefited by these Societies/Federations in each State during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The main functions of Multi-State Cooperative Societies/Federations which come under the purview of the Multi-State Cooperative Societies Act, 1984 are as defined in their bye-laws having regard to the nature of the activities undertaken by such societies/Federations.

(b) The number of Multi-State Cooperative Societies, State-wise is given in the enclosed *Statement*.

(c) and (d). The information is being collected and the same would be laid on the table of the House as and when received.

(e) The assistance is given to the Societies/Federations to strengthen their infrastructural/furtherance of their business interest. Such assistance is not given for individual persons.

STATEMENT

S.No.	State	No. of Multi State Cooperative Societies
1.	Andhra Pradesh	8
2.	Assam	1
3.	Bihar	1
4.	Delhi	31*
5.	Gujarat	8*
6.	Haryana	6
7.	Karnataka	4*
8.	Rajasthan	5
9.	Maharashtra	64*
10.	Madhya Pradesh	1
11.	Tamil Nadu	64
12.	West Bengal	30
13.	Punjab/U.T. of Chandigarh	9
14.	Dadra & Nagar Haveli	1
15.	Uttar Pradesh	2
		235

* Includes National Cooperative Societies also.

Children And Adults Illiterates

3436. SHRI D. VENKATESWARA RAO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the India has largest number of Adult and Children illiterates in the world;

(b) if so, the latest position of Adult illiterates and out-of-school children;

(c) whether all the programmes launched so far have achieved the desired results; and

(d) if not, whether any time bound programme has been finalised towards this end?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) A Statement indicating the State-wise number of illiterates in the country as per 1991 census is enclosed

(c) and (d). The National Literacy Mission has been mandated to make 100 million people literate in the age group of 15-35 by 1997. In order to achieve total literacy by the turn of the century, Government of India is implementing some major schemes like Adult Education, Non-formal Education, Operation Blackboard and District Primary Education Project. Keeping in view the efforts made by Government of India it is hoped that the country will be able to achieve total literacy by 2000.

STATEMENT

State-wise Number of Illiterates of the Age Group 7 and Above (Male & Female) 1991

(in 000's)

S.No.	State/UT	Total	Male	Female
1	2	2	3	5
1.	Andhra Pradesh	31057	12641	18416
2.	Arunachal Pradesh	398	181	217
3.	Assam	8476	3592	4885
4.	Bihar	42206	17167	25039
5.	Goa	253	86	167
6.	Gujarat	13348	4787	8561
7.	Haryana	5889	2214	3675
8.	Himachal Pradesh	1566	539	1027
9.	Karnataka	16487	6264	10223
10.	Kerala	2574	786	1788
11.	Madhya Pradesh	29625	11460	18165
12.	Maharashtra	22985	7943	15042
13.	Manipur	614	222	392
14.	Meghalaya	703	332	371
15.	Mizoram	100	42	58

1	2	2	3	5
16.	Nagaland	385	174	211
17.	Orissa	13397	4926	8471
18.	Punjab	7043	3095	3948
19.	Rajasthan	21597	8290	13307
20.	Sikkim	141	60	81
21.	Tamil Nadu	18075	6426	11649
22.	Tripura	893	342	551
23.	Uttar Pradesh	64769	26298	38471
24.	West Bengal	23907	9540	14367
25.	A & N Islands	63	28	35
26.	Chandigarh	121	56	65
27.	Dadra & Nagar Haveli	65	26	39
28.	Daman & Diu	25	8	17
29.	Delhi	1931	777	1154
30.	Lakshadweep	9	3	6
31.	Pondicherry	176	57	119

National Museum

3437. SHRI SANAT KUMAR MANDAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the National Museum, New Delhi has a casket containing five relics of Lord Budha excavated in 1971-72;

(b) if so, the number of occasions it has been exhibited outside the Museum, within the country and in foreign countries;

(c) the national amount for which it is insured when it is taken out of the National Museum;

(d) whether detailed guidelines for its security have been framed while taken out of the Museum;

(e) whether there has recently been any violation of these guidelines; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) It has been exhibited outside the Museum at five places.

(c) Rs. 1,50,00,000/- (Rupees One Crore Fifty Lakhs)

(d) Yes, Sir.

(e) and (f). No, Sir. However, very recently certain allegations have been made that on 5th July, 1994 when the relics of Lord Budha were on way from National Museum to Singapore certain security guidelines were violated. These allegations are being enquired into.

Deforestation in Assam

3438. SHRI DWARAKA NATH DAS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware that unplanned deforestation in Assam to feed Paper Mills would definitely cause environmental hazard;

(b) the measures taken by the Government to check such deforestation; and

(c) the steps have also been taken so that Paper Mills in the region could depend on their own plantation of the bamboos?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) to (c). The information is being collected from the State Government of Assam and will be laid on the Table of the House.

Botanical Survey of India

3439. SHRI BASUDEB ACHARIA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Department of Environment vide No.11/3/83-ENV.III(B) & 11/4/83-ENV.III(B), dated September 11, 1984 conveyed sanction for setting up of Deccan Circle, Botanical Survey of India at Hyderabad and Western Himalayan Circle, Botanical Survey of India at Solan;

(b) whether after more than eleven years the Circles at Hyderabad and Solan have not yet been started;

(c) if so, the reasons therefor; and

(d) the action taken by the Government to set up these circles during the current plan?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) to (d). Establishment of Circle Offices at Hyderabad and Solan had been envisaged in 1984. Before the sanctions were acted upon, the functions and organisation of the Botanical Survey of India were reviewed in the Ministry of Environment & Forests in 1987 and a long term programme for the organisation was approved. The revised long term programme does not envisage the establishment of the circle offices at Hyderabad and Solan.

ECO Task Force

3440. PROF. PREM DHUMAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of Eco Task Forces established so far and the area planted up by each of the Eco Task Forces during each of the last three years;

(b) the expenditure incurred on each Force during each of the last three years;

(c) whether the Government proposed to constitute any new Eco Task Force;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) to (e). Four Battlions of Eco Task Forces have been established so far. There is no proposal to establish any additional Eco Task Force in its present form keeping in view the overall availability of funds.

Details of the area planted and expenditure incurred by each Eco Task Force during the last three years are given in the enclosed *statement*.

STATEMENT

Details of the Area Planted up and Expenditure incurred on Each Eco Task Force during 1992-93 to 1994-95.

(Rs. in lakhs)
(Area in ha.)

ETFS	1992-93		1993-94		1994-95	
	Area Planted	Expenditure incurred	Area Planted	Expenditure incurred	Area Planted	Expenditure incurred
127Bn	564	90.27	494	76.45	400	71.84
128Bn	745	201.74	510	115.54	500	120.97
129Bn	170	56.75	353	50.98	200	48.04
130Bn	-	-	-	-	103	128.40

Indira Gandhi National Open University

3441. SHRI R. SURENDER REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Indira Gandhi national Open University (IGNOU) has submitted any proposal to his Ministry proposing to launch a vast communication network to inter-connect all the Open Universities and other distance education institutions in the country;

(b) if so, the details thereof indicating the advantages that will accrue to the distance education scholars thereby;

(c) the financial implications of the aforesaid proposals and whether the other Open Universities in the country will be asked to share a part of the expenditure;

(d) if so, the details thereof; and

(e) the reaction of the Government to the aforesaid proposal of Indira Gandhi National Open University?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). The Indira Gandhi National Open University (IGNOU) has recently prepared a Project Proposal to develop an Open Education Network (OPENET) with the objective of creating a single integrated system for use by the distance and open learning institutions in the country. This envisages a physical broadcast and computer network to pool and share educational programmes and services:

(c) to (e). IGNOU has prepared a tentative estimate of approx. Rs. 30 crores for the Project. The University expects these costs to be shared by Department of Space and this Ministry. IGNOU's proposal for development of OPENET has been referred to an Expert Group set up by the Ministry on 'Rapid Expansion of Open Learning and Distance Education.

Mausoleum of Shershah

3442. SHRI SYED SHAHABUDDIN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Mausoleum of Shershah at Sasaram has been subjected to massive encroachment;

(b) if so, the total area under protection including the Mausoleum, the surrounding tank and the land around them and the area under encroachment;

(c) whether the entire area has been delimited and fenced;

(d) whether a number of structures have been illegally constructed on the eastern bank of the tank within the protected area;

(e) if so, the steps taken by the Archaeological Survey of India to vacate the unlawful encroachment and construction;

(f) the present status of the legal cases, if pending; and

(g) the total expenditure on the repair and maintenance of the Mausoleum and the up-keep of the tank during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) No, Sir.

(b) The total area under protection is 52.80 acres and the area under encroachment is 2.90 acres.

(c) The area under protection around Mausoleum and the tank has been fenced.

(d) In the South Eastern Corner of the tank a temple was constructed illegally during 1981.

(e) The State Government has been requested to remove the encroachment. The Archaeological Survey of India is also pursuing court cases against unlawful encroachment.

(f) The court cases against the unauthorised constructions made by Bal Vikas Vidyalaya and others are pending in a court of law.

(g) The expenditure incurred during the last three years is as :

1992-93	Rs. 2,51,696.00
1993-94	Rs. 95,063.00
1994-95	Rs. 49,438.00

Indo-China Educational Collaboration

3443. SHRIMATI VASUNDHARA RAJE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government propose to establish cooperation with China in the field of Culture, Higher Education and Technical Education;

(b) whether the matter was discussed with the Chinese delegation on their visit to New Delhi recently; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) In February, 1995, the Government of the Republic of India and the Government of the People's Republic of China signed a Cultural Exchange Programme for the year 1995 to 1997; this includes Culture, Higher and Technical Education.

(b) and (c). Status of Implementation of the Cultural Exchange Programme in so far as Education is concerned was discussed, *inter-alia*, with the Chinese Delegation during their visit to India from 25.11.1995 to 2.12.1995.

Food Corporation of India

3444. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of FOOD be pleased to state :

(a) whether his Ministry has curtailed the powers of the Food Corporation of India and if so, the details thereof;

(b) whether the Corporation has been asked to submit all the important matters to the Board of Directors and Ministry before taking any decision;

(c) whether the FCI has also been directed not to contact any foodgrain export and import agreements without the Ministry's approval; and

(d) if so, whether all the commitments made by FCI has been fully ratified?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). Government have issued directions to Food Corporation of India on 21st August, 1995, under which the Food Corporation of India is required to take prior approval of the Board and the Government in certain matters like creation/upgradation of post; filling up of existing direct recruitment vacancies; restructuring of Cadres; revision of pay; and fresh construction proposals beyond the specified ceiling.

(c) The Government had authorised the Food Corporation of India to export/sell for the purpose of export upto 2.5 million tonnes of wheat, 3 million tonnes of fine and superfine rice from its stocks during 1995-96 subject to certain terms and conditions, which are revised from time to time keeping in view the exigencies of public interest. As per terms and conditions, in vogue, FCI can enter into an agreement for sale of foodgrains for the purpose of export after obtaining approval of the Ministry. No authorization for import of foodgrains has been given to FCI.

(d) Yes, Sir.

[Translation]

Ice-cream

3445. SHRI NAWAL KISHORE RAI :
SHRI NITISH KUMAR :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether a high powered Committee constituted

for Technology Mission on Dairy Development has recently recommended to exclude ice-cream industry out of the list of items reserved for small scale sector;

(b) if so, the facts in this regard; and

(c) the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) to (c). Yes, Sir. The suggestion for dereservation of the ice-cream industry was on the ground that it was not possible to manufacture good quality ice-cream within the investment limit prescribed for small scale sector. The Government is yet to take a decision on the suggestion.

[English]

Facility for Water Sports

3446. SHRIMATI BHAVNA CHIKHLIA :
SHRI JITENDRA NATH DAS :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the State Governments particularly of the Gujarat State have submitted any proposal for assistance to develop facilities for water sports;

(b) if so, the details thereof; and

(c) the decision taken by the Union Government thereon and the financial assistance provided?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) to (c). No proposal for developing facilities for Water Sports has been received from the Gujarat State Government. The Kerala Government submitted a proposal for constructing a Water Sports Complex, but since the proposal was incomplete this has been returned for resubmission with full details.

Import of Palm Oil

3447. SHRI RAJENDRA AGNIHOTRI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether Malaysian Palm Oil producers are setting their sight on the Indian Market;

(b) if so, whether the Government have been approached by the Malaysian exporters; and

(c) if so the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CIVIL SUPPLIES) (SHRIMATI KRISHNA SAHI) : (a) to (c). In a liberalised economy, any country can participate in the foreign trade of other countries. The import of edible oils being under Open General Licence in India, any trader is free to import from any country depending upon the terms of trade. However, the Central Government has nominated the STC as the canalising agency for the import of palmolein for distribution under PDS.

Govind Ballabh Pant Institute of Himalayan Environment and Development

3448. SHRI LAKSHMAN SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any scheme has been formulated on the basis of research carried out Govind Ballabh Pant Institute of Himalayan Environment and Development regarding the development of forests and wasteland;

(b) if so, the details of such scheme;

(c) the States in which it has been implemented; and

(d) the amount allocated for implementation of the said scheme, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). The G.B. Pant institute has developed a technology package—"Sloping Watershed Environmental Engineering Technology (SWEET)" based on the research carried out by the Institute. The technology is a broad framework of integrating scientific, social, economic and cultural ingredients for regeneration of degraded wastelands based on behavioural ecological approach. fodder, crop diversity and value addition to raw material, selection of tree species, nursery, technology package. The basic principles involved are: winning the confidence of people, a combination of interventions, local knowledge and skill of resource management supplemented with science/technology inputs and participation of entire village community.

(c) The technology package is presently being implemented in 7 Himalayan States, namely U.P., H.P., J&k, Assam, West Bengal, Arunachal Pradesh and Mizoram.

(d) Allocation for demonstrating the technology package for 3 years starting from April, 1995 in different States is:

U.P.-Rs. 4.55 lakhs, H.P.-Rs. 5.97 lakhs,

J & K-Rs. 4.17 lakhs, Assam-Rs. 4.09 lakhs,

West Bengal-Rs. 3.93 lakhs.

Arunachal Pradesh-Rs. 5.17 lakhs and Mizoram-Rs. 5.50 lakhs.

[Translation]

SPDA Centres

3449. SHRI N.J. RATHVA :

SHRIMATI BHAVNA CHIKHLIA :

SHRI PROBIN DEKA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of SPDA (Sports Project Development Area) Centres functioning in various States particularly in the Tribal, Backward and Rural areas of Gujarat;

(b) the number of Gram Panchayats and population covered under these centres; and

(c) the number of scholarships provided under the National Sports Talent scholarship scheme during the last three years and this year till date, state-wise and the number of scholarships cut out of them provided to the scheduled/Tribe and the Backward Areas of Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) 26 SPDA Centres are functioning in various states. In the tribal and remote areas of Gujarat, 2 centres are functioning one at Devgarh Baria and the other at Rajkot. There is a 3rd centre approved at patan. However, this has been kept in abeyance and would be started on creation of proper infrastructure and playing facilities by the State Government.

(b) Under each SPDA Centre, 80 to 100 development blocks are covered.

(c) Number of scholarships provided under the National Sports Talent Scholarship Scheme during the last 3 years state-wise alongwith the approved scholarships provided to SCs/STs & backward areas of Gujarat are given in the enclosed *Statements I and II* respectively.

STATEMENT-I*Scholarship Awarded during 1992-93, 1993-94 and 1994-95 under NSO Programme**Statewise Break-up*

S. No.	State/U.T.	1992-93		1993-94		1994-95		1995-96
		Fresh	Renewal	Fresh	Renewal	Fresh	Renewal	Not yet decided
1.	Andhra Pradesh	05	07	07	02	03	03	
2.	Assam	01	-	-	-	06	-	
3.	Bihar	01	-	02	-	-	-	
4.	Gujarat	15	03	07	02	-	02	
5.	Goa	01	02	09	02	-	01	
6.	Haryana	13	08	27	10	17	10	
7.	Karnataka	16	13	10	06	18	07	
8.	Kerala	69	38	46	33	45	25	
9.	Madhya Pradesh	22	14	13	06	25	09	
10.	Maharashtra	45	36	37	25	48	35	
11.	Mnipur	06	07	15	06	15	12	
12.	Meghalaya	-	01	-	01	-	-	
13.	Orissa	01	01	07	01	01	03	
14.	Punjab	27	20	47	22	46	35	
15.	Rajasthan	01	03	01	02	09	03	
16.	Tamil Nadu	11	02	21	03	11	04	
17.	Uttar Pradesh	13	07	15	06	18	03	
18.	West Bengal	12	02	03	-	-	01	
19.	Chandigarh	12	06	11	02	08	08	
20.	Delhi	28	08	20	09	27	12	
21.	Mizoram	01	-	-	-	-	-	
22.	Himachal Pradesh	-	-	01	-	01	-	
23.	Jammu & Kashmir	-	-	01	-	02	-	
TOTAL		300	178	300	138	300	173	

STATEMENT-II

Scholarships Awarded under the NSO Programme to Gujarat in the last 3 years Including those belonging to SC/ST Category.

Year	Awarded		SC/ST
	Fresh	Renewal	
1992-93	15	03	Nil
1993-94	07	02	02
1994-95	00	02	Nil
1995-96			Not yet decided

National Vegetable Seeds Corporation

3450. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to bifurcate the National Seeds Corporation;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government are also considering to set up a National Vegetable Seeds Corporation; and
(d) if so, the details thereof indicating the location of its Head-quarter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN): (A) No, Sir.

(b) Question does not arise

(c) No, Sir.

(d) Question does not arise.

Diamond Mining

3451. SHRI BOLLA BULLI RAMAIAH :

SHRI SULTAN SALAHUDDIN OWASI :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware that the Governments of Madhya Pradesh and Orissa have approved several applications for diamond mining in the forest area with private participation which require endorsement from the Centre;

(b) whether the Government have accorded clearance to these Mining projects under the Forest (Conservation) Act, 1980;

(c) if so, the details thereof; and

(d) if not, the action being taken by the Government against the concerned State Government for violation of the Forest (Conservation) Act, 1980?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) to (d). Prior approval of the Central Government is required under the forest (Conservation) Act, 1980 for diversion of forest land for any non-forest purpose including mining of diamonds. No proposal under the Forest (Conservation) Act, 1980 for diversion of forest land for mining of diamonds in Madhya Pradesh of Orissa is pending with the ministry as on 31.10.1995. However the concerned State Governments have been requested to send detailed report in the matter.

[Translation]

Feed and Green Fodder

3452. SHRI ARJUN SINGH YADAV :
SHRI LALLBABU RAI :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is an acute shortage of the Feed and Green Fodder in the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the efforts being made by the Government to make available Feed and Green Fodder?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b)- Estimator made by the policy advisory Group (1993) on integrated grazing policy of the Ministry of Environment and Forests indicate the availability of concentrates as 41.98 million tonnes against a requirement of 79.40 million tonnes and Green Fodder as 573.50 million tonnes against a requirement of 744.73 million tonnes in the country. The major reasons for shortage are pressure of human population on cultivable land for production, indiscriminate grazing resulting in degradation of grazing lands and difficulties in obtaining certain feed ingredients in required quantities at reasonable price throughout the year.

(c) The Government of India provides assistance to the State Governments for (a) to strengthen their fodder seed production farms for production of foundation and certified seed of suitable varieties of fodder crops; (b) to establish fodder banks for storage of surplus fodder for use during scarcity period; (c) to organise seed production of fodder crops through registered growers; (d) to encourage silvi-pasture programme on the farmers

waste/uncultivable land and common lands in the villages to get fodder under rainfed conditions; and (e) to improve the existing grasslands and grazing lands in suitable areas available mostly with the Department of Forest for fodder production which would be used for grazing by the livestock and the surplus could be conserved for use in the lean season.

Food Corporation of India

3453. SHRI NITISH KUMAR :
SHRI BRISHIN PATEL :

Will the Minister of FOOD be pleased to state :

(a) whether the Government are contemplating to restructure the Food Corporation of India because of decline in lifting of foodgrains inspite of their adequate production;

(b) whether the Government have constituted any study group to make suggestions for restructuring the Corporation; and

(c) if so, the details thereof?

THE MINISTER OF FOOD (SHRI AJIT SINGH): (a) No, Sir.

(b) and (c). Do not arise.

Compulsory Education on Health

3454. SHRIMATI DIPIKA H. TOPIWALA :
SHRI MAHESH KANODIA :
SHRI SATYA DEO SINGH :
SHRI PANKAJ CHOWDHARY :
SHRI RAM PAL SINGH :
SHRI JITENDRA NATH DAS:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have proposed to make Health and Physical Education compulsory in the schools;

(b) if so, the details thereof; and

(c) the name of States which have adopted it and its impact on Health of the students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI): (a) to (c). Keeping the National Policy on Education, 1986 postulates in view, the National Council of Educational Research and Training (NCERT) brought out in 1988, a National Curricular Framework for Elementary and Secondary Education, that envisages, *inter-alia*, inclusion of Health and Physical Education as an

integral part of school curricula. On the basis of the Framework, the NCERT revised its own textbooks during 1989-92.

The NCERT books have been widely circulated amongst the State Governments for adoption or adaptation in their respective school systems. An overwhelming number of schools in the country are under the control of State/UT Governments and they enjoy full autonomy in all school education matters including design and prescription of syllabi and textbooks.

[English]

Water Testing Laboratories

3455. SHRI PROBEN DEKA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the steps taken by the Government for setting up of Water Testing Laboratories in each District of the States; and

(b) the assistance provided to each State in this regard during the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) The Central Government have advised the States and Union Territories to set up at least one Water Testing Laboratory in each District by the end of VIIIth Five Year Plan. Out of total 287 stationary laboratories sanctioned, 167 have been set up in the various States and Union Territories. Besides, 22 mobile laboratories have also been established.

(b) During the current financial year, the Central Government have provided Rs. 4.0 lakhs to Haryana and Rs. 81,000/- to Daman & Diu for setting up of Water Testing Laboratories. No assistance has been provided to other states and Union Territories during the current financial year.

Cultural Schemes

3456. SHRI PHOOL CHAND VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of cultural schemes involving participation of the charitable Voluntary Organisations;

(b) the budgetary provision and actual amount spent on these schemes during each of the last three years and current year; and

(c) the method adopted for monitoring the implementation of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c). The information is being collected and will be laid on the Table of the House.

Bills of ITDC-run-Hotels

3457. SHRI MOHAN RAWALE : Will the Minister of AGRICULTURE be pleased to state:

(a) whether his Ministry oule certain amount to the India Tourism Development Corporation (ITDC) for bills of the ITDC-run hotels;

(b) if so, the details thereof;

(c) since when these bill are due;

(d) the reasons for non-payment of hotel bills by his Ministry; and

(e) the time by which these bills likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) to (e). Information is being collected and will be laid on the Table of the Sabha.

[Translation]

Fruits Tree Plantation

3458. SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI KUNJEE LAL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased ot state :

(a) whether the Government propose to undertake fruit tree plantation on the forest land which is not only helpful in fruits production but also in the ecology protection;

(b) if so, the details therof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) to (c). Afforestation and tree planting activities are taken up all over the country through the schemes of the Central Government and State Governments under the Twenty Point programme. The species to be planted are determined by the implementing agencies at the local level, keeping in view the edaphic and climatic conditions. As per the National Forest Policy 1988, emphasis is giving to the planting of indigeneous species that provide fuelwood, fodder, small timber and non-timber forest products. Cultivation of fruit bearing trees would require prior approval of the Central Government except when (i) the species to be planted are indigenous to the area in question; and (ii) such planting activity is a part of an overall afforestation programme for the forest area in question.

Indian Institute of Management

3459. SHRI GIRIDHARI LAL BHARGAVA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Indian Institute of Management (I.I. Ms) existing in the country, indicating the details where such Institutions are proposed to be opened;

(b) whether the Government of Rajasthan has also sent any proposal regarding the setting up of I.I.M. in Rajasthan; and

(c) if so, the time by which it would be set up in Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c). At present, there are four Indian Institutes of Management (I.I.Ms) located at Ahmedabad, Banglore, Calcutta and Lucknow. The Government of India has approved the establishment of two more I.I.Ms at Calicut and Indore. No proposal has been received from Government of Rajasthan for establishment of an I.I.M. in the State of Rajasthan.

National Agricultural Extension Project

3460. SHRI RATILAL VARMA : Will the Minister of AGRICULTURE be pleased to state:

(a) the total assistance provided by the World Bank, so far to Gujarat for the implementation of National Agricultural Extension Project; and

(b) the progress made under this project in Gujarat so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) The project was in operation from 1985 to 1993 for a total cost of Rs. 278.87 Million. The assistance under the project was not direct but on reimbursement basis, and the total amount of credit disbursed accounted for Rs. 227.85 million by the project closing date.

(b) The project provided for strengthening of extension services in the State by way of positioning of incremental extension staff at various levels, improving research-extension linkages, providing training, information support, mobility for extension functionaries and official and residential civil works.

The progress made during the project period under various project components is given in the enclosed Statement.

STATEMENT

Progress of Various Components under the World Bank Assisted National Agricultural Project in Gujarat

S.No. Project component	Target for the project period	Achievement by project closing date
1. Positioning of incremental staff	1124	1124
2. Civil works	1355	259
3. Vehicle procurement	211	204
4. Training Programmes	32503	24414

Mushroom Cultivation

3461. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of AGRICULTURE be pleased to state:

(a) the efforts made by the Government to encourage the Mushroom cultivators in the Country;

(b) whether the National Mushroom Research and Training Centre, Solan has conducted any study about the International Market of the Mushroom;

(c) if so, the details thereof;

(d) whether the popularity of Mushroom has increased due to less contents of fat and carbohydrate therein; and

(e) if so, the steps taken/proposed to be taken by the Government to promote the cultivation of Mushroom particularly at village and towns level?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) Government of India is providing assistance for creating infrastructural facilities for production of spawn and pasteurised compost, and for processing of mushroom. In addition, farmers are being trained in mushroom cultivation.

(b) No, Sir.

(c) Does not arise.

(d) Yes, Sir.

(e) The facilities being created as mentioned under part (a) above are being used mainly by small and marginal farmers at village and town levels for production of mushroom in small units.

Subsidy on Fertilizers

3462. SHRI SATYA DEO SINGH :

SHRI BALRAJ PASSI :

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the union Government has received any request from Uttar Pradesh for providing subsidy on fertilisers;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) to (c). Yes, Sir. Request was received from the Chief Minister of Uttar

Pradesh regarding increase in per tonne concession on indigenous DAP from existing Rs. 1000/- to Rs. 2000/-. No. decision in this regard has been taken.

Vocational Colleges

3463. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of colleges in Uttar Pradesh where vocational courses have been introduced; and

(b) the amount sanctioned and released to each college during the current year upto November, 1995?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) According to the information furnished by UGC, vocational courses have been introduced in 28 colleges in Uttar Pradesh.

(b) A Statement is attached.

STATEMENT

(b) The details of the amount sanctioned and released by UGC till date to each college during the current year i.e., 1995-96 are as under :-

(Rs. in lakhs)

S.No.	Name of the college	Amount sanctioned	Amount released
1	2	3	4
1.	Iswar Saran Degree College, Allahabad.	9.00	4.50
2.	K.B. Degree College, Allahabad.	9.00	4.50
3.	Arya Kanya Post Graduate College, Jhansi.	9.00	4.50
4.	Shivaharsh Kisan Post Graduate College Basti.	9.00	4.50
5.	D.A.V. (P.G.) College, Dehradun	9.00	4.50
6.	M.K.P. (P.G.) College, Dehradun.	6.00	3.00
7.	PT L.M.S. Govt. P.G. College, Rishikesh, Dehradun.	9.00	4.50
8.	Christ Church College, Kanpur,	6.00	3.00
9.	P.P.N. College, Kanpur.	6.00	3.00
10.	Acharya Narendra Dev Nagar Nigam Mahila Mahavidyalaya, Harsh Nagar, Kanpur.	9.00	4.50
11.	Daynand Girls College, Kaupur.	12.00	6.00
12.	Feroz Gandhi College, Rae Bareli.	9.00	4.50
13.	Isabella Theborn College, Lucknow.	15.00	7.50
14.	Lucknow Christian Degree College, Lucknow.	12.00	6.00
15.	Shia Degree College, Lucknow.	3.00	1.50
16.	Navyug Kanya Mahavidyalaya, Lucknow.	3.00	1.50
17.	Nanakchan Anglo Sanskrit College, Meerut.	9.00	4.50
18.	M.M.H. College, Ghaziabad.	3.00	1.50
19.	Lajpat Rai P.G. College, Sahibabad.	12.00	6.00
20.	D.N. College, Meerut.	3.00	1.50
21.	Sri Bajrang Post Graduate College, Ballia.	9.00	4.50

1	2	3	4
22.	Tilak Dhari College, Jaunpur.	9.00	4.50
23.	Post Graduate College Ravindrapuri, Gazipur.	9.00	4.50
24.	S.R.S. P.G. Women's College, Bareilly.	9.00	4.50
25.	K.G.K. (P.G.) College Moradabad.	9.00	4.50
26.	S.B.D. (P.G.) women's College Dhampur, (Bijnor).	3.00	1.50
27.	S.S. College, Shahjahanpur.	3.00	1.50
28.	Gokuldas Hindu Girls College, Moradabad.	12.00	6.00

[English]

One Day Cricket Match

3464. SHRI PANKAJ CHOWDHARY :
DR. MUMTAZ ANSARI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether recently an accident took place in one day cricket match between India and Newzealand held at Nagpur;

(b) if so, the number of persons killed and injured in this accident;

(c) whether the causes of accident has since been inquired;

(d) if so, the outcome thereof; and

(e) the details of the assistance given to the deceased of deceased and injured persons?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) Yes, Sir.

(b) 13 persons were killed and 61 persons were injured in this accident.

(c) and (d). The District Magistrate, Nagpur has ordered a magisterial enquiry on 28.11.1995. Besides, Government of Maharashtra has appointed a Technical Committee to assist the magisterial enquiry. Their report is awaited.

(e) The Government of Maharashtra has given financial assistance as below:

(i) Rs. 1.00 lakh to the legal heir of the dead ones;

(ii) Rs. 25,000/- to those who have been permanently disabled;

(iii) Rs. 10,000/- to those who have become disabled temporarily; and

(iv) Rs. 5,000/- to those injured who have been hospitalised for twenty four hours.

In addition, Board of Control for Cricket in India and the Vidharbha Cricket Association have announced financial assistance of Rs. 50,000/- each to the legal heirs of the dead.

[Translation]

Aquaculture Industries

3465. SHRI DATTA MEGHE :
SHRI N.J. RATHVA :

Will the Minister of AGRICULTURE be pleased to state :

(a) the number of industries engaged in fisheries in the country, State-wise;

(b) the number of applications under consideration in regard to setting up of industries based on fisheries, State-wise; and

(c) the number of such applications cleared by the Government during the last two years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) to (c). Aquaculture industries are set up as 100% Export Oriented Units for which the approvals are given by the secretariat for Industrial Approvals, Ministry of Industry. As per the information received from the Ministry of industry the details of such units are given in the attached *Statement*.

STATEMENT

Name of the State/UT	Aquaculture industries sanctioned as 100% Export Oriented Units	No. of applications under consideration of M/o Industry	No. of Applications cleared during the last two Years
1. Andhra Pradesh	55	4	43
2. Gujarat	2	-	2
3. Goa	1	-	-
4. Karnataka	3	-	1
5. Kerala	2	-	1
6. Maharashtra	4	1	3
7. Orissa	2	-	1
8. Tamil Nadu	10	-	5
9. West Bengal	2	-	1
10. Pondicherry	1	-	1
	82	5	58

[English]

Incentive to Sugar Mills

3466. SHRI S.M. LALJAN BASHA : Will the Minister of FOOD be pleased to state :

(a) whether the National Federation of Cooperative Sugar Mills has recommended additional incentives for Sugar Factory Mills in the Cooperative Sector; and

(b) if so, the details of the demands of the Cooperative Sector in the Sugar Industry?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir.

(b) It mainly contained general suggestions regarding incentive scheme. The following two suggestions were made specifically for cooperative sector :

(i) Some incentive should be given to factories in the cooperative sector who have purchased plants of private sector and shifted to new locations with better potential and prospects.

(ii) Since the cooperative factories by definition are not eligible to approach the BIFR, some additional freesale quota may be allowed to be sold by them by way of relief in case of financial sickness.

Food Corporation of India Godowns

3467. SHRI V.S. VIJAYARAGHAVAN :
SHRI K. MRULEE DHARAN :
SHRI MULLAPPALLY RAMCHANDRAN :
SHRI KODIKKUNNIL SURESH :

Will the Minister of FOOD be pleased to state :

(a) whether the Government have received requests from the Government of Kerala for opening of new Food Corporation of India Godowns in Idukki Wynad, Payyannur, Pathanamthilla; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir.

(b) The following centres are under consideration for inclusion in the Annual Plan proposal of Food Corporation of India for the year 1996-97 for construction of godowns :-

S.No.	Centre(District)	Capacity(MT)
1.	Munnar (Idukki)	10,000
2.	Kalpetta(Wynad)	10,000
3.	Payyannur(Kannur)	25,000
4.	Thirunavayya(Malaypuram)	25,000
5.	Marari kulam(Alapuzha)	10,000
6.	Thiruvalla(Pathanamthitt)	5,000
		85,000

Procurement of Foodgrains

3468. SHRI PRABHU DAYAL KATHERIA :
SHRIMATI KRISHNENDRA KAUR (DEEPA) :
SHRIMATI VASUNDHARA RAJE :

Will the Minister of FOOD be pleased to state :

(a) whether the Government have fixed any minimum limit in regard to wheat stock in the Central Pool;

(b) if so, the details thereof;

(c) the target set for procurement of wheat and rice during 1995-96; and

(d) the position of foodgrains stock for 1995-96 financial year, foodgrain-wise?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). Yes, Sir. The minimum stock of wheat for the Central Pool to be maintained on the different dates of the year during the Eighth Five Plan, by the Government under the Buffer Stocking Policy and the actual stock of wheat against these dates are as follows :

(In Million Tonnes)

As on	Minimum Stocks to be maintained as per Buffer Norms.	Actual stock of wheat(P)
1st Jan.95	7.7	12.88
1st April.95	3.7	10.17
1st July.95	13.1	19.17
1st Oct.95	10.6	16.78

(P) - Provisional

(c) Procurement of foodgrains (Wheat, Paddy and coarse-grains) for Central Pool under prices support scheme being totally voluntary and the procurement of levy rice from millers/traders being dependent on the quantum of paddy purchased by them, no targets of procurement for any years including 1995-96 can be fixed. However, the quantity of foodgrains (wheat and rice) procured in the Central Pool during 1995-96 (Upto November, 1995) was about 180.81 lakhs M.Ts.

(d) The stock position of foodgrains in the Central Pool during 1995-96 is as under :

(In Million Tonnes)

As on	Rice	Wheat	Total
1.4.95(P)	18.50	10.17	28.67
1.7.95(P)	16.44	19.17	35.61
1.10.95(P)	13.00	16.78	29.78
31.3.96(Likely)	13.77	9.23	23.00

(P) - Provisional

[Translation]

Animal Research Institute

3469. SHRIMATI CHANDRA PRABHA URS : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is an Animal Research Institute of Indian Council of Agricultural Research (ICAR) located in Bangalore;

(b) if so, whether there is any proposal under consideration of the Government to shift it to Bijapur or Gulbarga; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) Yes, Sir.

(b) No, Sir.

(c) Question does not arise.

[English]

Reservation in Educational Institutions

3470. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is a demand for reservation for Scheduled Caste Converted Christians in the Government services as well as in the educational as well as in the educational institutions; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) According to the information furnished by Ministry of Welfare, Scheduled Caste converts to Christianity in the states of Andhra Pradesh, Assam, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Punjab, Tamil Nadu and UTs of Pondicherry and Daman and Diu are eligible for reservation in the services of Central Government with effect from 8th September, 1993 under O.B.C. category.

NCERT Textbooks

3471. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Executive Council of National Council of Educational Research and Training at its meeting held on July 20, 1995 considered the need for updating the text books;

(b) if so, in which specific areas and subjects the need for such upgradation was observed; and

(c) what steps are being taken to update of NCERT Text books?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (c). The Executive Committee of the National Council of Educational Research and Training (NCERT) in its meeting held on 19th July, 1995 desired that NCERT should update the curriculum and teaching/learning material of the course in computer education every year in order to keep pace with the latest developments. The Council proposes, to update textual/learning material in computer education on receiving feedback from the users.

[Translation]

Paintings of Ajanta

3472. SHRIMATI GIRIJA DEVI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware that mural paintings of Ajanta are being destroyed by special kind of fungus;

(b) if so, the details thereof; and

(c) the measures being taken to protect this valuable cultural heritage?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). Yes, Sir, the fungal growth in certain areas, where black pigments have been used, is reported.

(c) The measures adopted for the proper preservation of the mural paintings in the painted caves include besides the monitoring of relative humidity and temperature, the regulation of visitors, periodical cleaning of the painted surface, removal of accretionary deposits etc.

[English]

Direct Payment System

3473. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of FOOD be pleased to state :

(a) whether the Food Corporation of India, Orissa had abolished Contractors system of engaging labourers through Labour Contractors in 1973-74;

(b) whether FCI, Orissa had entered into an agreement to employ the workers under Direct Payment System;

(c) whether FCI branch at Jagannathpur, Orissa had retrenched some labourers in violation of the agreement of 1973-74;

(d) whether the fake labourers have been engaged at half the wage, in the name of the retrenched labourers;

- (e) if so, the details thereof; and
- (f) the action taken thereon?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). Yes, Sir. The FCI had signed a Memorandum of Settlement with the FCI Workers' Union on 16.03.1973 to terminate the handling contracts at Cuttack, Jharsuguda, Dhenkanal and Jagannathpir depots and for introduction of a Direct Payment System on Above Schedule of Rate (ASOR) basis on piece rate through the representatives of the labour union. This was purely an ad hoc arrangement for the time being.

- (c) and (d). No, Sir.
- (e) and (f). Do not arise.

Inadequate Teaching Facilities in Schools of Uttar Pradesh

3474. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the irregularities prevailing in schools of Uttar Pradesh viz; untimely payment to staff, inadequate teaching-aids, inadequate and untrained staff, poor attendance of trainees etc; and

(b) if so, the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) and (b). School Education is primarily the concern of the

respective State Government/Union Territory Administrations. It is, therefore, for the Uttar Pradesh Government to look into the alleged irregularities in schools of Uttar Pradesh for corrective measures, if any.

Review of Acts

3475. KUMARI FRIDA TOPNO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the National Commission for Women had reviewed certain acts and had recommended amendments to these acts to bridge the existing gaps, lacunae and inadequacies for the safeguard of women;

(b) the names of these acts and the nature of the amendments suggested by the Commission;

(c) whether these acts are proposed to be amended on the lines suggested by the Commission; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) Yes, Sir.

(b) A *Statement* is enclosed.

(c) and (d). These acts are reviewed by the Government from time to time and suggestions/recommendations made by various agencies including National Commission for Women are kept in view while carrying out changes in the Acts.

STATEMENT

Amendments to Various Laws Recommended by the National Commission for Women

S.No.	Statute	Nature of Amendments Recommended by the Commission
1	2	3
1.	Amendment to the Commission of Sati (Prevention) Act, 1987	1 & 2 : To transfer the substantive provisions relating to the offences committed under Sati(Pervention) Act and Dowry Prohibition Act to the Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act. The Sati(Prevention) and Dowry Prohibition Act are to contain only the supplemental provisions.
2.	Amendment to the Dowry Prohibition Act, 1961.	
3.	Amendment to the Hindu Marriage Act.	To amend Section 5 of the Act for Omitting epilepsy as a cause of divorce.
4.	The Code of Criminal Procedure-amendment of section 198.	To remove restrictions on lodging of complaint in respect of offences under sections 494 and 495 of the Indian Penal Code.
5.	The Code of Criminal Procedure.	To amend Section 320 so as to make the offences under section 498 of the Indian Penal Code compoundable.

1	2	3
6.	Amendment of the Indian Penal Code, the Code of Criminal Procedure and the Child Marriage Restraint Act.	To curb the incidence of sale of minor girls.
7.	National Commission for Women, Act, 1990.	To include a provision in the National Commission for Women Act on the lines of the provisions of section-38 of the protection of Human Rights Act, 1993.
8.	Amendment of the Infant Milk Substitutes, Feeding Bottles and Infant Food (Regulation of Production, Supply and Distribution) Act, 1992.	To amend Sections 2(g), 3(a), 6,12,13-17, 19(2), 21 & 23 of the said Act.

Terminal At Jawaharlal Nehru Port

3476. SHRI ANNA JOSHI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether a terminal is proposed to be developed at Jawaharlal Nehru Port at New Bombay to handle hazardous and toxic chemicals;

(b) if so, the types and class of chemicals to be handled;

(c) whether this project is likely to be controlled by the Maharashtra Pollution Control Board; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). Yes, Sir. It is proposed to develop a Marine Chemical Terminal at Jawaharlal Nehru Port, New Bombay, with state of the art facilities for handling of bulk liquid chemicals of Classes A,B and C and refrigerated and pressurised liquified gases.

(c) and (d). The project, when executed, will be regulated and governed by all the existing relevant Central and State laws and regulations including the norms of permissible levels of pollution notified by the Maharashtra Pollution Control Board.

Regional Offices of Kendriya Vidyalaya Sangathan

3477. DR. SUDHIR RAY :
SHRI MUHI RAM SAİKIA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 334 dated November 28, 1995 and state :

(a) whether Dr. B.D. Sharma Committee had made some recommendations on opening/grouping of Kendriya Vidyalayas under different Regional Units;

(b) if so, the details thereof;

(c) whether the recommendations of Selja Committee have been honoured while opening Regional

Office of Kendriya Vidyalaya Sangathan at Gwalior; and

(d) if not, the justification thereof? .

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). Dr. B.D. Sharma Committee, in its report submitted in June, 1988, had *inter alia* recommended that the span of control of the Regional Office should not be more than 50 Kendriya Vidyalayas; the region should be so planned that it is geographically viable for the purpose of management and supervision and that the regional unit should get automatically bifurcated as the number of Kendriya Vidyalayas grow.

(c) and (d). The Selja Committee in its Report submitted in April, 1995 did not make any specific recommendation regarding opening of new regional offices. The Board of Governors of Kendriya Vidyalaya Sangathan having considered the need for effective administrative and academic supervision of Kendriya Vidyalayas in the region approved the opening of a Regional Office at Gwalior with an initial jurisdiction of 29 Vidyalayas.

Aligarh Muslim University

3478. SHRI ANADI CHARAN DAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Scheduled Caste and Scheduled Tribe candidates get due representation in the recruitment in Aligarh Muslim University; and

(b) if not, the action proposed to be taken by the Government to ensure that SC/ST candidates get their due share in recruitment and promotion?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). The information is being collected and would be laid on the Table of the Sabha.

Neem Tree

3479. SHRI RAM KAPSE : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Indian Agriculture Research Institute (IARI) has developed anti-fertility and spermicidal agents from 'Neem' tree;

(b) if so, the details thereof;

(c) whether the Institute has applied for patents for the preparation of these contraceptives; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) Yes, Sir.

(b) NIM-76 a vaginal contraceptive has been developed in collaboration with Defence Institute of Physiology and Allied Sciences (DIPAS).

(c) Yes, Sir.

(d) The Joint Patent applications by the IARI and DIPAS have been filed with the Patent Office. These applications are still pending with the Patent Office.

[Translation]

Krishi Vigyan Kendras

3480. SHRI PREM CHAND RAM : Will the Minister of AGRICULTURE be pleased to state :

(a) the names of districts in Bihar where the work

of setting up of Krishi Vigyan Kendras has been undertaken; and

(b) the names of these Kendras alongwith the expenditure incurred so far and likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) In Bihar State, the Krishi Vigyan Kendras have been established in the following 16 districts.

1. Ranchi
2. Munger
3. Saharsa
4. Nawada
5. Banka
6. Singhbhum
7. Hazaribagh
8. Deoghar
9. Begusaral
10. Barh
11. Nalanda
12. Bhabhua
13. Bhojpur
14. Dhanbad
15. Jamui
16. Madhubani

(b) The details of expenditure incurred during 1992-95 and proposed expenditure for the years 1995-96 and 1996-97 are given in the enclosed Statement.

STATEMENT

KVK-Wise Expenditure details for Bihar State.

S.No.	Name of KVK	Expenditure (Rs. in lakhs)		
		Incurred during 1992-95	Proposed expenditure 1995-96	Proposed expenditure 1996-97
1.	KVK, Agwanpur Distt. Saharsa	26.5	13.9	14.6
2.	KVK, Munger	28.8	16.9	16.9
3.	KVK, Benka	20.3	12.0	13.0
4.	KVK, Khudamanpur Distt. Begusaral	14.2	11.7	12.9
5.	KVK, Agwanpur Distt. Barh	17.8	11.5	12.3
6.	KVK, Harnaut Distt. Nalanda	17.8	14.5	14.5
7.	KVK, Jagannathpur Distt. Singhbhum	33.7	16.0	14.0
8.	KVK, R.K. Mission Ashram, Morabadi, Distt. Ranchi	70.5	42.1	23.2
9.	KVK, Sujani, Distt. Deoghar	51.5	13.0	13.0
10.	KVK, Holy Cross V.T.J., Hazaribag	33.3	34.7	13.2
11.	KVK, Sokhodeora Distt. Nawada	40.2	20.4	24.7
12.	KVK, Banvasi Sewa Kendra, Adhaura Distt. Bhabhua	37.0	26.4	11.8
13.	KVK, SCADA, Arra, Distt. Bhojpur	6.5	139.6	54.0
14.	KVK, Hindustan Fertilizer Corporation Sindhri, Distt. Dhanbad	6.4	71.4	71.6
15.	KVK, Khadi Gram Udyog, Sangh Khadigram, Jamui	5.8	44.7	24.5
16.	S.K. Chaudhary, Chaudhary Educational Trust, Madhubani	16.2	44.7	25.5
Total :		426.5	533.5	359.9

[English]

Super Bazar

3481. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to refer to the reply given to Unstarred Question No.1403 dated December 5, 1995 regarding Super Bazar and state :

(a) the difference between the cost price and selling prices of selected 100 items of consumer and grocery being sold in the Super Bazar giving the grade/quality of the items sold;

(b) the steps taken to lower the overhead expenditure by the Super Bazar and whether it is still indulging in excessive overhead expenses;

(c) if so, the reasons therefor; and

(d) how does the above compare with that of the Kendriya Bhandar?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CIVIL SUPPLIES) (SHRIMATI KRISHNA SAHI) : (a) On the basis of information received from the Super Bazar and Kendriya Bhandar, a detailed comparative *Statement* is attached.

(b) and (c). It has been reported by the Super Bazar that major part of expenditure of Super Bazar is on salaries/wages and other benefits given to the employees. However, for containing expenditure on overheads, the Management of Super Bazar has imposed a ban on fresh recruitment of staff since 1987.

(d) As in (a) above.

STATEMENT

List of 100 Selected Items with Cost Price—Selling Price at Super Bazar and Kendriya Bhandar.

S.No.	Item Name	Pack	Super Bazar		Kendriya Bhandar
			C.P.	S.P. as on 14.12.95	S.P. as on 15.12.95
1	2	3	4	5	6
1.	Palmolien	1 Ltr. Pouch	29.15	29.50	29.50
2.	Dhara Vege. Oil	1.Ltr. Pack	43.24	46.25	46.00
3.	Rath Vanaspati	1 Ltr. Pouch	35.76	36.85	35.90
4.	Dalda Vanaspati	1 Ltr. Pouch	36.14	37.25	35.50
5.	Dalda Ref. G. Nut Oil	5 Ltr. Jar	295.41	307.25	306.90
6.	Postman Ref. G. Nut Oil	5 Ltr. Jar	290.74	303.80	302.40
7.	Vita Ghee	1 Kg. Tin	111.75	116.90	116.50
8.	Kanodia	1 Ltr. Pouch	47.61	50.00	-
9.	Saffola Kardi Oil	5 Ltr. Pouch	322.85	338.80	337.40
10.	Vital Soya Oil	5 Ltr. Jar	247.62	260.00	254.80
11.	Sundrop Ref. Sunflower	5 Ltr. Jar	247.62	259.75	257.50
12.	Parachute Coconut Oil	500 Ml. Tin	44.88	49.35	-
13.	Everyday Pure Ghee	1 Kg. Tin	107.74	113.15	118.00
14.	NAFED Mustard Oil	1 Ltr. Bottle	40.00	42.00	42.00
15.	No. 1 Vanaspati	15 Kg. tin	516.50	524.25	-
16.	Amul Whole Milk Powder	500 Gm. tin	49.08	54.00	-
17.	Brooke Bond Spl. Tea	500 Gm. Pack	50.36	52.00	52.00
18.	Everyday D. Milk	500 MG. Pkt.	57.65	65.00	62.50
19.	Lactogen	500 MG. Pkt. GM	73.15	81.20	78.27
20.	Nescafe	50 GM. Ref.	44.86	48.45	48.00
21.	Brooke Bond Red Label	500 MG. Pkt.	45.88	47.25	47.20
22.	Broke Bond Taj Mahal	500 GM. Pkt.	56.55	59.40	58.80
23.	Tata Tea	500 GM. Pkt.	46.00	49.20	49.00

1	2	3	4	5	6
24.	Kissan Tomato Ketchup	1 Kg Bottle	46.22	49.90	49.75
25.	Maggi Tomato Ketchup	1 Kg Bottle	42.24	46.65	45.00
				(Rs. 5 Off)	
26.	Horlicks	500 GM Jar	54.79	61.90	58.75
27.	Bournvita	500 GM Ref.	55.03	58.00	57.50
28.	Lux Soap	100 GM	6.35	6.70	6.70
29.	Rexona Soap	100 GM	6.35	6.70	6.70
30.	Lifeboy Bath Soap	150 GM	5.67	5.95	5.90
31.	O.K. Bath Soap	150. GM	5.25	5.65	5.50
				(Rs. 0.50 P. Off)	
32.	Hamam Bath Soap	100 GM	6.35	6.80	6.75
33.	Surf Detergent Powder	1 Kg	49.38	53.35	53.25
34.	Ariel Blue M/System	500 GM	49.38	54.38	50.00 (refil)
35.	Fena Detergent Powder	1 Kg	12.69	14.60	13.35
36.	Rin Detergent Cake	250 GM	9.70	10.60	10.50
37.	Wheel Detergent Cake	250 GM	3.78	4.35	4.00
38.	555 Washing Soap	1 Kg	17.26	12.85	-
39.	Bobby Washing Soap	1 Kg	16.96	19.50	18.50
40.	Vim Cleaning Powder	1 Kg	12.34	13.90	13.35
41.	Biz Cleaning Powder	1 Kg	11.46	12.60	12.50
42.	Vishwas Cleaning Powder	1 Kg	4.81	5.55	-
43.	Palmolive Shaving Cream	70 Gm	19.81	22.80	21.50
44.	Godrej Shaving Cream	70 GM	21.65	24.90	23.25
45.	Old Spice Shaving Cream	70 GM	22.94	26.25	24.75
46.	Dabur Amla Hair Oil	100 ML	14.48	16.60	-
47.	Close Up Tooth Paste	100 MG	19.48	21.80	21.00
48.	Colgate Tooth Paste	100 GM	16.04	17.95	17.25
49.	Moong Whole	1 Kg	18.38	19.75	17.80
50.	Moong Chilka	1 Kg	18.47	19.90	18.00
51.	Moong Ashed	1 Kg	20.53	22.15	20.60
52.	Urad Whole	1 Kg	20.19	21.80	19.00
53.	Urad Ashed	1 Kg	23.78	25.65	22.00
54.	Dal Arhar	1 Kg	26.41	27.95	26.70
55.	Dal Chana	1 Kg	9.47	10.10	9.20
56.	Malka Red	1 Kg	23.43	24.95	22.70
57.	Black Masoor	1 Kg	21.72	23.45	20.80
58.	Rice Permal	1 Kg	7.85	8.30	8.20
59.	Rice Basmati I	1 Kg	18.63	19.90	15.00
60.	Rajma Red	1 Kg	19.28	20.80	17.95
61.	Rajma Chitra	1 Kg	21.80	22.80	20.00
62.	Kabli Chana	1 Kg	27.57	31.30	23.00
63.	Kala Chana	1 Kg	9.90	10.60	9.00
64.	Sugar	1 Kg	14.29	14.85	14.50

1	2	3	4	5	6
65.	Tata Salt	1 Kg	3.76	4.15	4.10
66.	Atta Agmark	10 Kg	57.50	59.50	58.50
67.	Dhania Powder	1 Kg	25.89	38.00	27.50
		1 kg	31.85	41.50	30.00
68.	Haldi Powder	1 Kg	15.82	25.00	25.00
		1 Kg	17.59	23.75	23.50
69.	Red Chilly Powder	1 Kg	53.12	74.25	67.00
70.	B.P. Powder	1 Kg	94.48	130.00	-
71.	Zeera	1 Kg	68.11	70.00	70.00
72.	Black Ellachi	1 Kg	108.66	136.50	118.00
73.	Green Ellachi	1 Kg	315.67	400.00	-
74.	Amchur Powder	1 Kg	45.90	67.00	-
75.	Mukkasar	1 Kg	17.99	24.30	20.50
76.	Sonf Plain	1 Kg	40.97	53.00	-
77.	Sarsoan	1 Kg	17.45	23.50	-
78.	Methi Dana	1 Kg	13.97	19.25	17.35
79.	Ghipwa	1 kg	9.92	14.30	-
80.	VIP Gircon Suitcase (950) moulded luggage		2111.40	2460.00	-
81.	Novax Suitcase Packer 80 DLD		1057.00	1181.00	-
82.	Gents shoes (Chararukala)		96.30	120.00	120.00
83.	Gent Sandal (-do-)		80.25	100.00	100.00
84.	Attar Singh School bag (5 mgd quality)		39.60	45.55	-
85.	K.K. School bad Drill DLX		104.12	125.00	-
86.	Floor duster 30"x30" per dozen		115.00	139.20	124.20
87.	White bed sheet 60"x90" each		80.00	104.00	-
88.	Jute matting (J.2.36" per meter)		49.45	61.80	-
89.	Phillips Tube 4" each		35.90	41.00	39.20
90.	Bajaj pop-up toaster each		407.04	464.00	-
91.	Howkins pressure cooker (5 Ltr)		675.00	743.00	-
92.	Nippo Cell (big) each		7.50	8.25	8.00
93.	Sunshine Duplicating paper (A-4)		74.85	82.35	82.20
					(Rising sun)
94.	Canster Computer paper (10x12x1)		216.60	244.10	227.30
95.	Modi Zerox paper (A-4-2-3 Kg)		141.25	155.40	148.30
96.	Camlin ink blue		37.68	45.25	42.50
					(Chelpark)
97.	Apsara Drawing pencil(1x10)		15.00	18.00	13.30
98.	Nipne-Floppy disk (5.25" 96MPI)		332.50	382.40	288.00
					(Ambetta)
99.	Kores Correcting fluid (T/W)		11.64	14.00	12.60
100.	Urad Chilka 1 Kg		20.45	21.85	20.00

N.B. (Given by Super Bazar)

As regards the grade/quality of items sold from the Super Bazar, the pre-packed commodities are sold and test checked at sale stage, while items like rice, pulses and spices are lot wise pre-checked in the Super Bazar Quality Testing Laboratory and released for sale only after they comply to the prescribed norms.

Supreme Court's Orders on GAP

3482. SHRI SANAT KUMAR MANDAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether his Ministry have since studied the latest Judgement of the Supreme Court directing the Ganga Project Directorate to submit all schemes and projects for cleaning up of the river to the court for scrutiny and approval;

(b) whether the Court has also directed the Directorate not to spend any more money on the programme as it has not improved the pollution levels of the River;

(c) if so, the impact of the Supreme Court's order on the existing schemes launched under the Ganga Action Plan; and

(d) the reaction of his Ministry thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (d). The Hon'ble Supreme Court in their Order of 19th January, 1995 directed the Ganga Project Directorate (GPD) to place before the Court by way of an affidavit, various phases regarding completion of sewerage systems and treatment plants in respect of Overseas Development Agency (ODA) assisted Lucknow component of Gomti Project and proposed Dutch assisted south Kanpur Project before spending any money on them. The Hon'ble Court, however, made it clear that there was no blanket stay whatsoever of any kind given by the Court so far as spending of money on various projects undertaken by the Directorate is concerned. The Hon'ble Court wanted to associate itself in execution of projects and spending of money thereon.

Institute of Asian Studies

3483. SHRI SYED SHAHABUDDIN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have established an institute of Asian Studies to commemorate the memory of Maulana Abul Kalam Azad in Calcutta;

(b) if so, the propose and scope of the institute;

(c) the expenditure incurred thereon upto 31.3.95 and the budget for 1995-96;

(d) the sanctioned staff for the Institute and the staff in possession as on 1-10-95; and

(e) brief particulars of publications by the Institute and the research papers produced by the staff, including those related to the life and work of Maulana Azad and his vision of Asia and the world?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) Details are given in the enclosed Statement-I.

(c) Details are given in the enclosed Statement-II.

(d) Details are given in the enclosed Statement-III.

(e) Details are given in the enclosed Statement-IV.

STATEMENT-I

The Maulana Abul Kalam Azad Institute of Asian Studies has been established to signalise the memory of Maulana Abul Kalam Azad :

(i) by acquiring of the Maulana's dwelling in 19A, Ballygunge Circular Road to be organised as a personalis museum and International Scholars Guest House;

(ii) by setting up an Institute for advanced research and library with contemporary data bank and documentation facilities on the 1 acre land to be granted by the Government of West Bengal in Salt Lake City;

(iii) 3 major areas be focussed on specialisation in Asian Studies;

(a) West Asia - with particular reference to Turkey, Iran and Afghanistan ;

(b) Central Asia - with particular reference to the CIS Republics;

(c) South Asia Bangladesh

The objectives for establishment of the Institute are as follows :

(i) (a) to be a Centre for research and learning with focus on social, cultural, political and economic movements in Asian from the middle of the nineteenth century onwards, with special emphasis on their links with India and the life and works of Maulana Abul Kalam Azad;

(b) to establish and maintain a library of books, pamphlets, newspapers periodical, microfilms, still Photographs, motion pictures, sound recordings and other materials having a bearing on the secular traditions of Modern India with special reference to social, cultural and political movements and events from the middle of 19th century onwards;

(c) to establish and maintain a personalia Museum at the former residence of Maulana Azad in Calcutta. The Museum would highlight the life and works of Maulana Abul Kalam Azad as a distinguished national leader and thinker;

- (d) to make available to the public in a suitable place the collections of papers and library sources for study and research;
- (e) to organise, undertake, conduct, encourage and promote study and research in the field of secularism and universal brotherhood and the life and work of Maulana Azad;
- (f) to sponsor or commission studies, based on original research, or translation or compilation and, for this purpose, to pay honorarium or remuneration or royalty, or to make payments for the acquisition for copyright of works already published;
- (g) to undertake and to promote publication of books, monographs, periodicals and papers incorporating the results of the studies and research carried out at the Institute's premises and/or any other place as the Institute may decide;
- (h) to foster academic contacts within India as well as in other countries through exchange of personnel and research materials;
- (i) to collaborate with institutions engaged in similar activities in India and abroad with a view to further the aims and objects of the Institute;
- (j) to institute and award fellowships, scholarships and monetary assistance in accordance with the rules and bye-laws;
- (k) to undertake all such activities as are incidentally necessary or conducive to the attainment of all or any of the above mentioned objects.
- (ii) to create and institute administrative, ministerial, technical, research and such other posts as may be necessary and to make appointments thereto in accordance with the Rules and Regulations of the Society subject to any directions that may be issued by the Central Government for time to time;
- (iii) to obtain or accept grants, subscription, donations, gifts, requests from Governments, Corporations, Trusts or any persons for the purposes of the Society;
- (iv) to draw, make accept, endorse and discount cheques, notes, or other negotiable instruments and, for this purpose, to sign, execute and deliver such assurances and deeds as may be necessary for the purpose of the Institute;
- (v) (a) to acquire, hold and dispose of property in any manner whatsoever for the purposes of the Institute, provided that the prior approval of Central Government is obtained in the case of acquisition or disposal of immovable property;
- (b) to deal with any property belonging to or vested in the Institute in such manner as the Institute may deem fit for advancing the functions of the Institute;
- (c) to borrow and raise moneys, with the prior approval of the Central Government, with or without security or on the security of any Mortgage Charge or Hypothecation of pledge over all or any of the immovable properties belonging to the Institute or in any other manner whatsoever for the purpose of the Institute;
- (d) to build, construct and maintain houses, hostels, or other buildings and after, extend, improve, repair, enlarge, or modify the same with light, water, drainage, furniture, fittings, instruments, apparatuses and appliances and other things for the use to which such buildings are to be put or held in connection with objects of the Institute;
- (e) to construct or otherwise acquire lay-out, repair, extend, alter, enlarge, improve and use any land, park and any other immovable property belonging to or held by the Institute;
- (vi) to appoint committees or sub-committees as it may be deemed fit to carry out the objects of the Institute;
- (vii) to delegate any or all its powers to the Executive Council or to any or the Committees or sub-committees constituted by it;
- (viii) to do all such lawful acts and things, whether incidental to the powers aforesaid or not, as may be requisite in order to further the objects of the Institute as a Centre of Study and Research.

STATEMENT-II

The Expenditure Incurred upto 31-3-95 Given Below:

Year	Expenditure	
1992-93	Rupees	75,000/-
1993-94	Rupees	30,39,000/-
1994-95	Rupees	25,54,000/-

The Budget for the year 1995-96 is Rupees 25,00,000/-.

STATEMENT-III

Details of Staff Strength (Cadre-wise)

S. No.	Cadre	Sanctioned strength	No. of Staff in positions as on 1.10.95
1	2	3	4
1.	Director	1	1
2.	Professorial Fellow	3	X

1	2	3	4
3.	Visiting Fellow	2	X
4.	Sr./Associate Fellow		
5.	Research Fellow	8	8
	Research Associate		
	Sr. Research Fellow/ Jr. Research Fellow		
6.	Corresponding Fellow	6	X
7.	Librarian	1	1
8.	Administrative Officer	1	X
9.	Documentation-cum- Information Officer	1	X
10.	Accounts Officer	1	1
11.	P.S. to Director	1	1
12.	Assistant Librarian	1	X
13.	Senior Assistant	1	X
14.	U.D. Assistant-cum- Cashier	1	X
15.	Library Assistant	1	1
16.	L.D. Assistant	2	2
17.	Typist	3	3
18.	Peon	2	2
19.	Sweeper	1	1

STATEMENT-IV

The Institute publishes a Newsletter of about 32 pages every quarter of the year from the year 1994-95. Five issues of the Newsletter have been published and one more issue will be out by 19-12-95. Articles and other materials of the Newsletter have been mostly contributed by the research fellows and academic staff of the Institute; each issue has had a guest article, the first one of which was by Shri Salman Khurshid.

The Institute also published the following Azad Institute Papers:

1. Dr. Ranabir Samaddar (Azad Institute Paper 1) : Many Histories and Few Silences- Nationalist History of Nationalism in Bangladesh.
2. Dr. Barun De (Azad Institute Paper 2) : Central and North-West Asian Geopolitics in Post USSR International Relations.
3. Mrs. Suchandana Chatterjee (Azad Institute Paper 3) : Regional Rivalries in Tajik Politics: The Current Scene.

The Institute also published a book incorporating a series of lectures delivered at this Institute by Prof. Anisuzzaman of Dhaka University, Bangladesh, entitled 'Identity, Religion and Recent History' on current issues in Bangladesh.

Prices of Fertilizers

3484. SHRI SULTAN SALAHUDDIN OWAISI :
SHRI D. VENKATESWARA RAO :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are aware that the fertilizers are being sold at a very high prices in some States particularly in Andhra Pradesh;

(b) if so, the details thereof;

(c) whether the Government have issued any directives to the State Governments in this regard;

(d) if so, the details thereof; and

(e) the names of States who have followed those directives?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) and (b). Urea is sold at a uniform price of Rs.3320/- per tonne throughout the country including Andhra Pradesh. No reports about its sale at a higher price have been received from any State. The decontrol of price, distribution and movement on phosphatic and potassic fertilizers in August, 1992 resulted in steep hike in their prices. In order to cushion the impact of this price hike, Government of India is implementing a scheme of concession on sale of these decontrolled fertilizers to the farmers.

(c) No such directives have been issued recently.

(d) and (e). Question does not arise.

Child Servitude

3485. SHRI A. INDRAKARAN REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the matter regarding child servitude has been raised during SAARC meeting; and

(b) if so, the steps SAARC countries proposed to take to eliminate child servitude and ensure universalisation of primary education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMRI VIMLA VERMA) : (a) and (b). SAARC countries have decided to establish National Committees on the Children for the preparation of Country Reports in the approved format. The thirteenth meeting of SAARC Technical Committee on Health and Population Activities felt that a more focused attention is needed to ameliorate the plight of the children in the Region. The information base has been prepared and is being further improved upon for periodic review. It was also noted that the trend in enrolment in primary schools have improved in the SAARC countries.

United World College of India

3486. SHRI RAM NAIK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether United World College of India has received approval from the Union Government's Cabinet Committee on Political Affairs to have tie up with the foreign University;

(b) if so, the details thereof; and

(c) the Government's policy to grant approval to such proposals by other educational institutions in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (c). The Cabinet Committee on Political Affairs in its meeting held on 5.2.92 approved the proposal of this Department for setting up of United World College in Maharashtra on the following terms and conditions:-

- (i) Selection of the children of resident Indian Citizens should be made on the basis of merit of the students of all schools;
- (ii) Majority of students, teachers and non-teaching staff of the institution should be resident Indian citizens;
- (iii) The Indian teaching and non-teaching staff should be paid pay and allowances not below the scales approved for their counter part levels by the Government of Maharashtra or the Government of India;
- (iv) In the matter of appointment of foreign teachers, necessary prior approval from the concerned Ministries of Government of India should be obtained.

Each such proposal is examined on its merit.

National Seeds Corporation

3487. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of AGRICULTURE be pleased to state :

(a) the role of National Seeds Corporation;

(b) the location of various offices of National Seeds Corporation established in the country;

(c) the details of activities undertaken by the National Seeds Corporation so far;

(d) the total quantum of seeds purchased by the National Seeds Corporation during 1993-94 in each State, variety-wise;

(e) whether National Seeds Corporation is embarking on a most ambitious programme during 1995-96 to purchase more seeds; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) National Seeds Corporation (NSC) Limited, a public sector undertaking under the control of Ministry of Agriculture, Department of Agriculture and Cooperation, was established in March, 1963. It started functioning from July, 1963 with the main objectives of developing a sound seed industry in the country by employing scientific tools and techniques and modern management systems and methods. For achieving this broad objective, NSC undertakes quality seed production and distribution of wide range of crop varieties including vegetable crops in suitable agro-climatic zones throughout the country. In this regard, NSC performs the following functions :

- (a) Foundation seed production
- (b) Certified seed production
- (c) Seed processing
- (d) Seed storage
- (e) Seed marketing
- (f) Seed quality control
- (g) Training and consultancy

(b) A list of location of various offices of National Seeds Corporation is enclosed as *Statement-I*.

- (c) (i) National Seeds Corporation organises foundation/certified seed production on its own farms as well as through contract seed growers, State Farms Corporation of India, State Seed Corporations, Agricultural Universities etc. Seed produced is duly certified by the respective State Seed Certification Agencies. In addition, NSC also operates its own internal quality control measures so as to ensure conformity to the prescribed seed quality standards.
- (ii) For seed quality improvement, NSC establishes and operates seed processing plants in various seed production zones in the country.
- (iii) For storing the seed produced/processed, NSC maintains its own seed stores. The Corporation also stores seeds in Central Warehousing Corporation, State Warehousing Corporations and private godowns which are suitable for seed storage.
- (iv) NSC arranges seed marketing/distribution through State Governments, Dealers' network and its own Sale Counters. Its Dealers' network consists of about 1800 dealers spread in various parts of the country.
- (v) NSC offered training and consultancy services on various aspects of Seed Science and Technology, Seed Improvement etc. So far, over the past 30 years, the Corporation has organised 177 training courses in which about 3000 participants including 220 from abroad have been trained.

(d) NSC had purchased about 3,59,121 quintals of certified quality seed during the year 1993-94. State-wise/Variety-wise details are given in the enclosed *Statement-II*.

(e) and (f). Yes, Sir. As against 3.59 lakh quintals of certified/quality seed purchased during 1993-94, NSC has planned its production programme in such manner as to enable the Corporation to purchase 4.57 lakh quintals of certified quality seed during 1995-96.

STATEMENT-I

*Location of Offices of National Seeds Corporation
Including Headquarters are as under :*

HEAD OFFICE

1. National Seeds Corporation
Beej Bhavan, Pusa Complex,
New Delhi - 110012
2. Regional Offices of National Seeds Corporation are located at Ahmedabad, Bangalore, Chandigarh, Calcutta, Guwahati, Jaipur, Lucknow, Patna, Pune and Secunderabad.
3. Area Offices of National Seeds Corporation are located at the following places :
 - Andhra Pradesh*
 1. Secunderabad - 500017
 2. Kuranoor - 518003
 3. Warangal - 506002
 4. Guntur - 522001
 - Bihar*
 1. Bhagalpur - 812005
 2. Muzaffarpur - 842001
 3. Purnea - 854326
 4. Ranchi - 834005
 5. Siwan - 841226
 6. Samastipur - 848101
 7. Patna - 800014
 - Gujarat*
 1. Godhra - 389001, Distt. Panchmahal
 2. Himmatnagar - 383001, Distt. Sabarkantha
 3. Vadodara - 390001
 4. Rajkot - 360001.
 - Haryana*
 1. Panipat - 132193
 2. Hissar - 125001
 3. Jind - 126002
 4. Gurgaon
 5. Palwal - 121102
 - Himachal Pradesh*
 1. Solan - 173212
 2. Sainj - 175134, Distt. Kullu
 - Jammu & Kashmir*
 1. Jammu - 160002
 - Karnataka*
 1. Bellary - 583101
 2. Dharwar - 580008
 3. Hassan - 573217
 4. Haveri At & Post, Dist. Dharwar - 571110
 5. Mysore - 570024
 6. Davangere - 577002

Kerala

1. Trivandrum - 695002

Madhya Pradesh :

1. Bhopal - 462023
2. Gwalior - 474001
3. Indore - 452003
4. Niwari, Distt. Tikamgarh - 472442

Maharashtra

1. Akola - 444001
2. Amaravati - 444602
3. Aurangabad - 431210
4. Jalgaon - 425001
5. Nagpur - 440018
6. Nasic - 422001
7. Sangli - 416416
8. Ahmednagar - 414001

Orissa

1. Liaison Officer, NSC, Mancheswar, Bhubaneswar - 751010
2. Area Manager, NSC, P.O. Budharaja, Distt. Sambalpur - 758004

Punjab

1. Jullundhar - 144004
2. Ludhiana -

Rajasthan

1. Ajmer - 305001
2. Alwar - 301030
3. Bharatpur - 321001
4. Jodhpur - 342006
5. Kota - 324005
6. Sriganganagar - 335001
7. Udaipur - 313001
8. Chittorgarh - 312001.

Tamilnadu

1. Madras - 600098
2. Madurai - 625006
3. Trichy - 620015

Uttar Pradesh

1. Agra - 282007
2. Amethi - 227405
3. Bareilly - 243001
4. Etawah - 206003
5. Gorakhpur - 273007
6. Hathras - 202001
7. Hempur - 244716 (Dist. Nainital)
8. Kanpur - 208022
9. Meerut - 250001
10. Rudrapur - 263153
11. Shahjahanpur - 241001
12. Varanasi - 201001

West Bengal

1. Hakimpura, Siliguri, Distt. Darjeeling - 734401
2. Malda - 732101
3. Burdwan - 713101
4. Village Kuikotha, P.O. Abash, Dist. Midnapur, 723101.

STATEMENT-II

National Seeds Corporation Ltd.
State wise Purchase of Certified Seed During 1993-94

CROP	Qty in Qnts										
	Region	Ahmedabad	Bangalore	Chandigarh	Calcutta	Jaipur	Lucknow	Pune	Patna	Secunderabad	G.Total
	State	Guj.& M.P.	Karnataka Tamilnadu Kerala	Punjab Haryana & H.P.	Delhi	W.Bengal Orissa	Rajas- than	U.P.	Maha- rashtra	A.P.	
Maize	53.06	6940.48							15254.14	22247.68	
Sorghum		1781.09					32.12		2683.6	4496.81	
Bajra	568.41	865.68				307.08	308.21	725.02	3001.75	5796.15	
Wheat	18931.2		27968.6			38681	127121.2			212702	
Paddy		17405.53	3246.78	228.36	1100		9599.46	400	1318.2	35333.1	68631.43
Pulses	1629.9	647.8	751.28	39.2		1123.88	5589.31	823.06		2568.28	13172.71
Oilseeds	214.62	369.87	105.9			250.8	976.7	1437.05	4.78	5355.87	8715.59
Fodder	450.31	4224.72	1117.91			360.16	3519.12	194.96		808.97	10676.15
Fibres	0.04	262.52			20.32			2081.94		3193.94	5558.76
Vegetables	583.25	383.94	432.24	100.31		1016.18	1072.75	1821	9.15	1236.51	6655.33
Potato	300		171.75								471.75
Others		3									3
G. Total	22730.79	32904.63	33794.46	367.87	1120.32	41739.1	148186.7	7515.15	1332.13	69436.16	359127.3

Purchase of Certified Seed by NSC during 1993-94 in
Ahmedabad region (Gujarat & M.P.)

S.No.	Crop/variety	Quantity in qtls.	
1.	Wheat		
	HD-1553	5992.40	
	K. Sona	2666.00	
	HD-2285	300.00	
	HD-2329	156.00	
	HD-2189	1536.00	
	WH-147	2996.00	
Lok-1	5284.80		
	Total :	18931.20	
2.	Maize	V. Composit	53.06
3.	Bajra	MH-179	145.11
		MH-169	423.30
	Total :	568.41	
4.	Pulses	Moong K-851	0.70
		Urid T-9	1427.28
		Arhar T-21	189.32
		Arhar UPAS-120	12.60
	Total :	1629.90	

S.No.	Crop/variety	Quantity in qtls.
5.	Oil Seed	
	Soyabean JS-7244	44.00
	Castor G-4	5.80
	Toria M-27	164.82
	Total :	214.62
6.	Fodder	
	Berseem JB-1	338.98
	Lucern T-9	104.71
	Lucern A-2	0.72
	Cowpea EC-4216	5.90
	Total :	450.31
7.	Cotton	
	Hyb.1	0.01
	H-6	0.01
	H-8	0.01
	AAH-468	0.01
	Total :	0.04
8.	Vegetable	
	Leafy Veg.	18.00
	Fruit Veg.	1.12
	Legumus	544.75
	Root & Bulb	19.11
	Cucurbits	0.27
		Total :
	Potato	300.00
	G. Total	22730.79

Purchase of Certified Seed by NSC during 1993-94 in Bangalore Region (T.N., Karnataka, Kerala)

S.No.	Crop/variety	Quantity in qtkgs.
1.	Maize	
	Ganga-11	355.25
	Him-123	589.75
	Deccan-103	1273.80
	Kisan	126.35
	C-15	21.49
	V.Composit	1666.00
	Laxmi	279.37
	GS-2	230.79
	C-6	925.68
	Navjot	357.21
	Surya	105.84
	NLD	395.78
	Sweet Corn	0.02
	Sartaj	297.71
	Ageti-76	299.46
	W-101	8.00
	PAC-9714	5.00
PAC-9401	3.00	
	Total:	6940.48

S.No.	Crop/variety		Quantity in qtls.
2.	Sorghum	CSH-5	439.26
		CSH-6	52.71
		SPV-86	11.04
		M-35 I	1265.48
		SPH-388	6.60
		SPH-468	6.00
		Total :	1781.09
3.	Ragi	MR-1	2.00
BANGALORE - II			
4.	Bajra	MH-179	487.65
		HHB-60	220.58
		WCC-75	165.94
		Ekmat H-3011	199.5
		HHB-50	2.00
		MH-320	0.50
		MP-155	1.00
		MP-221	0.40
		ICPT-8203	0.40
		MH-356	0.30
		MH-169	2.01
		NHB-68	1.00
		MP-171	2.00
		HHB-67	2.00
MP-209	1.00		
		Total	885.67.5
5.	Paddy	IR-64	962.40
		Jaya	1006.80
		Jyoti	10140.30
		IET-1444	2619.90
		IR-36	2615.10
		BPT-5204	2.50
		Hybrid-I	1.24.5
		Hybrid-II	0.19
		IR-20	16.50
		Mangla	30.60
Intan	10.00		
		Total	17405.53
6.	Pulses	Moong PS-16	66.92
		K-851	32.10
		Cowpea C-152	547.33
		Horsegram	.20
		Cowpea A. Garima	1.25
		Total	647.80

BANGALORE-III

S.No.	Crop/variety	Quantity in qtls.
	Maize A.T.	3400.97
	Sorghum MP Chari	823.75
	Total	4224.72
Oilseeds	Jute JRO-524	262.52
	G.Nut JL-24	39.75
	Sunflower KBSH-1	56.00
	Sunflower BSH-1	262.82
	Sunflower APSH-11	3.90
	Castor Aruna	7.30
	Total oilseeds	369.87
Vegetable	Leafy vegetable	2.46.55
	Fruit veg	7.11.6
	Legume veg	230.21
	Root & Bulb	0.01
	Potato(TPS)	0.0044
	Cucurbits	144.07
	Flower seeds	0.072
	Total	383.94
	G.Total	32904.62

Purchase of Certified Seed by NSC during 1993-94 in Chandigarh Region (Haryana & Punjab)

S.No.	Crop/variety	Quantity in qtls.	
1.	WHEAT	HS-240	132.00
		HD-2285	4787.20
		Sonalika	17238.80
		HD-2189	443.60
		HD-2329	1970.00
		HD-2380	1030.00
		WH-147	425.60
		PbW-154	1617.60
		PbW-299	34.80
		PbW-233	1.00
	HD-2009	288.00	
	Total :	27968.60	
2.	PADDY	Jaya	1139.10
		Ratna	648.00
		P-44-33	496.44
		PR-103	187.08
		IR-36	250.20
		PR-106	525.96
	Total :	3246.78	

S.No.	Crop/variety		Quantity in qtls.
3.	PULSES	UPAS-120	642.84
°	Arhar	P-84	24.96
		ICPL-151	83.48
		Total:	751.28
4.	Toria	TL-15	32.36
		T-9	73.54
		Total :	105.90
5.	Bajra,	L-74	67.28
6.	Cowpea,	NO-3	50.00
7.	Guar,	FS-27	2.13
8.	Guar,	HFG-75	50.00
9.	Oat Kent		948.50
		Total Fodder	1117.91
10.	VEGETABLE :	Leafy Veg.	19.34.5
		Fruit Veg.	0.187
		Cole Crops	49.45
		Root Veg.	328.55
		Cucurbits	34.71
		Total Veg.	432.24
		Potato	171.75
		G. Total	33794.46

Purchase of Certified Seed by NSC, in the State of Delhi during 1993-94

Qty. in Qtls.

S.No.	Crop/variety	Quantity
1.	Paddy IR-36	228.36
2.	Arhar UPAS/120	39.20
3.	Cabbage	5.00
4.	Carrot	5.00
5.	Sugar Beat	90.31
	Total :	367.87

Purchase of Certified Seed in the State of West Bengal during 1993-94

Qty. in Qtls.

S.No.	Crop/variety	Quantity
1.	Paddy/Punkaj	300.00
2.	Paddy Masuri	800.00
3.	Mosta HC-583	20.32
	Total :	1120.32

Purchase of Certified Seed during 1993-94 under Jaipur Region (Rajasthan)

S.No.	Crop and variety		Quantity Purchased (Qty. in Qtls.)
1.	Bajra	WCC-75	307.08
2.	Wheat	Kalyansona	4025.60
3.		Lok-1	3852.20
4.		WH-147	1200.00
5.		HD-2189	6105.20
6.		Sonalika	16219.60
7.		HD-2329	256.80
8.		Raj-3077	2106.00
9.		UP-262	4914.80
			<hr/> 38681.00
10.	PULSES		
	Moong	K-851	551.56
11.		T-44	428.48
12.	Urid	T-9	143.84
			<hr/> 1123.88
13.	FODDER		
14.	Berseem	JB-1	94.46
15.	Sorghum	PC-6	164.10
16.	Lucerne	T-9	86.60
17.	Oat	Kent	15.00
			<hr/> 360.16
18.	OILSEEDS		
	Soyabean	Gaurav	250.80
19.	VEGETABLES		
	Methi	PEB	3.85
20.	Tomato	PR	0.53
21.	Peas	BV	279.85
22.	-do-	Arkel	295.80
23.	-do-	Azad	3.25
24.	-do-	Lincoln	407.20
25.	Cauliflower	PD	3.54
26.	Radish	PC	2.00
27.	Radish	PR	1.75
28.	Carrot	PK	5.70
29.	Bottlegourd	PN	1.68
30.	Tinda	Arka	3.21
31.	Cucumber	PS	7.12
32.	Muskmelon	HM	0.61
33.	Muskmelon	P.Hyb.	0.09
			<hr/> 1016.18
			<hr/> 41739.10
	Grand Total		

Purchase of Certified Seed by NSC in the State of Uttar Pradesh during-1993-94

S.No.	Crop/variety	Quantity.
1.	Bajra/ WCC-75	308.21
2.	Wheat/ Sonalika	85410.80
	HD-2285	18078.00
	UP-2003	490.00
	HUW-234	5005.20
	UP-262	13561.20
	HD-2329	43340.00
	HD-2380	242.00
	Total	127121.20
3.	Paddy/ Jaya	2102.70
	IR-36	1657.80
	Sita	4911.60
	Surekha	121.50
	PB-1	197.40
	Mahsuri	568.80
	Aditiya	39.60
	Total	9599.40
4.	Urid/PU-19	1.92
5.	Arhar/Upas-120	777.49
6.	Peas/Rachna	3980.60
7.	Lentil/K-75	829.30
	Total	5589.31
8.	Dhaincha	3000.42
9.	Oat Kent	518.70
10.	Mustard/Bahar	18.02
11.	Toria/T-9	790.98
12.	Soyabean/PK-472	167.70
13.	Leafy Vegetable	225.98
14.	Legume Vegetable	635.60
15.	Cole Crops	7.88
16.	Root Crops	35.60
17.	Cucurbits	167.89
18.	KGPs	28349.00
G.Total		1,48,186.69 + 28349 KGP

976.70 (Oilseeds)

1072.75 (Vegetables)

Purchase of Certified Seed during 1993-94 in Pune Region (Maharashtra State)

(Qty. in Qtls.)

S.No.	Crop/variety	Quantity
1.	Paddy	400
2.	Sorghum	32.12
3.	Bajra	725.02
4.	Pulses	823.06
5.	Oilseeds	1437.05
6.	Fodder	194.96
7.	Fibre	2081.94
8.	Vegetables	1821.00
Total :		7515.15

Purchase of Certified seed during 1993-94 under Patna Region (Bihar)

(Qty. in Qntls.)

S.No.	Crop and Variety		Quantity purchased
1.	Paddy	Mahsuri	483.90
2.		Rajshree	572.40
3.		Sita	261.90
Total			1318.20
<i>Oilseed</i>			
4.	Groundnut	JL-24	4.78
<i>Vegetables</i>			
5.	Bhindi	PU	6.77
6.	Cowpea	PU	2.38
Total			9.15
Grand Total			1332.13

Purchase of Certified Seed by NSC in Andhra Pradesh State under Secunderabad Region During 1993-94

Qty. in Kgs.

S.No.	Crop/Variety	Quantity in Kgs.
1.	Bajra MH-179	186903.000
	WCC-75	15901.000
	ICMV-155	9000.000
	HHB-60	67617.000
	HHB-50	20754.000
		300175.000
2.	Maize Hlstarch	82243.000
	G-5	295101.000
	GSF-2	1100827.000
	D-103	47243.000
		1525414.000

S.No.	Crop/variety	Quantity	
3.	Paddy IR-64	112710.000	
	IET-1444	1520730.000	
	IR-36	1403100.000	
	BPT-5204	69240.000	
	MTU-7029	233430.000	
	Mahsuri	132240.000	
	IET-5656	4980.000	
	Pankaj	13650.000	
	Surekha	13830.000	
	IR-20	29400.000	
	<hr/>	3533310.000	
4.	Sorghum CSH-1	92686.000	
	CSH-5	175674.000	
		<hr/>	268360.000
5.	Pulses-Moong PB	238828.000	
	Blackgram	18000.000	
		<hr/>	256828.000
6.	Oilseed - Castor MPH-1	8076.000	
	Sunflower - Morden	53364.000	
	APSH-11	21577.000	
	Groundnut ICGS-44	5040.000	
	ICGS-76	450.000	
	TMV-2	151250.000	
	JL-24	295830.000	
	<hr/>	535587.000	
7.	<i>Fodder/Fibre Crop.</i>		
	Maize A.T.	45112.000	
	Sorghum Sudex Chari	35785.000	
		<hr/>	80897.000
	Jute JRO-524	281148.000	
	JRO-832	36676.000	
	JRO-878	19920.000	
	JRO-7835	1652.000	
		<hr/>	319394.000
	8.	<i>Fruit Veggies</i>	
Bhindi P5		11769.000	
PK		26351.000	
Brinjal PPL		161.000	
PPC		402.000	

S.No	Crop/variety	Quantity
	Chillies P ₃	9426.000
	X-235	5490.000
	PSB	659.000
	LCA-305	289.000
	Tomato PR	9210.500
	PED	6505.500
	S-228	92.200
		70355.200
Legume -	Dolichos PEP	525.000
	Cowpea PK	25289.000
		25814.200
Cucurbits -	Bottlegourd PSPL	16455.500
	PN	6519.000
	Bittergourd CL	1545.000
	Ridgegourd PN	1102.000
	Watermelon SB	1860.000
	Total Veggies.	123651.000
	Grand Total	6943616.000

Child Care Programmes

3488. SHRI BOLLA BULLI RAMAIAH :
SHRI GOPI NATH GAJAPATHI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Report of United Nations International Children's Emergency Fund has mentioned the achievements made in various States under the Child Care Programmes;

(b) if so, whether the performance of some of the States like Madhya Pradesh, Rajasthan and Bihar has been fairly dismal according to the Report;

(c) if so, the details thereof; and

(d) the steps proposed to be taken to see that every State is implementing the Child Care Programmes?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) Yes, Sir.

(b) and (c). Performance of Bihar, Madhya Pradesh & Rajasthan was less satisfactory on the basis of some of the criteria, as Infant Mortality Rate, Nutrition and Health etc.

(d) 40 new projects under Integrated Child Development Scheme were sanctioned in these three States during the year 1994-95 and to ensure better performance Community Based Monitoring System (CBMS) has been developed.

[Translation]

Sub-Standard Foodgrains

3489. SHRI NITISH KUMAR :
DR. MAHADEEPAK SINGH SHAKYA :

Will the Minister of FOOD be pleased to state :

(a) whether attention of the Government has been drawn towards the news-item captioned "Stocks of poor quality gram in F.C.I. godowns" appeared in daily 'Business-Standard', dated November 9, 1995;

(b) if so, the details thereof;

(c) the reaction of the Government thereto;

(d) whether any arrangement has been made by the Government for conducting surprise checks to test the quality of foodgrains lying in the godowns of Food Corporation of India; and

(e) if so, the details thereof?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir. The Ministry of Food has seen the news item published in daily Business Standard dated 9.11.95 but the news item is not based on facts as FCI does not have any stock of gram dal in Maharashtra. Further, FCI have neither purchased nor distributed gram dal in Maharashtra. This news item appears to be related to the State Government of Maharashtra as is evident from another news item appeared in the Hindustan Times dated 13.12.95.

(b) Does not arise.

(c) Does not arise.

(d) and (e). Surprise checks are conducted by the officers of the Quality Control Cells of the Ministry of Food situated at New Delhi, Calcutta and Hyderabad, of the Food Storage Depots of FCI. From 1st April-1995 to 30th November, 1995, 271 Food Storage Depots have been inspected in Delhi, U.P., Haryana, Punjab, Rajasthan, Maharashtra, West Bengal, Orissa, Meghalaya, Bihar, Andhra Pradesh, Karnataka and Tamil Nadu.

[English]

Centrally Sponsored Schemes

3490. SHRI PROBIN DEKA : Will the Minister of AGRICULTURE be pleased to state :

(a) the details of various Centrally Sponsored Schemes implemented in Assam during the last three years for development in the field of Agriculture;

(b) the amount allocated during the above period, year-wise and scheme-wise; and

(c) the achievements made so far under these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (c). The details of the Centrally Sponsored Schemes implemented in Assam and amount spent on these schemes from 1992-93 to 1994-95 and the achievements made under these schemes are given in the *statement* attached.

STATEMENT

Centrally Sponsored Schemes in Assam

S. No.	Name of the Scheme	Amount Released (Rs. in lakhs)			Physical Achievements
		1992-93	1993-94	1994-95	
1	2	3	4	5	6
1.	National Watershed Development Project for Rainfed Areas.	350.00	460.00	535.00	104973 hectares (Target)
2.	Oilseeds Production Programme	149.00	155.74	231.85	4.59 Lakhs Tonnes (During 1992-93 to 1994-95)
3.	National Pulses Development Project	14.51	8.00	Nil	1.08 Lakhs Tonnes (During 1992-93 & 1993-94)
4.	Development of Fresh water Aquaculture	12.00	82.00	23.00	1893 hectares, 6818 Farmers Trained (During 1992-93 to 1994-95)
5.	Welfare of Fishermen Model Fishermen Villages.	6.07	Nil	19.95	114 houses sanctioned (during 1994-95)
6.	Soil Conservation in the Catchments of River Valley Projects (RVP)	60.00	Nil	50.00	1960 hectares (During 1992-93 and 1994-95)
7.	Watershed Development Project for Shifting Cultivation Areas	Nil	Nil	200.00	Progress Report is awaited from the State Govt.
8.	Timely Reporting Scheme (TRS)	10.50	9.89	14.33	No Target
9.	Improvement of Crop Statistics (CS)	2.20	2.93	1.85	No Target
10.	Assisting the States in the conduct of Livestock Census.	1.94	4.00	Nil	No Target
11.	Development of Spices	8.45	19.53	7.00	A. <i>Black Pepper</i> (1993-94) (i) Field Demonstration - 100 N (ii) Production & distribution of Planting material—2.00 Lakh Nos.

1	2	3	4	5	6
					(iii) Promotion of inter-Crop-1.00 Lakh Nos.
					(iv) Establishment of Progeny Garden.-1.00 Nos.
					B. <i>Ginger</i> : (1993-94)
					(i) Area Expansion - 80
					(ii) Distribution of Minikits 500 Nos.
					(iii) Demonstration-cum-Seed multiplication plots - 250 Nos.
					(iv) Plant Protection Demonstration - 100 ha.
					C. <i>Minor Seeds Spices</i> :
					Distribution of Minikits - 500 Nos.
					D. <i>Tree Spices</i> : (1993-94)
					(i) Demonstration Plots - 50 Nos.
					(ii) Production & Distribution of quality planting material 10000 Nos.
					(E) <i>Turmeric</i> : (1993-94)
					(i) Area Expansion - 50 ha.
					(ii) Demonstration-cum-seed multiplication plots - 50 Nos.
					F. <i>General</i> : (1993-94)
					Distribution of Plant Protection equipments - 50 Nos.
12.	Use of Plastic in Agriculture	5.00	16.76	19.90	Drip Demonstration - 12 ha. (1993-94)
13.	Integrated Programme for Rice Development (IPRD)	87.69	40.00	Nil	(i) Field Demonstration - 130 ha. (1993-94)
					(ii) IPM Demonstration - 3 Nos. (1992-93)
					(iii) Farmers Training - 2100 Nos. (1993-94)
					(iv) Farm Implements-19618 Nos. (During 1992-93 & 1993-94)
					(v) Distribution of certified seeds-6000 Qtls. (1993-94)
					(vi) Distribution of Power tiller : 966 Nos. (During 1992-93 & 1993-94)
14.	Special Jute Development	84.76	24.80	45.86	(i) Seed Stocking/Distribution 1200 Qtls. (During 1993-94 & 1994-95)

1	2	3	4	5	6
					(ii) Implements Distribution-200 Nos. (1994-95)
					(iii) Demonstration - 3270 ha. (1993-94)
					(iv) Minikit - 6500 Nos. (1993-94)
					(v) Training -80 Nos. (1993-94)
					(vi) Retting Tank - 125 Nos. (1993-94)
					(vii) P.P. Chemicals/Faliar Spray of area-12000 ha. (During 1993-94 & 1994-95)
15.	Balanced & Integrated use of Fertilizers	5.00	3.00	57.20	(i) One Soil Testing Laboratory Strengthened.
16.	National Project on Development of Fertilizer use in low Consumption and Rainfed Areas.			3.83	<i>Targets :-</i> (i) Supply of small fertilizer bags 50,000. (ii) Demonstration on Integrated Nutrient Supply System - 15 Nos. (iii) Demonstration on Improved method of Compost making— 15 Nos.
17.	Failed Wells Compensation Fund Scheme	2.00			

Super Bazar

3491. SHRI PHOOL CHAND VERMA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether Non-Plan expenditure allocated to the Super Bazar for 1994-95 is less as compared to that of the last year;

(b) whether the work of expansion and modernisation of the Super Bazar is likely to be adversely affected as a result thereof; and

(c) if so, the steps taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI VENOD SHARMA) : (a) No, Sir. There has never been any provision for providing non-plan assistance to Super Bazar.

(b) No, Sir.

(c) Does not arise.

*[Translation]***Transportation of Fruits and Vegetables**

3492. SHRI MOHAMMAD ALL ASHRAF FATMI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the annual production of fruits and vegetables has risen to 80,000 metric tonnes in the country;

(b) whether the farmers and growers are facing lot of difficulties in transporting these products to the market centres; and

(c) if so, the steps proposed to be taken to solve this problem?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The total production of fruits and vegetables has reached 1039.5 lakh tonnes in the country as per 1992-93 data.

(b) There is not much problem in transporting the produce to the market except during peak season.

(c) The Government of India through National Horticulture Board has launched a major programme under which liberal assistance is being provided to create post harvest infrastructure including transportation to make the produce available to the consumers.

[English]

Production of Sugarcane

3493. SHRI RAJENDRA AGNIHOTRI :
DR. P.R. GANGWAR :

Will the Minister of AGRICULTURE be pleased to state :

(a) the per-hectare yield of sugarcane cultivation at present, State-wise;

(b) whether the production of sugarcane is likely to be increased during the current year in comparison to the last year; and

(c) if so, the extent of increase likely to be registered indicating the estimated production likely to be achieved in each State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) The yield of sugarcane in the major States for 1994-95 is given in the enclosed Statement.

(b) and (c). The production of sugarcane during the current year i.e. 1995-96 is likely to be close to the record level of production of 1994-95.

STATEMENT

Yield of Sugarcane during 1994-95

States	Yield (In tonnes per hectare)
Andhra Pradesh	76.51
Assam	42.28
Bihar	46.00
Gujarat	69.72
Haryana	58.42
Karnataka	96.21
Kerala	84.68
Madhya Pradesh	36.06
Maharashtra	85.53
Orissa	59.04
Punjab	62.17
Rajasthan	45.06
Tamil Nadu	113.92
Uttar Pradesh	60.01
West Bengal	61.22
All India	71.10

Release of Forest Land

3494. SHRIMATI CHANDRA PRABHA URS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government of Karnataka had sought release of about 150 acres forest land on the tank bed in Kachavinahalli in Hunsur Taluk, Mysore District;

(b) if so, the purpose for which clearance has been sought;

(c) whether the Government have released the above forest land to the Karnataka Government;

(d) if so, the details thereof; and

(e) if not, since when the matter is pending with the Government and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) Formal proposal under the Forest (Conservation) Act, 1980 for diversion of about 150 acres of forest land on the tank bed in Kachavinahalli in Hunsur Taluk, Mysore District has not been received from the State Government of Karnataka so far.

(b) to (e). Do not arise.

[Translation]

Law Course in Hindi Medium

3495. SHRI SATYA DEO SINGH :
SHRI RAMPAL SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there has been a long standing demand to introduce law course through Hindi medium in the University of Delhi;

(b) if so, whether a Committee was constituted to give suggestions in this regard;

(c) if so, whether the said Committee has submitted its report; and

(d) if so, the suggestions made by the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (d). According to the information furnished by the University of Delhi, a demand for introduction of Hindi medium for writing law examinations had been raised by a section of the students. Subsequent to the University agreeing to this demand, the students raised another demand for providing question papers in Hindi. A Faculty level Committee which was appointed to examine this specific demand recommended *inter alia* that students be provided question papers in Hindi alongwith the English version in the LLB examinations.

Indian Institute of Technology

3496. SHRI RAJENDRA KUMAR SHARMA :
SHRI KODIKKUNNIL SURESH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether thousands of candidates are facing difficulty in getting admission in Indian Institutes of Technology;

(b) whether the Government propose to open more such Institutes in the country in order to facilitate the admission in IITs;

(c) if so, the details thereof including the names of the places where these are to be opened and the time by which they are likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) There are six Indian Institutes of Technology located at Kharagpur, Bombay, Madras, Kanpur, Delhi and Guwahati. Out of about 75,000 candidates appearing in the Joint Entrance Examination (JEE) every year, about 2300 students are admitted as per the existing intake capacity.

(b) and (c). At present, there is no proposal to open a new IIT.

[English]

Prices of Essential Commodities

3497. SHRI R. SURENDER REDDY : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the prices of essential commodities particularly pulses, onions, potatoes, sugar, tea, wheat and rice have been rising abnormally during the recent months and the prices of these commodities have remained very high as compared to those in the earlier years;

(b) if so, the details thereof indicating the retail prices of these commodities as on 1.11.1995 and in 1993 and 1994; and

(c) the measures taken by the Government to check the rise in prices of the essential commodities and to stabilise the same at reasonable and affordable levels?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI VENOD SHARMA) : (a) and (b) a *Statement* showing the prices of essential commodities as on 1.11.95, 1.11.94 and 3.11.93 is given in Annexure.

(c) The measures taken by the Government to contain the prices include the incentives given to farmers

and manufacturers to enhance their output, import of edible oils, pulses, sugar, cotton whenever necessary to bridge the gap between demand and supply, strict action against hoarders and black marketeers under Essential Commodities Act, 1955 and Prevention of Black Marketing and Maintenance of Supplies of Essential Commodities Act, 1980. The essential commodities are also being supplied at reasonable prices through cooperative stores and State Civil Supplies Corporation in addition to those supplied through the Public Distribution System and Revamped Public Distribution System. State Governments have been requested to keep a close watch on the prices of essential commodities in their States/UTs.

Retail Prices of Selected Essential Commodities at Selected Centres as on 1.12.95 in Comparison with Different Periods.

(Price Rs. per kg.)

Commodities/ Centres	Prices as on 1.11.95	(1 year ago) 1.11.94	(2 years ago) 3.11.93
1	2	3	4
PULSES			
GRAM			
Delhi	14.00	20.00	18.00
Bombay	15.00	22.00	20.00
Calcutta	16.00	20.00	18.00
Madras	13.00	20.00	17.00
ARHAR			
Delhi	30.00	18.00	17.00
Bombay	29.00	20.00	19.00
Calcutta	28.00	19.00	17.50
Madras	28.00	22.00	17.50
ONIONS			
Delhi	10.00	7.00	10.00
Bombay	10.00	7.00	7.00
Calcutta	11.00	7.00	10.00
Madras	8.25	4.50	6.50
POTATOES			
Delhi	11.00	8.00	6.00
Bombay	9.00	6.00	5.00
Calcutta	5.00	4.00	3.80
Madras	6.00	5.50	4.00
SUGAR			
Delhi	14.50	15.00	12.70
Bombay	13.80	13.40	12.20
Calcutta	14.50	13.80	12.60
Madras	12.00	11.70	11.60

Sugar Capacity Utilisation

3498 SHRI S M LALJAN BASHA Will the Minister of FOOD be pleased to state

(a) whether the entire capacity target for production of sugar during Eighth Plan has been exhausted,

(b) if so, the distribution of this capacity utilisation, State-wise,

(c) the reasons for keeping the target low,

(d) whether sugar producers are against enhancement of capacity, and

(e) the steps proposed to enhance targets for new sugar production capacity in the near future?

THE MINISTER OF FOOD (SHRI AJIT SINGH) (a) and (b) The committee constituted to formulate development programme for Sugar Industry for the 8th Five Year Plan, has recommended a target of installed capacity of 155 66 Lakh Tonnes in terms of sugar

production for the terminal year of the 8th Five Year Plan i.e. 1996-97, against which the installed capacity of sugar industry as on 30 9 95 was 122 1970 Lakh Tonnes

A Statement showing the State-wise capacity utilisation of the sugar industry for the season 1994-95 (October-September) is enclosed

(c) The targets have been fixed by the said committee and had been kept, keeping in view the requirement of sugar

(d) No, Sir

(e) During the 8th Five Year Plan (1992-93 to 1996-97) (upto 30 9 95) 76 letters of intent for establishment of new sugar factories and 35 letters of intent for expansion in the existing sugar factories involving an annual sugar production capacity of 34 8536 Lakh Tonnes (new 26 0366 Lakh Tonnes and expansion 8 8170 Lakh Tonnes) have been issued by the Ministry of Industry These are at various stages of implementation and due course of time

STATEMENT

The Statewise capacity utilisation of the sugar industry during sugar season 1994-95 (October to September)

S No	States	Installed capacity in terms of sugar (Lakh Tonnes)	Sugar production during 1994-95 season in lakh Tonnes (Provisional)	Capacity utilisation %
1	Punjab	6 249	3 14	50 25
2	Haryana	3 562	3 42	96 01
3	Rajasthan	0 232	0 18	77 58
4	Uttar Pradesh	32 058	35 83	111 76
5	Madhya Pradesh	0 987	0 69	69 91
6	Gujarat	8 111	7 68	94 68
7	Maharashtra	38 341	50 08	130 62
8	Bihar	4 122	3 75	90 97
9	Assam	0 184	0 06	32 61
10	Orissa	1 018	0 44	43 22
11	West Bengal	0 067	0 06	89 55
12.	Nagaland	0 064	0 01	15 625
13	Andhra Pradesh	6 346	8 77	138 197
14	Karnataka	8 366	12 24	146 306
15	Tamil Nadu	11 844	18 61	157 13
16.	Pondicherry	0 383	0 62	161 88
17	Kerala	0 170	0 12	70 59
18	Goa	0 093	0 15	161 29
		122 197	145 85	

Vizhinjam Fishing Harbour

3499. SHRI V.S. VIJAYARAGHAVAN :
SHRI A. CHARLES :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Kerala Government has submitted any revised estimate in respect of the Vizhinjam Fishing Harbour in Kerala;

(b) if so, the details thereof;

(c) the action taken by the Government thereon;

(d) whether any Central assistance for this project has been released so far; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) to (c). Yes, Sir. The Government of India have received a revised cost estimate amounting to Rs. 1583.00 lakhs for the Vizhinjam Fishing Harbour Stage II and III recently, in November, 1995. The original cost estimate of Phase-I sanctioned in 1968 was Rs. 173.00 lakhs and Phase-II and III sanctioned in February 1987 was Rs. 704.00 lakhs.

(d) and (e). Yes, Sir. The Government of India have released 50% share, amounting to Rs. 352.00 lakhs, of the sanctioned cost estimate of Rs. 704.00 lakhs.

[Translation]

Fund Collected under Sugar Development Fund

3500. SHRI NAWAL KISHORE RAI :
SHRI K.T. VANDAYAR :

Will the Minister of FOOD be pleased to state :

(a) the amount collected under the Sugar Development Fund during the crushing season 1994-95, till date, State-wise;

(b) the amount allotted to cane growers from this fund during the said period;

(c) the rates of interest at which the amount is lent; and

(d) the amount recovered during the above period in instalments for the loan amount given from this fund during the last three years, year-wise, State-wise?

THE MINISTER OF FOOD (SHR AJIT SINGH) : (a) The account of collection of Sugar Cess are maintained on financial year basis and not on crushing season basis. During the financial year 1994-95, a total sum of Rs. 143.64 crores was collected from various Sugar Factories on account of the aforesaid cess. The break-up of cess collected during the financial year 1994-95 is given in the Statement attached.

(b) to (d). Sugar Development Fund Act provides for making loans to sugar factories for undertaking of schemes for development of sugarcane in the areas in which the sugar factories are situated and not to cane growers directly. Hence question of allotting any amount to cane growers from Sugar Development Fund during the crushing season 1994-95 does not arise.

STATEMENT

*The Collection of Cess on Sugar during the
Financial Year 1994-95*

	(Amount in Rupees)
1. Maharashtra	42,69,15,017
2. Karnataka	11,63,57,433
3. Gujarat	12,89,21,639
4. Uttar Pradesh	39,43,09,054
5. Tamil Nadu	15,30,61,537
6. Andhra Pradesh	9,71,01,341
7. Goa	16,98,052
8. New Delhi	4,54,92,735
9. Madhya Pradesh	53,73,200
10. Rajasthan	15,00,600
11. Bihar	2,46,20,325
12. Meghalaya	4,05,288
13. Orissa	26,03,400
14. West Bengal	5,44,400
15. Chandigarh	3,69,61,550
16. Kerala	5,70,800
	1,43,64,36,371

[English]

Ministry of Food

3501. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of FOOD be pleased to state :

(a) the number of complaints reported against the officials of 'A' and 'B' categories of the Ministry of Food and its attached offices during the year 1994-95 and 1995 till date;

(b) the number of cases registered;

(c) the number of cases out of them referred to Central Bureau of Investigation and the action taken thereon;

(d) whether some officials are trying to hush up the cases by delaying the process; and

(e) if so, the details thereof?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (c). A *Statement* indicating category-wise number of complaints received against the officials of Ministry of Food and its attached offices and number of cases referred to CBI and action taken thereon during the year 1994-95 and 1995 (till date), is attached.

(d) No, Sir.

(e) Does not arise.

STATEMENT

Category-wise Number of Complaints Received Against the officials of the Ministry of Food and its Attached Offices during 1994-95 and 1995 Till Date.

MINISTRY OF FOOD AND ATTACHED OFFICES

Year	No. of complaints received (Category-wise)		No. of cases registered (Category-wise)		No. of cases referred to CBI
	A	B	A	B	
1994*	3	5	1	4	-
1995*	3	3	2	2	-

(As on 15.12.95)

out of total 8 complaints received during the calendar year 1994, 3 cases were filed and 5 cases registered.

During 1995 till date a total number of 6 complaints were received out of which 4 cases were registered and 2 complaints filed.

Agricultural Research Centre

3502. KUMARI FRIDA TOPNO : Will the Minister of AGRICULTURE be pleased to state :

(a) the names of Agricultural Research Centres functioning in Orissa at present;

(b) whether the Government have any proposal to establish any new Agricultural Research Centres in the State particularly in Sundergarh District;

(c) if so, the details thereof, location-wise;

(d) the time by which these centres are likely to be established; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) The names of Agricultural Research Centres functioning in Orissa at present are given in the Statement attached.

(b) No, Sir.

(c) Not Applicable.

(d) Not Applicable.

(e) Not Applicable.

STATEMENT

THE NAMES OF AGRICULTURAL RESEARCH CENTRES FUNCTIONING IN ORISSA

INSTITUTES

1. Central Rice Research Institute, Cuttack
2. Central Institute of Freshwater Aquaculture, Bhubaneswar

NATIONAL RESEARCH CENTRE

1. NRC- Women in Agriculture, Bhubaneswar

REGIONAL STATIONS

1. Sisal Research Centre, Jari Bamba, Sambalpur
2. Ctrcl, Regional Centre, Bhubaneswar
3. Freshwater Aquaculture Research and Training Centre (CICFRI), Kaushalyaganga
4. CICFRI Research Centre, Puri
5. CIFT Research Centre, Burla

ALL INDIA COORDINATED RESEARCH PROJECTS

(a) *ORISSA UNIVERSITY OF AGRICULTURE AND TECHNOLOGY, BHUBANESHWAR*

1. Rice, Sambalpur
2. Rice, Jeypore
3. Wheat, Bhubaneswar (Chiplima)
4. Small Millets, Semiliguda
5. National Seed Project, Bhubaneswar (Seed Technology Research Unit)
6. National Seed Project, Bhubaneswar (Breeder's Seed Production)
7. Oilseeds (Sesamum and Tree Crop/Minor Oilseeds), Bhubaneswar
8. Oilseeds (Groundnut), Chiplima
9. Oilseeds (Niger), Semiliguda
10. Jute and Allied Fibres, Kendrapara
11. Forage Crops Ouat, Bhubaneswar
12. Soyabean, Semiliguda
13. Potato, Bhubaneswar
14. Vegetables, Bhubaneswar
15. Multi-State Cashew, Bhubaneswar
16. Multi-state Cashew, Patha
17. Cashew, Bhubaneswar
18. Spices, Pottangi
19. Palms, Konark
20. Seed Borne Diseases, Bhubaneswar
21. Nematode Pests, Bhubaneswar
22. Betelvine Diseases, Bhubaneswar
23. Dryland Agriculture, Bhubaneswar
24. Water Management, Chiplima
25. Long-Term Fertilizer Experiments, Bhubaneswar

26. Agronomic Research Bhubaneshwar
27. Agronomic Research, Chiplima
28. Agronomic Research (ECF), Kalahandi
29. Agronomic Research (ECF), Cuttack
30. Agronomic Research (ECF), Sambalpur
31. Agronomic Research (ECF), Dhenkanal
32. Agro-Forestry, Semiliguda
33. Underutilized/Under Exploited Plants, Bhubaneshwar
34. Honey Bees, Bhubaneshwar
35. Sugarcane, Chiplima
36. Production of Breeder Seeds of Oilseeds (Groundnut), Chiplima
37. Production of Breeder Seeds of Oilseeds (Sesamum), Bhubaneshwar
38. Pulses, Behrampore
39. Epidemiological Studies of Food And Mouth Diseases, Bhubaneshwar

(b) ICAR INSTITUTES

CENTRAL RICE RESEARCH INSTITUTE, CUTTACK

1. National Seed Project, Cuttack
2. Biological Control, Cuttack
3. Water Management, Cuttack
4. Biological Nitrogen Fixation, Cuttack
5. Energy Requirements in Agricultural Sector, Cuttack.
6. Renewable Energy Sources for Agriculture And Agro-Based Industries, Cuttack (Biogas, Solar, Wind)
7. Harvest And Post-Harvest Technology, Cuttack
8. Agronomic Research, Ccuttack (Zonal Coordinating Unit)
9. Weed Control (Coordinating Unit), Cuttack
10. Ctrci Regional Centre, Bhubaneshwar
11. Tuber Crops, Bhubaneshwar (Coordinating Unit)

NATIONAL AGRICULTURAL RESEARCH PROJECTS (NARP) OPERATED THROUGH ORISSA UNIVERSITY OF AGRICULTURE AND TECHNOLOGY, BHUBANESHWAR

1. North-Eastern Plateau Zone
2. Keonjhar
3. Ranital
4. Bhubaneshwar
5. G. Udaigiri
6. Semiliguda
7. Jeypore
8. Bhawanipatna
9. Chiplima
10. Mahispat

Procurement of Wheat

3503. SHRI RAM KAPSE : Will the Minister of FOOD be pleased to state :

(a) whether a group of Ministers met in the second half of the month of November, 1995 to consider the question of procuring wheat on a 'Staggered' basis as recommended by the Commission for Agriculture Cost and Prices;

(b) whether any decision has been taken in this regard; and

(c) if so, the details thereof?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (c). A proposal for staggered procurement of wheat is under consideration.

Food Corporation of India Complex Gurgaon

3504. SHRI ARJUN SINGH YADAV : Will the Minister of FOOD be pleased to refer to reply given to Unstarred Question No. 4064 dated August 23, 1994 regarding Training complex of Food Corporation of India, Gurgaon and state :

(a) whether the construction work of the said training complex has since been completed;

(b) if so, whether the training Centre, East of Kailash, New Delhi has been shifted there or the time by which it is likely to be shifted; and

(c) the persons responsible for not vacating the East of Kailash property even after the expiry of fourteen years of lease deed and causing monetary loss to the owners?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) No, Sir.

(b) Shifting of training Centre from East of Kailash, New Delhi will be done on completion of the Training Complex at Gurgaon.

(c) No individual person is responsible.

Cotton Market

3505. SHRIMATI CHANDRA PRABHA URS : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Cotton Corporation of India propose to set up a Cotton Market in the country particularly in Karnataka;

(b) if so, the details thereof, location-wise; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) to (c). The Cotton Corporation of India under the administrative control of the Ministry of Textiles does not have any proposal to set up cotton markets in the country including Karnataka.

Consumer Movement

3506. SHRI SANAT KUMAR MANDAL :
SHRI GOPI NATH GAJAPATHI :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether his Ministry have asked the States and Union Territories to create a separate department for consumer affairs to give further fillip to the consumer movement in the country;

(b) if so, the reaction of the various States and Union Territories to the proposal for creation of such a separate department; and

(c) the action being taken to monitor the expeditious disposal of cases by the Consumer Courts and the financial assistance offered to non-Governmental Organisations under the Consumer Welfare Fund?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI VENOD SHARMA) : (a) Yes, Sir.

(b) The subject "Consumer Protection" is being dealt with in the Food & Civil Supplies Departments in the States/UTs. Decision to consider the suggestion for a separate Department of Consumer Affairs lies with the State Governments.

(c) National Commission monitors the position of disposal of cases through periodical reviews of pending cases. The Central Government has also approved one time financial assistance scheme for strengthening the infrastructure of the consumer courts set up under the Consumer Protection Act, 1986. The release of funds to the States/UTs has been linked to disposal of cases.

For monitoring the financial assistance to non-governmental organisations under the Consumer Welfare Fund, a separate unit has been created in the Ministry.

Developmental Projects

3507. SHRI SYED SHAHABUDDIN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the names of developmental projects submitted for forestry and environmental clearance during the last one year till date, State-wise;

(b) the names of projects cleared out of them, State-wise; and

(c) the names of rejected projects along with the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Expert Committee on Pesticides

3508. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of AGRICULTURE be pleased to state :

(a) the name of Pesticides on which expert Committee have been appointed by the Government to study their toxicity or other aspects;

(b) whether the Government routinely appoints expert Committees to study each and every Pesticides; and

(c) if not, the norms for appointing expert Committees to look into the usefulness or dangers of any Pesticide?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The Government has appointed a High Level Expert Committee in August, 1995 to review 15 pesticides which are wholly or partially banned in other countries with a view to consider banning or otherwise. A Statement is attached.

(b) No, Sir.

(c) Expert Committees were appointed in 1984 and 1989 to review the continued use or otherwise of those pesticides which are either banned or restricted for use in some other countries.

STATEMENT

List of pesticides which are under review by high level expert committee for their banning or otherwise.

1. Alachle:
2. Banomyl
3. Diuron
4. Fenarimol
5. Methomyl
6. Oxyfluorfen
7. Phosphamidon
8. Thiometon
9. Triazophos
10. Tridemorph
11. Monocrotophos
12. Ziram
13. Zineb
14. Nicotine Sulphate
15. Phenyl Mercury acetate

Foodgrains Production

3509. SHRI BOLLA BULLI RAMAIAH : Will the Minister of AGRICULTURE be pleased to state :

- (a) whether there is a shortfall in Foodgrains production in Andhra Pradesh during the Kharif seasons;
- (b) if so, the total drop in foodgrains output in the State;
- (c) the names of other States where the foodgrain output has dropped considerably;
- (d) the main reasons for this decrease in foodgrains output; and
- (e) the special efforts being made by the Government to help the States to increase the foodgrains production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) No, Sir.

(b) Does not arise.

(c) The States where the foodgrain output during kharif 1995 is expected to be somewhat lower than that of kharif 1994 are Gujarat, Maharashtra, Tamilnadu, Punjab and Haryana.

(d) The decline in foodgrains output in the current year is mainly attributed to late onset and deficient rains during the monsoon season in all these States except Punjab and Haryana where it is attributed to floods.

(e) In order to increase the production and productivity of foodgrains, the following centrally sponsored schemes are being implemented :

- (i) Integrated Cereal Development Programme for Rice Based Cropping System Areas (ICDP - Rice).
- (ii) Integrated Cereal Development Programme for Wheat Cropping Based Cropping System Areas (ICDP- Wheat).
- (iii) Integrated Cereal Development Programme in Coarse Cereals System Areas (ICDP - Coarse Cereals).
- (iv) National Pulses Development Programme (NPDP).

[Translation]

Agricultural Trade

3510. SHRI NITISH KUMAR :
SHRI BRISHIN PATEL :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the share of India's Agriculture Sector in the agricultural trade of the world is only 0.5 percent at present;

(b) if not, the facts in this regard;

(c) whether the Government have fixed any target to increase the said share;

(d) if so, the details thereof;

(e) whether more foodgrains than our domestic requirement are available in the country for the last few years; and

(f) if so, the reasons for the minimum share of India's Agriculture Sector in the International Trade?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) and (b). India's share in world trade is estimated to be around 0.9% during the past few years.

(c) and (d). No specific targets have been fixed to increase the said share. However, all out efforts are being made to increase our agricultural exports.

(e) and (f). The production of foodgrains has been sufficient to meet our domestic requirement for the last few years. The share of India's Agriculture Sector in the International Trade has also increase from 0.85%* in the year 1991 to 0.98%* during the year 1993.

(Source* : FAO Year book (Trade) Vol. 47-1993).

[English]

Noonamati Oil Refinery

3511. SHRI PROBIN DEKA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the concentration of gases such as Sulphur Di-Oxide, Oxides of Nitrogen and Carbon Di-Oxide in Guwahati;

(b) the procedure which is being followed to determine the safety levels of air pollutants in Guwahati;

(c) the contributions to these corrosive gases by the Noonamati Oil Refinery; and

(d) the pollution control technology, if any, proposed to be adopted to minimise the level of corrosive gas emissions from the Noonamati Oil Refinery?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) Ambient air quality monitoring carried out by the central Pollution Control Board in Guwahati revealed the following levels of air pollution in respect of suspended particulate matter, sulphur dioxide and oxides of nitrogen during 1994: -

Ranges of air pollution (annual mean concentrations in micrograms per cubic metre) at different stations based on daily averages :

Suspended particulate matter	Sulphur dioxide	Oxides of nitrogen
31-139	0.4-9.4	7.9-39.4

Ambient air quality monitoring in respect of carbon dioxide is not carried out as it is not a criteria for pollution.

(b) Ambient air quality monitoring is carried out as per standard guidelines and the data are compared with the standards for the ambient air quality specified for different category of areas such as industrial and mixed, residential-rural and sensitive areas. The standards for ambient air quality are as follows :

Concentration in Microgramme per cubic metre

Category	Suspended particulate matter	Sulphur dioxide	Carbon monoxide	Oxide of nitrogen
Industrial & Mixed use	500	120	3000	120
Residential & Rural use	200	80	2000	80
Sensitive Use	100	30	1000	30

(c) Air quality monitoring data of Noonamati Oil Refinery during 1995-96 indicates that the ambient air quality levels (micrograms per cubic meter) within the refinery premises in respect of suspended particulate matter, sulphur dioxide and oxides of nitrogen are 58, 14 and 14.7 respectively. These levels are well within the prescribed ambient air quality standards for industrial areas.

(d) Pollution control measures have been provided at Noonamati Oil Refinery to reduce the gaseous emissions including those of corrosive gases. These include :

- Use of cleaner fuels such as lower sulphur fuel oil along with gas;
- Improving the overall refinery efficiency by implementing various energy conservation measures;
- Upgrading the refinery facilities by adopting latest technology and in house modifications.

Yield of Foodgrains

3512. SHRI RAJENDRA AGNIHOTRI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether yield of foodgrains and pulses is low in Uttar Pradesh and Madhya Pradesh;

(b) if so, the extent to which the yield of major foodgrains and pulses is low in these States as compared to the other States; and

(c) the details of various measures taken to enhance the yield of foodgrains and pulses in these States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The yields per hectare of pulses in Uttar Pradesh and Madhya Pradesh are higher than the all-India average yield. Also, the yield per hectare of total foodgrains in Uttar Pradesh is higher than the all-India average yield. However, the yield per hectare of foodgrains in Madhya Pradesh is lower than the All India average yield.

(b) A Statement giving Statewise comparative yields per hectare of rice, wheat, coarse cereals, pulses and total foodgrains for 1994-95 is annexed.

(c) To enhance the production and productivity of foodgrains and pulses in different States including Uttar Pradesh and Madhya Pradesh, the following programmes are being implemented:

- (i) Integrated Cereal Development Programme for Rice Based Cropping System Area (ICDP - Rice).
- (ii) Integrated Cereal Development Programme for wheat Based Cropping System Area (ICDP-Wheat)
- (iii) Integrated Cereal Development Programme in Coarse Cereals Based Cropping System Areas (ICDP - Coarse Cereals).
- (iv) National Pulses Development Programme (NPDP).

STATEMENT

Yield (Kg/Hect.) of Major Foodgrains and Pulses during 1994-95

State	Rice	Wheat	Coarse Cereals	Total Pulses	Total Foodgrains
1	2	3	4	5	6
Andhra Pradesh	2625	636	1149	402	1749
Assam	350	1290	606	546	1308
Bihar	1305	2090	1701	833	1480
Gujarat	1543	2723	926	575	1249
Haryana	2801	3677	1240	1064	2730
Himachal Pradesh	1358	1104	1699	267	1422
Jammu & Kashmir	1857	1419	1730	561	1637
Karnataka	2441	706	1091	382	1163

1	2	3	4	5	6
Kerala	1921	-	714	1435	1878
Madhya Pradesh	1187	1724	647	714	1079
Maharashtra	1559	1449	828	472	852
Orissa	1426	1436	945	576	1254
Punjab	3383	4090	2090	878	3684
Rajasthan	1089	2417	579	546	906
Tamil Nadu	3289	-	1272	399	2131
Uttar Pradesh	1867	2509	1237	858	1921
West Bengal	2159	2287	2400	630	2109
All India	1921	2553	934	609	1547

Weights and Measurement Act, 1977

3513. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Weight and Measurement (Packed Commodities) Rules, 1977 has been amended in view of the interests of the consumers;

(b) whether the manufacturers are cheating consumers even after the amendment and are supplying the packets containing less than the quantity printed on the packs;

(c) if so, whether the Government have received complaints regarding supply of under weight packs; and

(d) the action taken/ proposed to the taken against the guilty?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CIVIL SUPPLIES) (SHRIMATI KRISHNA SAHI) : (a) The Standards of Weights and Measures (Packaged Commodities) Rules, 1977 have been amended from time to time keeping in view the interests of the consumers as well as to solve the technical and practical problems of the trade and industry.

(b) to (d). The Standards of Weights and Measures (Packaged Commodities) Rules, 1977 have provisions for ensuring that consumers get the declared quantity of the product on a packed commodity within the prescribed tolerance limits. The enforcement of these Rules is done by the Weights & Measures Deptt. in the States /Union Territories. Whenever any complaint is received or any violation is detected during the routine/ surprise inspections carried out by the State/UTs, appropriate action is taken by them in accordance with the provisions of the Rules.

All India Council of Technical Education

3514. SHRI S.M. LALJAN BASHA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of meetings conducted by All India Council of Technical Education in 1994-95 to consider applications from educational institutions for various approvals;

(b) the number of applications received from Andhra Pradesh during 1994-95;

(c) the number of applications cleared out of them so far; and

(d) the number of institutions from Andhra Pradesh which received clearance from AICTE during 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). All India Council for Technical Education (AICTE) has conducted 14 meetings to consider various proposals for approval of new courses/programmes, technical institutions during 1994-95 including 44 proposals from State of Andhra Pradesh.

(c) 25 proposals have been cleared so far.

(d) AICTE has approved 5 degree and one diploma level technical institutions.

Upper Catchment Areas of the Ganga

3515. SHRI RAM KAPSE : Will the Minister of AGRICULTURE be pleased to state :

(a) whether his Ministry in association with Uttar Pradesh Forest Department is taking up extensive site erosion prevention treatment in the upper catchment areas of the Ganga river;

(b) whether the details of the proposal have been worked out; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) Yes, Sir.

(b) and (c). The Catchment of Upper Ganga is covered under Centrally Sponsored Scheme of Soil Conservation in the Catchments of Flood Prone Rivers. According to priority survey, an area of 8.70 lakh hectares has been identified as critically eroded, needing immediate treatment, out of total Catchment area of 21.46 lakh hectares. Till 1994-95, an area of 19780 hectares has been treated with an expenditure of Rs.1010.23 lakhs.

Road in Nagarahole Reserve Forest

3516. SHRIMATI CHANDRA PRABHA URS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government of Karnataka had sought clearance from the Union Government for the construction of road in Nagarahole Reserve Forest Area near Billehosahalli;

(b) if so, whether the Government have given clearance for the above proposal;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) Formal proposal under the Forest (Conservation) Act, 1980 for diversion of forest land for construction of road in Nagarahole Reserve Forest Area has not been received from the State Government of Karnataka so far.

(b) to (d). Do not arise.

Production of Jute

3517. SHRI SYED SHAHABUDDIN : Will the Minister of AGRICULTURE be pleased to state :

(a) the estimated production of jute fibre during the year 1995-96;

(b) the support price for jute announced by the Government;

(c) the amount made available to the Jute Corporation of India for support purchase;

(d) the quantities purchased by the JCI and the amount spent upto November 30, 1995; and

(e) the average market price of raw jute during this period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) The estimated production of Jute during 1995-96 season is 83.1 lakh bales of 180 kgs. each.

(b) The Government announced the Minimum Support Prices of raw jute for 1995-96 season at Rs.490.00 per qtl. for TD-5 grade of jute in Assam.

(c) and (d). The wholesale prices of raw jute are ruling much above the Minimum Support Prices announced by the Government. Jute Corporation of India has not purchased raw jute upto 30th November, 1995 under Price Support Operation. Ministry of Textiles has released in July 1995 an amount of Rs.6.00 crore for making up the losses suffered in the sale under Price Support Operation of 1994-95.

(e) The average wholesale prices of raw jute during the current marketing season (July-Nov'95) at major markets are given as under :

Markets	Variety	Average Wholesale Price (Rs./Qt.)
Calcutta	W-5	111
	TD-5	106
Purnea	TD-5	008

Transformation of Agriculture

3518. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the objective of the Government is to turn India into one of the "New Agricultural Countries" (NACs);

(b) if so, whether the Government have fixed any time frame to achieve this target;

(c) whether the Government have studied the status of the agronomy of those countries who went in for transformation of their Agriculture;

(d) whether such a transformation will have a profound negative impact on the traditional objective of self-sufficiency in major food requirements of the country;

(e) if so, the reaction of the Government to the negative experience of other Third World Countries; and

(f) whether such a transformation is essential for the prosperity of the farmers in India?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (f). The Draft Agricultural Policy Resolution aims at accelerating all-round development and economic viability of agriculture including horticulture, livestock, fisheries and sericulture by infusing new dynamism through public

investment in infrastructural development and a much greater impetus for private investment through favourable price and trade regime. Agricultural development and research programmes would be dovetailed to, *inter alia*, enhance agricultural production and productivity to ensure food security for the rising population.

Foodgrain Procurement Policy

3519. SHRI BOLLA BULLI RAMAIAH : Will the Minister of FOOD be pleased to state :

(a) whether he has discussed with the various State Governments the changes to be made in the country's Foodgrain Procurement Policy;

(b) if so, whether the distinction between fine and super fine varieties of Paddy procured by the Food Corporation of India will have to be removed;

(c) whether any final decision has been taken in this regard;

(d) if so, the details thereof; and

(e) the time by which the same is likely to be announced?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) No Change is envisaged in the existing procurement policy of the Government for procurement of foodgrains.

(b) to (e). Do not arise.

SC/ST Students in Navodaya Vidyalayas

3520. SHRI RAJENDRA AGNIHOTRI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) details of the students of SC/ST categories who got admission in different Navodaya Vidyalayas of the country; and

(b) the details of the dropout among them during 1993-94 and 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) As per information furnished by the Navodaya Vidyalaya Samiti the details of students who got admitted in Class VI under SC/ST category in all Navodaya Vidyalayas during last three years are as under :

Year	Students admitted	
	S.C.	S.T.
1992-93	4158	2482
1993-94	4855	3083
1994-95	4780	2820

(b) The number of students belonging to SC/ST categories who left Jawahar Navodaya Vidyalayas during 1993-94 and 1994-95 is given below :

Year	S.C.	S.T.
1993-94	-	74
1994-95	129	135

No records are maintained by the Samiti to indicate whether the students who left Jawahar Navodaya Vidyalayas discontinued their studies or have joined any other schools.

Model Kendriya Vidyalayas

3521. DR. SUDHIR RAY :
SHRI MUHI RAM SAIKIA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the recently announced proposition of Model Kendriya Vidyalayas; and

(b) what prompted the Kendriya Vidyalayas to embark upon it?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). In its meeting held on 18th October, 1995, the Board of Governors of Kendriya Vidyalaya Sangathan considered a proposal for development of 50 Kendriya Vidyalayas as model schools and decided to set up a small group for evolving parameters for selection of Vidyalayas for this purpose and for identifying programmes for the proposed Model Schools.

Atmospheric Carbon Dioxide

3522. SHRI SANAT KUMAR MANDAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have studied the findings by a team of scientists from the Indian Institute of Science, Bangalore and Centre for Ecological Sciences which were presented at the South Asian Conference on Science and Climate Change organised by the Centre for Science and Environment (CSE); implying that Indian forestry has not made any net contribution to the atmospheric carbon dioxide build-up towards the global warming;

(b) if so, the details of findings and the reaction of the Government thereto;

(c) whether the Government collected information/data regarding afforestation and atmospheric carbon emission;

(d) if so, the details thereof; and

(e) the mechanism being adopted for the exchange information data between developing countries?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) and (b). Yes, Sir. For the reference year 1986, the study shows that there is a net sequestration of 5.4 million tonnes of carbon. The study has substantiated that the carbon emissions from forestry are nearly offset by carbon sequestration.

(c) and (d). Yes, Sir. Forestry related data is collected by the Forestry Survey of India. Based on the information and data, inventories of carbon emissions are periodically prepared and updated.

(e) The information/data are freely exchanged among scientists through seminars, symposia, conferences and publications.

Export of Sandalwood

3523. SHRI S.M. LALJAN BASHA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Southern States and various Sandalwood Exporters Associations have approached his Ministry to permit export of Sandalwood and Red Sandal;

(b) if so, the details thereof; and

(c) the action taken or being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) to (c). On receipt of representation from the State Government of Tamilnadu and Karnataka and some Sandalwood Exporters Associations, Ministry of Environment & Forests had recommended to the Director General of Foreign Trade, Ministry of Commerce for one-time relaxation of the ban for allowing export of 1500 MT of Sandal heart wood chips, mixed chips and flakes and 500 MT of Sapwood Powder. The Director General of Foreign Trade, Ministry of Commerce has issued Public Notice Nos. 74 & 75 dated 8.12.1995 vide which heart wood chips, flakes of eight classes of sandalwood, sapwood, sandalwood dust and deoiled sandalwood spent dust has been allowed to be exported subject to the licensing.

The State Government of Andhra Pradesh have requested Ministry of Environment and Forests for recommending to the Ministry of Commerce one-time relaxation of ban on export of Red Sanders. The Andhra Pradesh State Forest Department has got the accumulated stock of 1675 MT of confiscated Red Sanders. They have proposed to export the same through Andhra Pradesh Forest Development Corporation. The decision in this regard has not yet been taken.

"Toxic Waste Import by Hindustan Zinc Limited"

3524. PROF. SUSANTA CHAKRABORTY :
SHRI BASUDEB ACHARIA :
SHRI AJOY MUKHOPADHYAY :
SHRI RUPCHAND PAL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government are aware that Hindustan Zinc Limited is using industrial toxic waste imported from OECD countries and dumping residues via land disposal;

(b) if so, the details thereof; and

(c) the action taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) Hindustan Zinc Limited is a public sector company engaged in the production of primary zinc. It does not import toxic waste from OECD countries for any of their requirements.

(b) and (c). Do not arise.

Global Tiger Forum

3525. SHRI GOPI NATH GAJAPATHI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government had discussions with the Ambassadors of Tiger Range Countries to ratify a treaty to save Tigers in the world;

(b) if so, the details thereof and the reaction of these countries thereto;

(c) whether a Global Tiger Forum has been initiated by the Government;

(d) if so, the details thereof; and

(e) the steps being taken in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) and (b). Yes, Sir. An informal get-together of the representatives, which included, *inter alia*, four Ambassadors, of twelve tiger range countries, viz., Bhutan, Bangladesh, Cambodia, India, Indonesia, Korea (North), Laos, Malaysia, Nepal, Russia, Thailand; Vietnam had taken place on 20.11.1995 in New Delhi to discuss the issues relating to the formal ratification of the proposed statutes of the Global Tiger Forum and joining the same by concerned countries. India, Bhutan and Myanmar are already members of the Forum. The general reaction from other tiger range countries was encouraging.

(c) to (e). No, Sir. The Global Tiger Forum was a result of consensus arrived by the representatives of some tiger range countries, N.G.Os. International

Organisations etc. that were present during the International Symposium on Tiger held in New Delhi in February, 1993, which resulted in "Delhi Declaration" in which the need for establishing the Global Tiger Forum was highlighted. The Forum is yet to be formally established. However, for the interim period, the participants of the first meeting of Tiger Range Countries, held in New Delhi on 3-4 March, 1993 resolved that the Minister of Environment and Forests, Government of India, may act as the Chairman, the Forest Minister of Myanmar as the Vice-chairman of the forum and the interim secretariat may function, for the time being, from India. India is a member of the Forum and currently the Chairman.

Movement of Foodgrains

3526. SHRI D. VENKATESWARA RAO : Will the Minister of FOOD be pleased to state :

(a) whether some States have not agreed to follow the centre's policy regarding the free movement of foodgrains;

(b) if so, the main reasons for their refusal;

(c) the efforts made to persuade these States to fall in line with the other States; and

(d) the action the Government propose to take in this regard?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). For wheat & coarse grains the whole country is a single food zone at present. However, the States of West Bengal, Andhra Pradesh and J & K continue with certain restrictions on movement of paddy/rice, J & K have imposed restrictions on the movement of local coarse varieties of rice so as to ensure its availability in the State. The restrictions on movement of foodgrains in West Bengal apply only to the areas covered under the Statutory Rationing and near the international border. The State Government feel that such restrictions are necessary to prevent possible rise in prices. The Government of Andhra Pradesh wants to continue the restrictions on movement of paddy/rice for maximising the procurement of rice for operating the Public Distribution System under which rice is distributed at highly subsidised rate.

(c) and (d). The State Governments concerned have been requested to remove the restrictions so as to fall in line with the national policy of treating the entire country as a single food zone.

Mother Dairy

3527. SHRI B.L. SHARMA PREM : Will the Minister of AGRICULTURE be pleased to state :

(a) whether a large number of cases of departmental inquiries are pending in the Mother Dairy for more than two years;

(b) if so, the number of such cases; and

(c) the steps proposed to be taken to complete such inquiries within reasonable time?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : (a) and (b). Twenty-three departmental enquiry cases are pending for more than two years in the Mother Dairy, New Delhi.

(c) The enquiry officers have been advised to expedite the enquiry proceedings.

Super Bazar

3528. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether instances of corruption and mismanagement in the purchase of items, selection of suppliers, fixing of prices of items supplied by Super Bazar have come to the notice of the Government;

(b) if so, the details thereof; and

(c) the action taken thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI VENOD SHARMA) : (a) to (c). No specific instances of corruption and mismanagement in the purchase of items, selection of suppliers, fixing of prices of items supplied by Super Bazar has come to the notice of the Government except one case which have been referred to the Central Bureau of Investigation (CBI).

Super Bazar had supplied steel trunks to the National Capital Territory of Delhi during November 1993 elections. Secretary (Elections) Government of the N.C.T. of Delhi complained about the quality and price of the steel trunks. The Government decided to get the matter investigated through the CBI.

Social Audit Panel

3529. SHRI SARAT PATTANAYAK : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have constituted a Social Audit Panel to review the working the various programmes and projects being implemented under his ministry;

(b) if so, the composition and the objectives thereof; and

(c) the criterion laid down to decide the membership of the panel?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):

(a) Yes, Sir.

(b) The composition of the Social Audit Panel is given in the enclosed *Statement*. This Panel has been constituted to undertake review of the activities of the Ministry and make suitable recommendations. As the success of Ministry's programmes depends on participation by the people, particularly the local communities and NGOs etc, the Panel would assess the general awareness and appreciation of the Ministry's programmes and project and suggest corrective action, wherever needed, to model them to suit peoples; requirements and to mobilise peoples' support and participation.

(c) The Members of the Panel are eminent citizens who have attained distinction in their respective professions.

STATEMENT

Shri Justice R.S. Pathak - Chairman
Former Chief Justice of India
New Delhi.

Dr. M.S. Swaminathan - Member
Eminent Agricultural Scientist
Madras.

Shri Abid Hussain - Member
Former Member Planning
Commission & Former Secretary
to Govt. of India, New Delhi.

Shri R. Rajamani - Member
Former Secretary to Govt. of India
Ministry of Environment & Forests
Hyderabad.

Dr. N. Bhaskar Rao - Member-Convener
Eminent Social Scientist
New Delhi

Environmental Surveillance Squad

3530. SHRI MOHAN RAWALE :
SHRI SHRAVAN KUMAR PATEL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have taken a decision to set up Environmental Surveillance Squad in each Zonal Office of the Central Pollution Control Board;

(b) if so, the broad features of the scheme; and

(c) the number of such Squads which are likely to be set up in each State?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT):

(a) to (c). The Hon'ble Supreme Court vide its order dated 28.7.1995 has directed that Environmental Surveillance Squads be set up in each of the zonal offices of the Central Pollution Control Board (CPCB) in Bangalore (Karnataka), Vadodara (Gujarat), Bhopal (Madhya Pradesh), Calcutta (West Bengal), Kanpur (Uttar Pradesh) and Shillong (Meghalaya). Steps have been initiated for compliance of these directions.

The Surveillance squads are expected to be involved in planning, organising resources and facilities, and interacting with State Pollution Control Boards, State Governments and industries. The squads have also to suggest clean technologies for production processes to prevent pollution at source and present findings before the Courts when needed. These squads would consist of one each of the following personnel in the Zonal Offices and two each at the headquarters :

1. Additional Director
2. Environmental Engineer/Scientist 'C'
3. Junior Scientific Assistant
4. Legal Assistant
5. Junior Laboratory Assistant

In addition, there is a post of a Director in the headquarters.

[Translation]

Shortage of Girls Hostel

3531. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is an acute shortage of hostels for the girls in Uttar Pradesh;

(b) whether the State Government have sent any scheme to the Government for construction of the hostels for girls in various districts of the State;

(c) if so, the details thereof; and

(d) the estimated expenditure likely to be incurred on the construction thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) Department of Education are not aware of any shortage of hostels for the girls in Uttar Pradesh.

(b) No, Sir.

(c) and (d). Do not arise.

STATEMENT CORRECTING REPLY TO USQ 5100 DATED 9-5-95 RE. SUBSIDY ON FOODGRAINS AND REASONS FOR DELAY IN CORRECTING THE REPLY. THE MINISTER OF FOOD (SHRI AJIT SINGH) : I invite attention to the English and Hindi versions of the reply given to Unstarred Question No. 5100 answered on 9-5-1995 regarding subsidy on foodgrains. The reply to parts (b) and (c) of the question was as under :—

"The difference between economic cost of foodgrains and their issue prices is paid to the Food Corporation of India as consumer subsidy. The economic cost comprises procurement cost and distribution cost. The central issues prices of foodgrains normally cover the procurement cost leaving the distribution cost which is paid to the F.C.I. in the form of subsidy. Thus the quantum of subsidy on wheat and rice depends on the quantum of distribution cost. Since the distribution cost in the case of rice is lower than wheat, subsidy on rice cannot be enhanced to the same level as for wheat."

*2. The corrected answer to parts (b) and (c) of the question may kindly be read as follows :-

"The difference between the economic cost of wheat and rice and the actual realisation on their sale is termed as 'subsidy' and is paid to the Food Corporation of India by the Government on the basis of actual expenses incurred. The main ingredient of the economic cost are Minimum Support Price, Procurement incidentals, landed costs in case of imports, interest, transportation and storage charges and losses. As these costs are variable and undergo change at regular intervals, the subsidy component for wheat and rice does not remain constant and varies from year to year and from commodity to commodity. The sales realisation also does not solely depend upon the Central Issue Price and may change on the basis of prices for open sale exports and other schemes of the Government for which foodgrains are supplied from the Central Pool.

The subsidy per quintal of rice from 1988-89 to 1990-91 was higher as compared to wheat. From 1991-92, however, the subsidy per quintal on wheat has been higher when compared to rice. There is no proposal under consideration of the Government to bring the subsidy on rice at par with wheat."

There is no change in the reply given to part (a) of the question.

STATEMENT GIVING REASONS FOR DELAY IN SUBMITTING THE CORRECT REPLY

The reasons for the delay in correcting the reply is that information received from Food Corporation of India had to be checked and reconciled, with particular reference to a specific representation received from Andhra Pradesh.

11.02 hrs

AWARD OF LICENCES TO PRIVATE COMPANIES FOR OPERATING BASIC TELECOM SERVICES

...(Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, is there any announcement to make? Are the proceedings the House stalled today also? ... (Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South) : you are getting your T.A. and D.A. for this... (Interruptions)

DR. ASIM BALA (Nabadwip) : Are you not getting T.A. and D.A.? (Interruptions)

KUMARI MAMATA BANERJEE : Sir, they are wasting the time of the House. They get their T.A. and D.A. for signing the register but they are not allowing the House to run. They should allow us to run the House in the interest of the people. A lot of money is spent for running this Parliament but all the money is wasted because of these people. If they have to raise something, they can raise it. They can raise their grievances. They can put their questions to the Government. But the way they are trying to create trouble, it is not the ethics of Parliament. There are so many issues on which we have given notice... (Interruptions).

An important Bill is pending. The Bill to benefit the physically handicapped and the mentally disabled is an important Bill. I have raised this issue earlier also. This is very good Bill and it has to be passed in this Session itself but because of this *hulla gulla* it could not even be introduced. ... (Interruptions)

[Translation]

SHRIMATI GEETA MUKHERJEE (Panskura) : Why do not you refer it to JPC (Interruptions).

[English]

SHRI BASUDEB ACHARIA : Sir, what about the J.P.C.?... (Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : Is she asking for a Joint Parliamentary Committee? I am very happy. ... (Interruptions)

KUMARI MAMATA BANERJEE : Where is the Chief Minister of West Bengal? Their *de facto* Chief Minister has said that the Government is for the contractors, of the contractors and by the contractors. ... (Interruptions) They are shouting because they have double standards. ... (Interruptions) Today, we are going to take up the Bill for providing equal opportunities to the mentally retarded... (Interruptions) It is before this House ... (Interruptions) We should not adjourn. Why should we adjourn the House?... (Interruptions)

[Translation]

SHRIMATI SAROJ DUBEY (Allahabad) : At least now you stop talking.

KUMARI MAMATA BANERJEE : I will not keep quiet(Interruptions) What is the need to refer it to JPC.....(Interruptions)

[English]

We are here for the people. We should raise here the people's voice.....(Interruptions)

[Translation]

SHRI RAJNATH SONKAR SHASTRI (Saidpur) : Mr. Speaker, Sir, Please start the question hour. These people have made a mockery of the Parliament.

SHRIMATI SAROJ DUBEY: (Interruptions) J.P.C. should definitely be constituted and an inquiry may be made into this matter.....(Interruptions)

[English]

KUMARI MAMATA BANERJEE : You are interested only in propaganda(Interruptions)

[Translation]

SHRIMATI SAROJ DUBEY : Shouting does not end corruption.(Interruptions)

SHRI RAJNATH SONKAR SHASTRI : Mr. Speaker, Sir, House should not be adjourned again and again. Parliament should be allowed to run.....(Interruptions)

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) JPC should be constituted.....(Interruptions)

SHRI RAJNATH SONKAR SHASTRI : If anyone has any objection, he should speak in the House only. The matter should be discussed in the House. They speak anything without considering its consequences. They neither regard Supreme Court nor the Parliament.....(Interruptions)

SHRI DEVENDRA PRASAD YADAV : JPC should be formed.....(Interruptions)

SHRI RAJNATH SONKAR SHASTRI : However, Parliament should carry on its' business.

SHRI DATTA MEGHE (Nagpur) : Parliament should carry on its' business.....(Interruptions)

SHRI RAJNATH SONKAR SHASTRI : Crores of rupees are spent everyday for running this Parliament. A lot of money of the country is going waste and they are saying that they will not allow to run the House(Interruptions) What for this Parliament has been made? Parliament should be allowed to run. All the points should be discussed in the Parliament only. No one will object to it..(Interruptions)

PROF. RASA SINGH RAWAT (Ajmer) : Inquiry should be made by J.P.C.(Interruptions)

SHRI RAJNATH SONKAR SHASTRI : Every point should be discussed in the Parliament only ... (Interruptions) Mr. Speaker, Sir, you take decision at your discretion. Parliament should run and it will definitely run... (Interruptions) They are not concerned about the country. They want to make it an election issue but it is not possible... (Interruptions) They have violated all the rules. Sometimes, they stage a Dharna outside the Parliament and sometimes they create a scene here... (Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE : We shall make towards setting up of a Joint Parliamentary Committee ... (Interruptions)

[Translation]

MR. SPEAKER : I request you that the Parliament is the highest institution of our country and

(Interruptions)

MR. SPEAKER : And whatever happens in this House it affects the other institutions of the country and people of this country. Members of both sides have same feelings but this House has been made with the object that people having different opinions should have an opportunity to express their views here and take a decision unanimously. I can understand that you have demanded time for discussing any issue here but I am not able to understand whether that discussion should be held in the Supreme Court, in the newspapers, outside and also in this House.

(Interruptions)

MR. SPEAKER : I do not want to give decision on that who is right and who is wrong.

SHRI RAM VILAS PASWAN (Roseria) : You constitute the Joint Parliamentary Committee..... (Interruptions)

MR. SPEAKER : Therefore, it is better to discuss first this issue in toto and after that you can decide about that in this House or by sitting in the Speaker's Chamber or Party leaders can decide it after making mutual discussions. But if you create such a situation, discussion cannot be held in this House and besides this, other points also cannot be discussed. I am making a request. You can yourselves think as to what extent such situation is proper for this House and for our democracy. This should not happen but unfortunately, it is happening. We all who are sitting here are wise persons but are not able to find a way out. For God's sake, this situation should not leave an impression that we are not able to decide over this matter. You should think together in this House whatever you want to do. I will allow the things according to your will. Such a situation is against the dignity of this House. I am not blaming anyone but I do not think that anybody will be able to reply it. I am requesting you all to think how dignity of this House can be maintained how to keep it's

suitability. We can find out some solution here to the most intricated issues. Only this picture of this House should reach the common man. Otherwise, people will gather an impression that we are not able to find solution to any issue. If such issue is considered in other institutions then it is not good. You can understand it well. I request all the members sitting in the House to listen carefully and then give your opinions on it. If you do not do so then what will be the impression about this House on the people outside and what history will be created thereby. In this regard I do not want to say anymore.

(Interruptions)

SHRI PRABHU DAYAL KATHERIA (Firozabad) : This is a very big scam*(Interruptions)*

[English]

SHRI NIRMAL KANTI CHATTERJEE : Sir, a simple step of asserting the authority of the Parliament is being denied to the Parliament. The very simple step of the formation of a Joint Parliamentary Committee which will assert the authority of the Parliament is being denied by the Executive. It is the Executive which is scuttling the supremacy of the Parliament. That is why, unfortunately, other things are not being discussed. We, therefore, implore upon you to see that the authority of the Parliament is asserted over the Executive and that will solve the impasse...*(Interruptions)*

SHRI MANI SHANKAR AIYAR (Mayiladutakai) : Let the House come to a decision in this regard. How can Mr. Chatterjee insist that a decision take place without a discussion in this House? ...*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE : Sir, they are denying the authority of Parliament. They are afraid of Parliament...*(Interruptions)*

SHRI MANI SHANKAR AIYAR : I want to remind Mr. Chatterjee that this is not Soviet Union; this is not CPSU and this is not a communist country. This is democratic India...*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE : A Joint Parliamentary Committee could not be formed and for the last ten days, we are in this unfortunate situation.*(Interruptions)*

SHRI MANI SHANKAR AIYAR : I cannot accept him to get up in this House and indulge in this kind of a fascist talk. He belongs to a party which has got no democratic traditions at all...*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE : We implore upon you, Sir, to assert the authority of the Parliament. Why should the authority of the Parliament be scuttled by the Executive in this manner?...*(Interruptions)*

SHRI MANI SHANKAR AIYAR : These people - the party to which Mr. Chatterjee belongs - once welcomed the Chinese to invade India. He belongs to a party which is communist in origin...*(Interruptions)*... They do

not understand anything about democracy and democratic procedure... *(Interruptions)* I insist Sir, that we have the right to continue to talk in this House and my privilege as a Member of Parliament cannot be abrogated by Shri Nirmal Kanti Chatterjee ... *(Interruptions)* These Communists and communalistic forces have joined hands together in order to stop functioning of democracy in this country...*(Interruptions)* You just cannot allow this kind of a thing...*(Interruptions)* Therefore, I stand up to say that I have the right, as a Member of this House, to express my views. ...*(Interruptions)* Sir, I insist on you to protect my right to be heard in this House and in this country as a whole...*(Interruptions)*

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, we agree with you that the House should carry on its business but how this situation has been created?...*(Interruptions)*

If you do not allow me to complete my point, you will be exposed...*(Interruptions)*

MR. SPEAKER : I tell you politely but leaders of all Parties speak here with a great responsibility. They have a point of view. They also have to speak. Please you listen to them attentively. If need arises, I will give you also an opportunity to speak.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I react to what you have just said. It is beyond my capacity to make the ruling Party members understand.

Mr. Speaker, Sir, I want that this House should carry on its business. There should be a discussion but you will have to accept that the discussion should be result-oriented...*(Interruptions)*

MR. SPEAKER : If you do not pay attention to good speakers then you will not be able to understand anything.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, the issue under discussion has become an apple of discord and there is deadlock in the House on it. It has been continuously discussed in your chamber. I am not going to refer to it here. You had said that it can be decided in the House. Now the discussion is going on. The Supreme Court can examine the issue of licences. The media too can reach at a conclusion and level charges. But the irony is that this Parliament, the biggest institution of the country cannot probe into this issue. Mr. Speaker, Sir, can it not investigate the matter just because they have the majority? ...*(Interruptions)*

SHRI MANI SHANKAR AIYAR : You are responsible for the demolition of the mosque.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, it was decided in the House that ...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL (Chandigarh) : Mr. Speaker Sir, it has happened earlier also...*(Interruptions)*

[English]

MR. SPEAKER : You have, in fact, asked....

SHRI PAWAN KUMAR BANSAL : Sir, I want to submit that this happened earlier also. Shri Vajpayee rose to speak, Shri Advani rose to speak and we had let them speak and thereafter they started shouting.

[Translation]

He wants to give his clarifications but this clarification is wrong...(Interruptions)

SHRI PHOOL CHAND VERMA (Shajapur) : Sir, please stop Mani Shankar Aiyar ji....(Interruptions)

[English]

SHRI A. CHARLES (Trivandrum) : Sir, there should be a proper debate first. (Interruptions) They should agree to a debate first. A Committee can be constituted only after the debate...(Interruptions) One minute, Sir..

MR. SPEAKER : You cannot intervene; you can reply. Please sit down.

(Interruptions)

SHRI A. CHARLES : Are we not allowed to reply, Sir?

[Translation]

MR. SPEAKER : I cannot run the House in this way

(Interruptions)

[English]

SHRI A. CHARLES : Sir, are we not allowed to reply?

MR. SPEAKER : No, that is different. Where you are not allowed, you are at fault. Here, when Shri Vajpayee is standing and you are intervening, you should have to be careful. Yes, Shri Vajpayee.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I was submitting that the discussion was going on in the House. It was decided that all the files pertaining to this scam should be scanned. We had even gathered to go through the files. However, we had said at that time that if we reached the conclusion that a Parliamentary Committee should be set up, was the Government open in its mind then? The Government had made it clear that there was no question of setting up of a Joint Parliamentary Committee and they ruled out this proposal...(Interruptions)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : We have not said so. It is totally baseless...(Interruptions)

[English]

MR. SPEAKER : Now let me clinch the issue and you please do not interrupt me.

Now, there is a statement made by Shri Vajpayee. Let Mr. Parliamentary Affairs Minister reply. You are not entitled to reply.

SHRI ATAL BIHARI VAJPAYEE : Sir allow me to complete.

MR. SPEAKER : Yes, please. You will complete.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : The hon. Minister have to reply to many more issues, so let him give all the replies together...(Interruptions)

Mr. Speaker, we all want that a discussion should held and the Government should come out with an open mind. But it is useless to hold the discussion unless the Government agree to an inquiry. Therefore, it is being opposed....(Interruptions) Mr. Speaker, Sir, I have not concluded yet.

My submission is that till the discussion is complete no more licences should be given. They are bound to abide by the decision of the Supreme Court but are not ready to implement the unanimous decision likely to be arrived at after the discussion over this issue in the House...(Interruptions) Other suggestions to end this deadlock were also given. Keeping in view the national interest and the deadlock, we had requested you as well as the Government that there should be no deadlock on Kashmir issue, or the issue regarding Uttar Pradesh. We even found a way out...(Interruptions) We are ready to find a way out today also but the treasury benches have not displayed its bonafides...(Interruptions)

I would like to add that my colleagues of Congress party should not feel annoyed...(Interruptions) The deadlock has been persisting for many days. The whole opposition, which generally differ on other issues is united. This issue is being taken seriously by the opposition, but the Leader of the House has not played any role to solve this tangle...(Interruptions) Cannot the hon. Prime Minister call a meeting of the leaders of Opposition parties? It is being feared that if a case is investigated, the other issues will also come up. So far, only Vidyacharan Shuklaji spoke in support of Shri Sukhram. The things have changed today...(Interruptions)

MR. SPEAKER, Sir, my submission is that Shri Vidyacharan Shukla should be asked to reply to the questions raised by the Members. If you want to find a way out, the Opposition is not going to oppose. The way out should take us to a conclusion. A discussion cannot be held merely for discussing an issue. Now there is no time to hold discussion. That stage has passed.

(Interruptions)

SHRI VIDYACHARAN SHUKLA : Mr. Speaker, Sir...

SHRI SHARAD YADAV (Madhepura) : Mr. Speaker, Sir, it would have been better if he had spoken after us.

SHRI VIDYACHARAN SHUKLA : No, all of you cannot speak...*(Interruptions)*

MR. SPEAKER : Once the things are clear and even then the need be, he will be called so that repetition could be avoided.

SHRI SHARAD YADAV : That is why, I am saying that it would be better if he speak at the end...*(Interruptions)*

MR. SPEAKER : All of them will be allowed to speak later on.

SHRI VIDYACHARAN SHUKLA : Mr. Speaker, Sir, we also want the investigation, to be conducted but only after a discussion in the House. The leaders of Opposition parties hold secret discussion in your chamber but they shy away from discussing the issue publicly. All the discussions should be held here in the House. They level false charges, when they meet you in your chamber.

The Government has never said that it did not want the investigation. We have been emphasising from the very beginning that the matter should be enquired into...*(Interruptions)* We even deviated from the precedent and agreed to show them official files including secret ones so that they are seized of the issue and its could help them in the discussion.

Those who have no issues to raise in the House, try to escape from the discussion and also do not let others to speak. We are ready for a discussion and we have been continuously urging them to take part in the discussion. Many rounds of discussion have taken place in your chamber as well as the chamber of the Chairperson of Rajya Sabha. We have not said that we do not favour investigation. After discussion, if it is concluded that the investigation should be done and the J.P.C. should enquire into it, it will be done but at least, let the discussion take place.

They want that, at first,...*(Interruptions)* This is what they had stated before you. Now, I am compelled to reveal it. They had said that you should informally decide that the J.P.C. would be set up and then they would agree to a discussion. They want a decision before the discussion and that is not possible. First, they should take part in the discussion and if it is decided to set-up the J.P.C., then we are ready for the same.

In context of the question of our leader in this House, I would like to say as to what role can be played by the leader of the House when you have not allowed the proceedings of the House. What will the leader of House will do here when Parliamentary proceeding are not going on. He will certainly come and fully participate in it if Business of the House starts. But at present, you

are trying to stop the debate but in vain. Apart from it several other issues are to be debated here which were decided in Business Advisory Committee, The hon. Members would like to speak on the shocking Hack Brown issue in which several charges have been levelled on India's nuclear Policy and programmes. The House intends to express its unanimous opinion on it for which permission is not being accorded. In the same way several other important issues are there and hon. Members intend to express their opinion on it but they are being not given permission. Why it is so? Hon. Members like to raise several other questions here and we are also ready to reply to them but permission is not being accorded for it. It should not happen in this House.

Today I, with my full strength refute the statement that we have ever said that we have decided not to conduct, any inquiry in this matter. We always said that inquiry would be conducted, if required after the debate. You can see the documents in this regard. But till the hon. Members would not from a collective opinion...*(Interruptions)* We may get consensus on it. There may be some differences but atleast let them come forth in this House. But they discuss and try to reconcile on it surreptitiously and to reconcile here they beat about the bushes by raising different issues, go in delegation to Rastrapati Bhavan, sit on dharna in front of the House and try to avoid debate on it. The person whose case is weak that avoids debate. I challenge you for conducting this debate. Let you justify your point and we will justify ours. The public of this country and this House would decide as to whether it would be inquired into or not.

[English]

SHRI A. CHARLES : We will not allow them. If they agree for the debate, then only we will allow them. First, let us decide whether to have a debate or not.

[Translation]

SHRI SHARAD YADAV : Mr. Speaker, Sir, today you were on legs while expressing your views in this House. We, fully agree with you. Just now Shri Atalji expressed his view here. I would like to say that we were present in every meeting held in your chamber during the last seven days. I would also like to present the statement of hon. Minister of Parliamentary Affairs before you, this House and the public of the country. Truth can withstand any acid test. JPC is not going to hang any one if arises any doubt or any question during the enquiry. The committee constituted by the House is to advise and not to award punishment...*(Interruptions)* No member from my party has interrupted the speech of Shri Viday Charanji.

[English]

MR. SPEAKER : If you want, I will allow you. But no interruptions.

[Translation]

SHRI SHARAD YADAV : Mr. Speaker, Sir, I regret to say that we came here for this session well prepared and in high spirits but....(Interruptions) Mani Shankarji, you can rise to abuse me if you wish so. I will speak later.

SHRI MANI SHANKAR AIYAR : I will call you bad names later on.

SHRI SHARAD YADAV : I agree with you. You can speak first and there after I would speak.

SHRI CHANDRA SHEKHAR (Ballia) : Sharadji, please sit down. Let Shri Mani Shankar speak first whatever wants to speak. You should speak later on. Mr. Speaker, Sir, excuse me, is there any limit to it or not? Whether all the Member of Congress party have the same rights as the hon. Minister of Parliamentary Affairs has. Whether the leaders of other political parties have no say or status in this House.

SHRI MANI SHANKAR AIYAR : Not any special.

SHRI CHANDRA SHEKHAR : If they have no say in this House, well you may keep alongwith you such other Members as have status here and run this House in the same manner in which it is being run so far.

SHRI SHARAD YADAV : I would like to say to the Member of Treasury Benches that many of you were not present there. Mr. Speaker, Sir, not a single suggestion came from their side during the meetings held in your chamber during the last seven days. Hon. Chaturananji, Shri Somnathji and our several other leaders have also given suggestions. Shri Indrajit Guptaji has said so many things to us. We all, Shri Atalji and other leaders made our best efforts. Our suggestions are also important. They are in power and can take action but we do not have other place except the Parliament, to raise and debate this issue. We can not act against the dictates of our conscience. We have made so many efforts beside JPC. But today the opposition is adamant on the issue of JPC because ruling party does not accept any suggestion. After two or three hours debate on the issue, the Government gave a negative reply. Hon. Chandra Shekhar came twice in your chamber, talked to us and asked me as to what I was doing and why the proceedings of the House not going on. The decision was taken on this issue when Chandra Shekharji came there for second time. Shri Somnathji articulated this decision and also gave in writing. Earlier Chandra Shekharaji was speaking in favour of this decision but later on....(Interruptions)

MR. SPEAKER : Please listen to me for one minute. Why are you discussing here what transpired in the chamber.

(Interruptions)

SHRI VIDYACHARAN SHUKLA : Sir, I would like to make a statement in this House about the correct version of the debate that took place in this House.

MR. SPEAKER : It would be as if different opinions are made from two sides and then I am asked to tell which is right.

SHRI SHARAD YADAV : Mr. Speaker, Sir, I do not want to mention their names but some of them have spent half of their lives in this House. After giving these twenty suggestions we wanted to raise some issues in this House. There are so many issues not only regarding Telephone Services but also regarding duplicate shares, Chandra Swami and prices of sugarcane. Earlier the prices of sugarcane were quite high whereas today it is getting rotten in fields. It is really unfortunate that we made preparation for months together to raise these issues of public interests but have to sit here idle. Mr. Speaker, sir you have expressed your feelings here but I am compelled to say that the Government is quite adamant on this issue. You may be knowing that before the commencement of this session, a news item was published in newspapers that the Government is reluctant about this session. I do not say that this news was correct or incorrect but now it seems to be correct. There were several such questions. I know that Members of your party would interrupt me if I raise any question here. You do not want debate to be conducted in this House. Therefore you....(Interruptions)

SHRI VIDYACHARAN SHUKLA : We demand that it should be debated in the House whereas you are trying to skip the debate.

SHRI SHARAD YADAV : Shuklaji, do not take any decision in haste. I am expressing my apprehensions. They may not be completely true. Government is almighty. I am presenting here the information I have with me. You can raise to say that it is incorrect. Mr. Speaker, sir, I would like to say that there were several issues before this House like the issues of Kashmir and Arms supply to Pakistan which are related to unity and integrity of this country. I wanted to discuss it comprehensively with a view to strengthen the nation. I would like to submit humbly that here I differ with Shri Atalji that the way in which this issue was presented by the Government reveals that Shri Shuklaji, was not speaking alone. I humbly disagree with Atalji. The whole Government and Narsimha Raoji is supporting his action. Otherwise they would not have refused discussion on this issue so adamantly. The demand for JPC has not been raised here for the first time. It seems and I have said it that this House has a detestation for the word Joint Parliamentary Committee. Then constitute a Committee, but they are not ready even to do so.....(Interruptions) They are not willing to form a Committee (Interruptions) Mr. Speaker, Sir, we agree that such thing is happening for the first time that allegations have been made on a person and he say

he is innocent. If he is not guilty then why should he be afraid or have apprehensions. If anyone makes charges on me, I will immediately ask to probe the charge. If we are honest and fair in practice there is nothing to get scared of any inquiry. Mr. Speaker, Sir, it was also said that we keep the worth of constituting a JPC in abeyance. We had made our position clear. Shri Somnathiji had made such suggestion and we keep it in abeyance....(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur) : I asked him.

[Translation]

SHRI SHARAD YADAV : You were only asked to postpone the process for a few days. We honour the verdict of the Supreme Court. The member sitting here in the House represent 90 crores citizens of the country....(Interruptions) Shri Mani Shankar Aiyar, I am at a loss to understand as to why you behave like an epileptic (Interruptions) Why do not you understand the reality..(Interruptions) Are you a patient of epilepsy ... (Interruptions)

[English]

SHRI VIDYACHARAN SHUKLA : It is very wrong. He cannot say. ... (Interruptions)

[Translation]

SHRI SHARAD YADAV : Why have you stood up. Let him stand and I will reply to his question. My submission is that ... (Interruptions) we want discussion. You have rightly said that this country as well as this world cannot be run by bullets. We do not like to discuss things outside or to express our views through newspapers. We are more secure here. It is better to express our views here only because the whole country can learn about each and every thing that we are discussing here. But through you, I would like to state that you were very much concerned about this and you tried your best to find a way out but the Government is not ready to accept any solution in this regard. Shuklaji, several suggestions have been received for constituting a JPC. The seasoned senior members of this House tried to patch up the differences but you did not yield on any of the points suggested by them whereas we agreed on them. On several points we agreed with you but you did not accept our suggestion. We said that we agree on keeping the JPC in abeyance and asked you to keep your decision in abeyance but you did not agree on that point also. We said that matter should be referred to both the hon. presiding officers--Speaker of the Lok Sabha, and the Chairman of the Rajya Sabha, and let them constitute a committee but you did not accept this suggestion. We said that the committee should be constituted with an object to conduct an inquiry but you did not accept that. We want to see

proceedings of the House going on. So that we could raise two-three important points here. In the matter, we can put this Government in the dock and lead it to more severe crisis. We want to put you in the dock. We will not spare you, instead we will prefer to walk out because we can discuss only but you have the power and you are wielding the sceptre. We can only discuss the issue but you want to snatch away ever this right from us. You successfully persuaded all the leaders of the opposition to agree on stalling of the proceedings of the House, so that no discussion could be held on the issue of Chandraswamy, Reliance and other issues of corruption...(Interruptions) You wanted to do so with a view to avoid placing of A.T.R....(Interruptions)

SHRI VIDYACHARAN SHUKLA : Mr. Speaker, Sir, Whatever Sharadji has said just now and whatever was discussed in your chamber, you must be remembering all that. While consultation was going on in your chamber between the Chairman and you, I had promptly told you that we were ready for that...(Interruptions) I later amended my opinion and said that we are ready to refer it to the Speaker but prior to that there should be an informal understanding between us that the Speaker will decide the modalities. Therefore, first we should be committed to that. I have repeated it again and again that we are ready to accept all the things. We never rule out any such possibility but whatever we have to discuss, we discuss in the House only. Whatever we want to say ... (Interruptions) Discussion should be held. Everything can be done. Nothing is out of rule. We are ready to discuss on the demands of the opposition, and prepared to ventilate our views and aspirations(Interruptions)

[English]

MR. SPEAKER : I think we should avoid referring to what we discussed in the meeting.

[Translation]

SHRI SHARAD YADAV : Mr. Speaker, Sir, at last I would like to speak on the issue of A.T.R. on scrutiny scam on which J.P.C. had met. Please listen carefully. No business could be transacted for 7-8 days in this House on A.T.R. issue .. (Interruptions) In that matter, you had said that you would take action on Action taken Report issue. It was decided in consultation with you. We wanted you to make a report on A.T.R. also. Sir, through you, I would like to say to Shuklaji that a person in the power should be generous and kind-hearted. In a democracy, a person in power should be considerate towards the opposition. But from the very first day you have compelled us to stage a walk out and shown favours for one side only. You have put us in such a situation during these 7 days that we are compelled to think whether we should be sit in this House or remain outside the House to save our honour. The House cannot be transaction in this crisis.

Mr. Speaker, Sir, I would like to submit that still there is time to get ready. Please let this House transact

its business. We have not made any undue demand. We have made a demand for making inquiry only and not to punish anybody. There will be a discussion in this House...(Interruptions) Whenever a committee will be formed, your members will be in majority. I am not able to understand as to why you have made this matter so serious? Why you have stretched it to this extent? I want to say that we have suffered a lot in the matter of A.T.R. The Government has not taken any action on A.T.R. so far. The whole country stands witness to it. We had advised to constitute an inquiry committee. The decision on this should have been taken in the House itself. But you did not accept that. Please name out any such person who does not want that this House should transact its business? Therefore, I want to say that we are ready but you should also make up your mind...(Interruptions) We want to discuss the issue but first, you get ready. Shri Shuklaji, in a democracy, if a person who is in power, makes such matter a prestige issue then definitely this matter will become more serious. We are unarmed people. We have no prestige issue. We have made only a petty demand. Please accept it. This is only what I want to say through you. We are in agreement with you...(Interruptions)

[English]

MR. SPEAKER : Mr. Mani Shankar Aiyar, I am allowing you to speak. But please do not say certain things on which I would be required to give some judgement. Please avoid them.

(Interruptions)

[Translation]

SHRI MANI SHANKAR AIYAR : Mr. Speaker, Sir, I am very grateful to you and particularly, to my friends in the opposition for giving me an opportunity to express my views here.

Mr. Speaker, Sir, I have heard carefully what Vajpayeeji and my friend Sharadji have said and we are very happy that we have got an opportunity to discuss here after 9-10 days because earlier, we were in dark about your opinion and the discussion which was held in your chamber.

Mr. Speaker, Sir, begging your pardon, I would like to state, that you have been appointed as Speaker of this House for, at first, your being a member of this House. Our hon. Prime Minister has been appointed as the leader of this House and the Prime Minister for, first of all his being elected to this House within six months. Vajpayeeji has been appointed as the leader of the Opposition for, first of all, his being elected as an M.P. from Lucknow constituency. We all come here in the same manner. It is right that the people of this country have neither appointed me as a Minister or Prime Minister, nor have sent me in the Opposition but of course have elected me as a member of this House and

being the member of this House, I have the same rights as Narasimha Rao ji, Atalji or my friend Sharad Yadavji have. If I am not given an opportunity to express my opinion, then I will think that my interests are not being safeguarded and I am not being given a chance to exercise my rights.

Mr Speaker, Sir, I agree to what Shri Vidyacharan Shuklaji and particularly, former Prime Minister Chandra Shekharji says. We ought to listen that with rapt attention and we are ready to seriously listen that but we are not aware of the surreptitiously conducted parleys in your chambers about which we are not allowed to make any suggestion. To my mind, this is a grave injustice to an ordinary Member of Parliament as well as to this House. Hence, I am grateful to you and to Sharad Yadavji in particular, for giving me this opportunity to speak.

Mr Speaker, Sir, my point is that anybody can level allegations and the opposition is there for this purpose. This is vital for the health of a democracy and I assure you that in case the destiny prefers us to be in the Opposition and bestows Yadavji with the charge of a Ministry, I will definitely level allegations on him because the opposition is obliged to do so. Yet, it becomes our duty to give reply to any allegation levelled against us.

12.00 hrs.

The hon. Prime Minister, Shukla Sahib and the entire cabinet alongwith their supporters like me are ready to listen to the allegations, weigh and judge them on merit basis and accept any lapse on the part of Pandit Sukh Ram. On the other hand the House should decide the significance and credence of the views we may put forth in favour of Pandit Sukh Ram. Under the circumstances, I cannot explain as to how Pandit Sukh Ram is innocent in my opinion because this issue has not so far cropped up in the House. I would like them to raise this issue. Under Rule 193 or through a Calling Attention Motion or any other Parliamentary device at their disposal and I would not divest them of this right. Jaswant Singhji became my Guru conducted a class and taught back-benchers like me as to how the House should be run but he left the House the moment I went to give him *Guru Dakshina*. I would like my Guru to recall the lesson he taught us in July, 1991 and bring forth a No-Confidence or an Adjournment Motion under Rule 193 or 184 or through a Calling Attention Motion and test the calibre of his taught. We shall accept their demand, if any, for constitution of a JPC if that has any basis. I remember, Mr. Speaker, Sir, the discussion held for months together to unearth the 'Bofors' scandal and lastly, the same Government against whom they levelled charges set up the J.P.C. I was a Member of this House in 1992 when the issue of Securities Scam involving predatory economic adventures of thousands of crores of rupees was raised. We constituted a J.P.C. and

worked on that for one and a half years to ascertain. If any of our Ministers were to be blamed for that. We are not scared of J.P.C. They claim that it was because of them and during the regime of our Government that all the Standing Committees were constituted. We are ready to debate every issue but meetings cannot be held at the stairs of the House. A curious photograph taken yesterday of my friend, Sharad Yadavji has today appeared in the Press. I cannot endure it. I wish Sharadji to take a seat here so that the cameras focus on his facial expressions and reflect his mind to the people at large who after listening to his thoughts will think twice before casting vote in his favour. He raised the issue of sugar scandal and got Kalp Nathji ousted from ministership. The prices of sugar are before him. I want him to level charges on us so that we can resort to self-introspection with regard to our failures and improve ourselves. In case we do not approve of your charges, the people of the country will get an opportunity within 5-6 months to vote to power the party responsible for demolition of Babri Masjid or vote you people who have a history of inner strife. You had a strength of 60-70 Members. God alone knows why Nitish ji does not talk to you now, why Rajnath Sonkarji crossed the floor to join our side? They demolished a structure in a single attempt whereas you are disintegrating on your own and wrecking others as well. Let you and us go to the court of the people and ask whether we had been wrong in awarding this contract to the Himachal Futuristic Co. If the people's verdict goes against us, then, we are ready to sit on that side of the House. For God's sake take recourse to democratic method, as per the direction given by the hon. Speaker at the commencement of every session. You send us a notice saying that as per the rules nobody can go into the well of the House..... (Interruptions) Again, nobody can rise on his legs to speak unless asked by the hon. Speaker to do so. You raise abusive slogans here. A person of volatile disposition like me criticises you, when it is not on the record, if provoked by pinpointing mistakes. This House should run as per the Rules of Procedure. We are ready to debate issues here with all the civility and etiquette represented by the speeches of Atalji and Sharadji here.

Mr. Speaker, Sir, I lastly demand that a method of debating this and other issues in the House should be evolved either by you or the Opposition benches or even this side. I am a back bencher and besides, am not a Minister. Therefore, I would like them to advance such facts and pleas as can convince me to vote with them but it should at least be preceded by a discussion wherein you should explain the reason of anguish, erupting the volcano within you on the indignation suffered by you so that the hon. Speaker can catch a glimpse of it. You have harassed them a lot. For God sake come here and harass us.

[English]

SHRI SOMNATH CHATTERJEE : Mr. Speaker, Sir, if Shri Mani Shankar Aiyer comes back again here to this House, I wish him well. If he remains a Member of the Ruling Party, then I wish him well to become a Minister—whatever may be the portfolio or probably, he would be better as Minister without portfolio because then he can put his finger in every pie.

Sir, everybody here is fully aware of the importance of this House and you also reminded us today that this is the highest elected body where the entire country is represented through us. This is a place where we should discuss all important issues.

Sir, to run an institution like this, there has to be some understanding, some attitude of cooperation. One cannot run it by mere arrogance or flippancy or confrontation.

Now, Sir, one of the basic fundamental tenets of our Constitution is the accountability of the Government to the House of People, to the Parliament. Unless we are able to enforce that accountability of the Government, one of the basic important functions of the House will not be discharged.

Sir, this is a contract which has been entered into, admittedly, in an area which is being opened for the first time to private sector. Admittedly, the Minister himself has said here that this is the largest contract ever sought to be or attempted to be entered into by the Government of India. Mind-boggling figures are there; that a small company worth Rs. 62 crore is making an offer Rs. 85,000 crore. If somebody becomes worried about it, and particularly when we find that the company has chosen associates which are of very questionable credibility, at least, then shall we not ask ourselves? Are we here to be the mute spectators? The hon. Minister for Parliamentary Affairs wants to make it a number game. Is this the way we shall deal with the national issues? He has always been saying one thing. Once, I had used an expression 'like a broken record'—the same thing is being said. Of course, Sir, I am not saying what some of the hon. Ministers in this Government and so many Members of Parliament are saying in private. I am not also referring to what has happened in your Chamber. I do not want to bring you into any controversy — Sharadji might not have done that. In what context, what was said and what was in somebody's mind, I do not want to go into it. But one should have thought about accountability and of constitutional provisions when such huge contracts are entered into. So many Members of Parliament have serious reservations about it, and the whole question of security of this country is involved.

Sir, I found that one thing is very clear here that no other Minister has come forward to support Pandit Sukh Ram. We have been saying it openly, and I also have been saying that where is the Prime Minister of this

country on an issue like this. The Minister says that if there is no discussion, the Leader of the House has no function. Is this the concept of the Leader of the House and the Prime Minister that his function is only to sit in seat No. 1, and if at all to open his mouth? Does he think it proper? Does he not have got to give a leadership here? The Parliament of India is unable to function. Nobody can say that there is no issue. Even Mani Shankar Aiyarji had to admit that there is an important issue. On this important issue, the Prime Minister has nothing to say! The Parliamentary Affairs Minister is only saying one thing and his insistence on prior debate here is to put it on numbers. The Rajya Sabha may take a different decision because of its present composition. Then it will be said that as there is no agreement, there will be no JPC and their purpose is served. Therefore, the posture that there should be a debate on the floor of the House is only to avoid an inquiry. We have been saying that there should be an inquiry because we want to know the facts. What has happened in the so-called gesture of inspection of the records? I was not there, but we have heard from our hon. Members of Parliament who were there, who are very responsible persons, that there was not even an attempt to cooperate with the Opposition leaders who gone there. Therefore, the attitude is very clear. In a context like this when the whole country's telecommunication system is being opened up, anybody is coming. Thailand is coming. Israel is coming. Capping is being done. Why was this done at a particular stage? Did anybody think of security consideration? At what time you thought about it? When did you think of capping? So, these are very important matters. It would have been decided by this time if the Government wanted to cooperate. Some hon. Members would have said something and would have decided the issue. The House would have gone on. Every issue would have been discussed. If the Government takes this disgusting attitude, displays this arrogance, if there is no consideration of any proposal, how will it help? How is the Government helping discussion on the nuclear question? How are you helping us to discuss the Brown Amendment? How are you helping the process of discussing important issues of Vohra Commission, *hawala* report and so many things?

You are now taunting us about sitting on a dharna. This is one of the democratic methods of protest. Therefore, if we take recourse to one democratic method of protest, if some friends felt that approaching the President of India is another democratic method of protest, then you are abusing us and taunting us. We do not have to learn parliamentary etiquettes from my friends there. We have also been here for a long time. We have seen and we have seen the giants there also. Without the spirit of cooperation, spirit of accommodation, how can you function in the Parliament like this? Today you must not forget that in spite of our

very serious differences between the BJP and ourselves - everybody knows in this country about this on this issue, our demand has been one...*(Interruptions)* What is the sensitivity of the Government towards a united opposition demand? Has there been any real approach? It is very easy to blame. Nobody knows about it. We are also prepared to go to the people. We are inviting you to go to the people earlier than you are thinking. Do not tell us that we are avoiding the people. Of course, whatever be their verdict, we will have to accept. There is no question about it. But on the basis that you know people better, you are passing judgement sitting here today. We have to listen to all sorts of gratuitous advice from him.

Sir, these are important matters. The very fact that we do not want any constitutional impasse here shows our commitment. Important issues have been discussed here and allowed to be passed. The issues regarding Uttar Pradesh and Kashmir have been solved by agreeing to adopt the Motions. We have said here also. If we were irresponsible, we would have created a constitutional crisis. That has not been done. Therefore, my appeal to the Government is this that even now three days are left. Let us utilise the three days. Openly, you should invite, you should welcome an opportunity to clear yourself. Let the people be told fully, let the Parliament be told fully that this is the position and there is nothing wrong in it. Therefore, Sir, I respectfully suggest - even now I request - to the hon. Prime Minister that you have some duties to perform. I do not accept anything from the hon. friends sitting here because they have been keeping complete silence. You are following your Prime Minister by being *mounis*. Let there be an action now. If you have any faith in parliamentary democracy, if you have any respect for Parliament, if you have any respect for the basis of functioning of different party systems of Government here, the Opposition will be there. Therefore, kindly accept this. Let the House function even for three days. It would be a good gesture on the part of the Government if it does something. The very fact that we have always been attending, Sir, whenever you had desired our presence shows our commitment. We have never shied away from the attempt to have a settlement or understanding. We have always cooperated with you. We are prepared to sit with you, Sir, any time you desire our presence in your room. Whatever method of discussion you desire, we are prepared for it. But we have never run away from that. Therefore, even now I am requesting the Government to see reason.

So do not take a confrontation attitude for the good of this country. You should accept this request for the JPC for the good of this country.

KUMARI MAMATA BANERJEE : Mr. Speaker, Sir, we are very grateful to you specially because today you appealed to all of us saying that you were very much shocked as the House is not running properly. You tried

your best. We have got only two working days now. The House started working from 27th of November. And now it is a matter of shock that we have got only two working days left. Yes, I agree that opposition Members have their democratic rights. They can raise the issue; they can raise the grievances; they can enquire into the matter; they can ask a question to the Government. This is their democratic right and fundamental right, according to our Constitution. But, Sir, we have also the same right to raise the issue and the peoples' voice. The poor people, people belonging to weaker sections cannot come to the House, they cannot go to the leaders, they cannot go to the press, they cannot come to the VVIPs. And they came to the Less important Persons (LIPs) because they belong to the weaker sections. Today I am happy and I am grateful to all the leaders of this House and to all the Members of this House and I think, we should specially express our congratulations, not congratulations but convey our regards to you, Sir, that it is because of your intentions, because of your kindness at least we have started some talking. Earlier I asked some opposition friends - I do not want to mention their names because of the courtesy, the system, the decorum - why they did not allow the House to run. They told me that was their election agenda. I told them, "if you have this as your election agenda, then why are you creating all these problems now? The elections will be held in March or April. And you have started your election agenda three months before that. It is because of your election agenda, people suffer the most." If the corruption is proved here, the House can discuss the matter. We agree with all the leaders including Vajpayeeji, Sharadji, Somnathji and V.C. Shuklaji, our Parliamentary Affairs Minister. He categorically stated that the House could discuss it and if anyone is found guilty, the House can decide whether the JPC should take place or not. Even I am in favour of the JPC though I am a ruling party Member. They have not allowed the Members of this House to speak. We also have the right to raise the voice because the Congress Party is the mass-based party. We always depend on masses...(Interruptions) Please do not interrupt me. Had they allowed me earlier to speak on this issue, I would have placed this issue and appealed to my Minister on that. After the discussion, whatever the Members will decide, the Government will accept that. What else can they do...(Interruption)

[Translation]

It can be decided later as to who defeats whose arguments.

[English]

I am a junior Member here. There are so many senior leaders in this House. Sometimes we have to learn the method from the seniors. But the seniors should listen to the juniors. Earlier a section of the industrialists used to be busy in running their business.

What has happened now? Now I am sorry to say that because of the deterioration of the value-based politics, a section of the industrialists are running this House. If it is not checked, I am sorry to say that the democratic rights, the democracy, the democratic institutions, the supreme institution of democracy will be spoiled. The Vohra Commission has indicated in their report about it. That is why, my submission is to all of them. If I want to bring in any controversial matter, you know I can say so many things. They have referred to the Prime Minister as 'Mauni Baba'. Somebody has accused our Government to be the *Brahstacher* Government.

[Translation]

Even while discussing corruption courtesy should be observed. They cannot talk of corruption if they are unable to uphold the dignity of the House. I listened to them, so now they should listen to me.

"Ham aah bhi bharte hain to ho jate hain badnaam,
Yeh qatla bhi Karate hain to Charcha nahin hoti".

Corruption prevails everywhere, in every State today. There should be no difference with regard to corruption. There is corruption in West Bengal.

[English]

Sir, they are saying that our Government is corrupt. One senior *de facto* Chief Minister of West Bengal - I have great regard for him because he believes in value-based politics - Shri Vinay Choudhury has said that the Government is of the contractors, for the contractors and by the contractors...(Interruptions)... When they have said that our Prime Minister in *Mauni Baba*, I thought I should not say anything. I do not want to condemn anybody or I do not want to bring any controversial issue...(Interruptions)..

SHRI SOMNATH CHATTERJEE : He is not here
...(Interruptions)

KUMARI MAMATA BANERJEE : Sir, the problem is because of this. There are so many issues and specially for them I am giving notices every day. Every day you must have received the notice. Even I think this will go to the Guinness Book of World Record on how many notices are given to you regarding the issues of lock-up deaths and the police custody deaths, further employment and further compensation of their families, their rehabilitation, relief, etc. But we are not able to raise these issues. After the death of the parents of the mentally retarded children what is the situation? Nobody is there to look after them.

Sir, this is a very good Bill about the mentally retarded Children. This Bill is supposed to be introduced here but nothing has happened so far. That is why I say 'better late than never'.

When you have started something very friendly, Sir, I will appeal to all of them, through you, that let this

House run. It should raise the voice of the people, by the people, for the people and not for the election agenda.

MR. SPEAKER : Shri Rabi Rayji.

(Interruptions)

SHRI RUPCHAND PAL (Hoghly) : Sir, what she had said about the West Bengal Minister is absolutely wrong. Today it has come out in the press. He has given a statement that it was wrongly reported by the regional press.... *(Interruptions)*... Shri Vinay Choudhury has given a statement, which has come out in the press.

[Translation]

SHRI RABI RAY (Kendrapada) ; Mr. Speaker, Sir, I did not want to speak on this topic but I speak the truth. When Atalji and other Members spoke after you that showed that some way out could be found out.

Mr. Speaker, Sir, no business is being transacted for the last 9 days. I know that you have been pained most in the House. But I would like to say that corruption is a question which, I suppose, all the Members of Parliament of Congress Party would not like to overlook. While saying so, I am very much in distress. The message has gone all over the country that the hon. Prime Minister and other Ministers who are responsible for it, want to escape debate in the manner it should be conducted in the House. I do not know whether it is right or wrong but a message has gone to the people.

I would like to suggest the leaders and Members of the Congress Party to go through the History of the last 20-30 years of the House. I would like to mention the name of Shri Krishna Menon ji who was a renowned leader. Today, the Congress Party lacks such type of leaders. At the time of Chinese aggression, persons like Shri Mahavir Tyagi had asked for his resignation. Jawaharlal ji refused to accept his resignation though ultimately hon. Jawaharlal ji had to accept his resignation on the request for Mahavir Tyagiji.

I would also like to cite two more incidents that took place during hon. Jawaharlal Nehru's period. Why was Das Commission constituted? Shri K.D. Malviya was an efficient Minister but on a complaint involving merely Rs. 1500, an enquiry was made against him. Do you know the reason as to why Das Commission was constituted? He was an up right person despite that he had to resign. The history reckons Shri T.T.Krishnamachari as a very efficient Finance Minister of the country but 'Moondara Commission' was set up and he had to quit.

I know that Pt. Jawaharlal Nehru himself participated in the proceedings of the House but what is happening today? The biggest Parliament of the world and Parliament of the country is not functioning. The Lok Sabha has come to a standstill for the last nine days and our hon. Prime Minister is not willing to open his mouth.

What had hon. Prime Minister said before six month? I would like to ask Shri Shuklaji as to had he not

committed in the House that he would keep the House well informed of every day of each and every new information regarding Bofors scandal. Do you know as to how many times did hon. Prime Minister came to the House and spoke on the issue? Mr. Speaker, Sir, he had made a commitment in the House but nothing happened. Nothing happened about ATR.

Mr. Speaker, Sir, I would like to draw the attention of hon. Shuklaji and hon. Chavan to contain the corruption prevalent at Ministerial level, as was done during the period of Pt. Jawaharlal Nehru. That this message should not go throughout the country. Mr. Speaker, Sir, while writing history, it must be written and neither I, nor you would like it to be mentioned in the history that -

[English]

When Rome was burning, Nero was fiddling.

[Translation]

It should not go into the history. Therefore, with a heavy heart, I shall take my seat after giving one suggestion. After today's discussion, I would like that leaders of the parties, and Shri Chandra Shekharji - I am specially mentioning his name with a belief that he will not refuse because he has been recipient of 'The Best Parliamentarian of the Year' award - should be invited and I hope that all the leaders of the parties will rise above the party politics like Shri Mani Shankarji, and think for the country. If we do not control the corruption prevalent at higher levels, what will happen in the States. Therefore, we should set ideal and eradicate corruption prevalent all around. The Parliament should set an ideal by disclosing the nature of complaints received about Ministers.

[English]

• We have come to grips with that situation. Therefore, I want that we have to burn the midnight oil today and we must come to a conclusion.

[Translation]

The Government should only invite leaders and Shri Chandra Shekharji.

Mr. Speaker, Sir, the way in which constructive suggestions were made and all the speakers delivered good speech, leaves no doubt in my mind with regard to continuance of the discussion in the House and setting up of a Parliamentary Committee to look into the matter and take a decision in the light of these facts and the deadlock persisting for the last nine days will be removed.

[English]

SHRI A. CHARLES : I plead with you Sir, for just two minutes for me. It is with a sense of agony and

anguish I am expressing my concern. I have been very attentively and with rapt attention listening to the intervention of the leaders of that side. I am going to be very brief and specific.

I think the country is facing the greatest crisis. Wild allegations have been raised in this House about a particular contract in the Telecom. All the Members and the Leaders spoke on that issue. We were patiently listening to them. The Minister was here and he was also listening to them. At the close of the discussion, the Hon. Minister stood up to answer the allegations. But it is really sad; we have long laid down parliamentary traditions; when an allegation is made, when somebody is accused, when somebody is answering to some allegations, at least he should be given the time to reply to the allegations.

Our presumption is, anybody who is accused of an allegation is innocent till the highest forum or the Court—let it be anybody who decides - decides beyond reasonable doubt that the allegations have been established. But unfortunately, in this august House, after all the allegations have been raised, it is really sad that the person against whom the allegations have been made is not even allowed to speak one word and finally this august House decides that he should make a statement. He came with a statement. All the Opposition Members, they say, are divided, but we know what happened in the Ninth Lok Sabha. The National Front Government was ruling with two crutches on two sides, one was the BJP and the other was the Marxist Party. They are together. We have no complaints against that because we are in the Treasury Benches now. In a Parliamentary democracy, we have to answer to the people. We are responsible to the people. We have the responsibility to rule the country.....(Interruptions) Do not laugh, my dear friend! I also represent the people. Please do not laugh. This laughter has some different meaning. I know that....(Interruptions) When he was about to read it, the hon. Minister was not even allowed to read the statement. He was compelled to place the statement on the Table of the House. The next day, there was a consensus when the representatives of the parties went to the Chamber of the Deputy-Chairman. I was there. I was called. Many Leaders and many Members were also called. The understanding was that the files will be brought there. The files will be looked into. They should be given all facilities to go through the files. All the confidential documents and the whole file were there. But, unfortunately without going into this particular allegation, some Members raised a point that before we consider the allegation on the basic telecom services, we should go into the cellular telecom services files(Interruptions) They had taken a time of three-and-a-half hours. Most of the Ministers, including the Home Minister and Shuklaji were there.....(Interruptions) You hear me.....(Interruptions).

SHRI RAM KAPSE (Thane) ; What was our demand? Our demand was that the licences should not be issued. That was our demand... (Interruptions)

SHRI A. CHARLES : After three-and-a half hours, the only point mooted was that the cellular telecom services issue should be taken up. That is another issue. In all fairness I plead that whatever allegations have been raised, we are prepared to answer the allegations. We should be given time and I plead with the entire Opposition to allow for a proper debate. If, at the end of the debate, they are not satisfied, we, here, are for a J.P.C. or a House Committee or any sort of inquiry because we also stand for accountability. I am very sorry that a very senior Member, the Former Speaker of the House - I have great respect for him - was accusing the Congress Members. I take serious objection to that. We are not corrupt. We are not here for any corrupt practises. We are not going to shield any corruption. We are equally accountable.... (Interruptions).

SHRI RUPCHAND PAL : But some of your Ministers are corrupt....(Interruptions)

SHRI A. CHARLES : We have a great tradition. I can also point out fingers on most of your Members. Do not try to....(Interruptions)

This is my only humble request. We want a proper discussion. We want a proper debate. We want time to reply. At the end of the debate, if they are not satisfied, we are willing to have any sort of inquiry so that the whole country may know what exactly has happened. I feel, a very wrong message has gone to the country. This august House is for the people and I plead that this may be done.

[Translation]

SHRI CHANDRA SHEKHAR : Mr. Speaker, Sir, discussion is going on in the House for the last 9 days but no business is being transacted. As you have said, everything is going outside the House. It is a matter of pleasure that due to your interference, we are atleast talking to each other but it is a matter of displeasure that conversations taken place in your chamber are discussed here. You had once complained and expressed your displeasure, on my not visiting your chamber. It was my helplessness that I feel hesitation in revealing here the conversations taken place in your Chamber. Due to these conversations, I feel myself caught in a dilemma. One side puts forth something and the other side puts forth something contradictory to that, on the same issue and I remain a mute spectator who has no option but to listen to both the sides which is not fair. I visited your chamber twice and both the time I had to accompany two persons whose proposals. I could not reject. First time, I visited your chamber under the compulsion of hon. Indrajit Gupta and second time under the compulsion of Atal ji and I made proposal there.

I would like to make one submission to hon. Vidyacharan Shukla ji that he, being on a responsible post, should not refer to the conversation taken in your chamber. Even if he wants to mention them, he should do so in a manner as may not put persons like me in a dilemma. That is all, that I wanted to say.

I would like to tell you that these debates and discussions are not going to yield anything because we have gone too far to reconciliation. The Leader of opposition, Shri Atal ji told a thing which invited reactions of Shri Somnath ji as well as some other Members. This situation cannot be thought of in a Parliamentary Democracy that no transaction takes place in the House for the last 9 days and the leader of the House remains a mute spectator. The Prime Minister is not only the leader of Congress Party but the leader of the House as well. If no business is transacted in the House then what for we are here and what for hon. Prime Minister is the leader of the House? My only request to you is that it should not be made a prestige issue.

I wonder when I am asked as to what I wanted to discuss with hon. Prime Minister. I am in this House for a long time and I also have talked with many Prime Ministers. For me, it was for the first time that I was told that hon. Prime Minister would meet me only when I told them as to what I wanted to discuss with him. I never faced such a situation before. Mr. Speaker, Sir, it was the first such bad experience of my life. You will invite leaders again but I do not want that the dignity of your high post may become a matter of discussion in the House. Therefore, through you, I would like to request hon. leader of the House Shri P.V. Narasimha Rao that he should invite other leaders also, such as Shri Atal Bihari Vajpayee, Shri Sharad Yadav, Shri Somnath Chatterjee, Shri Indrajit Gupta to his residence or to his office before you invite the leaders. It will enhance the dignity of Prime Ministership and only after discussion with him, any decision can be taken. If my request has any significance then I would like to request you publically to convey it to the hon. Prime Minister. If any decision has to be taken in this regard, then hon. Prime Minister should invite these four people for discussion.

Whosoever may be the Prime Minister, it hardly matters. These members may also one day become Prime Minister. At time one who is not the Prime Minister, enjoys the higher status than Prime Minister. On having become the Prime Minister for a couple of days one should not relish a misunderstanding that he is the greatest man ever born. If hon. Prime Minister invites the leader, it will enhance his dignity and we shall be able to get out of this situation.

I do not want that every leader should be invited. After inviting these four leaders to your chamber if hon. Prime Minister and my friend hon. Vidyacharan Shukla ji talks to other leaders, some way out can be found out.

Mr. Speaker, Sir, only thing that pricks me, is that when I had told you not only in meeting but separately, that I do not know as to why some of our Members of Parliament moved the Supreme Court. The only thing that I would like to say and the treasury bench also holds the same opinion—that if Supreme Court give verdict in favour of the Government, then they will win the case and the opposition will be stigmatised. It is a most abhorable tendency in democracy and the most serious threaten to the Parliamentary system. If the works which can be executed by the Parliament, are not executed and referred to the Supreme Court, then let the Supreme Court decide it. Mr. Speaker, Sir, I would like to state humbly that if the dignity of the Parliament is not maintained, the dignity of these courts too cannot be maintained. All other pillars of democracy will crumble down. Better if the Members of Parliament had not moved the Supreme Court and the Government had not made efforts to gain popularity on the basis of the verdict of the Court. Many a time the public has given its decision against the verdict of the Supreme Court. If the Government does not remember the history, then it should go through it afresh and leave this idea. It is my last request that if hon. Prime Minister pays any attention to my request, then he should take a initiate by inviting these leaders.

SHRI ARJUN SINGH (Satna) : Sir, I am grateful to you for this opportunity. I would fully endorse what my esteemed elder Member of this House Shri Chandra Shekharji has just said.

This is not a question merely of the rights and wrongs of an issue. Accusations are flying thick and fast; and in a Parliamentary democracy, that is not an unusual thing. But Parliament has always devised methods whereby you get at the truth or as much near to the truth as possible by means of which, they do not give offence to any one. I think that the inquiry by a House Committee of whatever denomination it may be, does not give an offence to anybody. It is one of the methods that the Parliament devices to get to a certain conclusion in a matter where difference of opinion are very manifested. I think, the Government should accept this request. What shall be the shape and nomenclature, it should be decided by the Presiding Officer, but let a House Committee of Members of this House constituted under the authority of this House or at the discretion of the Chair, can look into the whole thing. After all, what is the difference, if you call ten people and show them the file and why not give those ten people the opportunity and the authority to go through it and inform the House? What else is meant by a Committee? There is no difference in it. I think that will not redound to the discredit of this Government. On the contrary, by allowing the House to be adjourned day after day, the entire country is under the belief that there is something seriously wrong. I do not think, that is very good. We are Members of this House, Members of the Tenth Lok Sabha of this nation. Sometimes I feel, as I have said in one previous

occasion, whether we are adding credit to this House or acquiescing in gradually to the total disappearance of accountability which lies at the root of Parliamentary system. We are trying to evade our responsibility to this Parliament, to this nation.

I was witness in this House as a spectator to one of the debates that was held here many many years ago and our first Prime Minister, Pandit Jawaharlal Nehru was sitting here as the Leader of this House. It was a very acrimonious debate. He sat impassively throughout the debate and at the end of it, he stood up to say this. I am quoting whatever I remember from my memory. He said, 'I have heard everyone; now, I speak of my duty.'

The Leader of this House is a leader not of a party or of a Government, but a leader who has to rise above everything else and only concentrate ultimately of what is his duty to Parliament and the nation. I know all of us are not in a position to emulate that. But this occasion will arise only if the Leader of the House is present. If he is not present, he cannot rise to say anything. Rising above Parliamentary parties and all, that is a different thing.

That is why, I endorse what my elder friend and colleague Shri Chandra Shekhar has said. It is absolutely necessary that the oracle should not now remain silent. The oracle should speak and speak the voice which the country wants to hear and not a partisan voice, not a protective voice, but a voice which will ring out, throughout the nation, coming from a person who has been given the responsibility and the opportunity to lead this country.

SHRI INDRAJIT GUPTA (Midnapore) : Sir, the scheduled duration of this Session is only for another three days. I think all of us - I do not wish to impute any motives to anybody - should be concerned and even pained at what has been going on. I am not blaming anybody. Whether we like it or not, Sir, the objective and the reality is that the credibility of this House is being destroyed. You hear what people outside are saying. You will understand what I mean by this. Now, in these few days time, if we can find some solution to this deadlock or impasse, it will be well and good. I think we are on test; the whole House is on test. If we cannot find a solution and if you have to adjourn the House *sine die* on the 22nd, with this deadlock continuing like this, with what sort of a message will we go to the people from this House? Well, all of us are on test. I know that this is not a very propitious time because unfortunately, it happens to be the election season. I am sorry that some kind of an imputation has been made by a Member here also that some industrialists are running this House. Industrialists may be running some party. I do not know about it but I, as a Member of this House, resent this kind of a charge that industrialists are running this House. If that is so, I prefer to resign and go away. Why should I remain in a House which is run by industrialists?

Sir, during the last ten days, we have had many kinds of dialogues not on the floor of the House perhaps but in other places including your Chamber. Now, I wish to make one suggestion; I have not consulted my friends from this side. We have come to a point where we are all united on our demand from this side that there should be a parliamentary committee. I also do not insist and I do not feel that it must be a Joint Parliamentary Committee in the old sense. It can be some other form of a committee but a parliamentary committee, a committee of only this House. We are united on this issue that there must be an inquiry by a parliamentary committee. The hon. Minister for Parliamentary Affairs, day after day, is telling us that first the files can be looked at, if we want. We had agreed and we had even nominated our Members from each party as to who would be given the job of looking through the files. Then he says that there should be a debate and at the end of the debate, the House will decide... (Interruptions) He says that at the end of that debate, we will decide whether a case has been made out or not for having a committee. Sir, we have asked him repeatedly as to what does he mean by saying that the House will decide and how will it decide. Obviously, the reply can be spelt out very clearly in terms of what he is thinking, that is, the House will decide by voting or a division.

I do not know - I am not a big student of Parliamentary affairs who can read big volumes and tomes on it - whether always in every Parliament on every issue whenever a crisis arises, matters have to be settled only by a question of majority and minority or not. Is that the conception of Parliamentary democracy? There have been occasions in many Parliaments in other countries when the margin between the Ruling Party and the Opposition has been very big in terms of numbers. Nevertheless, they have not followed rigidly such a practice that everything must be settled only by voting, by majority and minority. That is not the spirit of parliamentary democracy. Of course, a majority is a majority. I am not suggesting that a majority should be converted into a minority or the minority should become the majority. Majority and minority are there but the point is, what is the relationship in the framework of a parliamentary democracy? So, I want to ask the hon. Minister for Parliamentary Affairs when he says that at the end of a debate - if a debate takes place, practically half a debate has taken place today—the House will decide, but is he prepared to say clearly that it will not necessarily be decided by the question of majority and minority? We will again, at the end of the debate, have to come together; put our heads together and find a way by which some consensus or some agreement could be reached. If we cannot do it, well, we cannot do it. That is all. The system itself will be in further crisis. He has been giving us clearly, very

clearly, an indication that finally the matter has to be settled by a division or by votes. We cannot agree to it because this matter has gone too far now. It is a very serious matter.

I am very sorry for Shri Sukh Ram - I do know, he may have been misguided, he may have been misled or anything else - when he complains that he is not heard; he is not allowed to speak; I have every sympathy for him. I do not agree with this at all that somebody who wants to speak in this House, who is entitled to speak should not be allowed to speak. We never had any such intention or decision that we will not allow him to speak. So, that is not the point. The point is that if we want a way out now, when two to three days are left - we do not want to go from here back to the country without being able to tell the people anything and without being able to take the credit for any kind of an agreement or solution, it will not be a very good thing.

Sir, I do not wish to add much to what my friends here have said about the Leader of the House. I am a part of this House. When you say he is the Leader of the House then to that extent of being a Leader of the House, he becomes my leader also. I am a part of this House. All of us here are part of the House. Or, we should expunge this idea of a leadership - not to a Leader of the House in that case. What does it mean? Has it got any significance, any importance? I also came to this House at a time when Pandit Nehru was the Prime Minister of India. I have many memories also - how he used to conduct himself here. I do not want to go into all that now - how much time he used to spend in the House every day; how he used to be present here during the Question Hour every day and how he used to intervene whenever necessary. But I cannot understand the role and responsibility of a Leader of the House who during the last ten days has not given any indication of being interested in what is going on. He must be interested, obviously. He must know what is going on. I give that much credit to Shri Shukla that he must be faithfully reporting - faithfully or unfaithfully—he must be reporting to him. So, the Leader of the House obviously knows and I am sure he is interested. After all, he is the head of the Government.

13.00 hrs.

One of his Ministers is being charged with the very serious offences of favouritism, corruption and so on. The whole matter requires to be cleared up. But the Leader of the House has, at least, up to now not given any indication of being interested enough either to come here himself or to know at first hand what exactly the Opposition is feeling, what they want, or of having consulted the Opposition leaders. He has not done anything. This question was also raised and Shri Shukla said, "If you want to meet him, he will be very happy to meet." I said, "What do you mean by, 'if you want to meet him'?" I am not the Leader of the House: he is the Leader of the House. Is he interested or not? Does he

not think that the matter is sufficiently serious and critical that he should have some direct interaction with the Opposition? Apparently, he does not. I cannot commend this kind of attitude, Sir. It is not only the Parliament's credibility is being destroyed but this Leader of the House also which is a status which has been given a particular place in the whole structure of Parliament will lose all its meaning; it becomes senseless. It happened on some previous occasion also which I do not want to refer to.

Anyway, some specific suggestions have been made by Shri Chandra Shekharji and Shri Arjun Singhji. I think, some action should be taken along those lines. It may or may not lead to a solution, I do not know. But we have tried everything else and failed. So, there is no harm in trying this. Obviously, nobody is giving any commitment from beforehand that anything the Prime Minister says, we may accept. We may not accept. But I want one commitment from the hon. Minister here. When he says, 'after a debate the matter will be decided in the House', if he means that it will be decided by numbers, by figures, by voting, by division, that we cannot agree for obvious reasons. This has become an issue now, it has been made into an issue, of confrontation and it is a very vital issue affecting the whole polity of the country. Let him say, at least, that after the debate, the discussion, everybody is free to speak, to make out their case and then what we shall do after that will also have to be decided by this whole House, both sides sitting together with you, Sir. Then we will be on test again. If we pass that test, well and good. If we fail, well, we fail and we have to tell the people that we have failed. This relying at the back of their mind of the fact, "we are the majority, so what does it matter, ultimately we can pass anything we want," would not do. This is not the spirit of Parliamentary democracy.

So, I am humbly repeating a very small suggestion that I have made. If he agrees to that or if the Leader of the House can be wise enough to agree to that, we may consider the whole matter again. There is no time left now and that is the trouble. There is hardly any time left. But we are as eager as anybody else for a solution on this. Some fair, objective, impartial solution should be found, that is the crux of the matter. An impartial, objective and fair solution which is not detrimental to anybody's rights and not detrimental to anybody's sense of prestige has to be found. That is what we want. Therefore, I hope, Sir, that you also will use all your influence and your authority to try to see that even now some way can be found out. Thank you.

SHRI VIDYACHARAN SHUKLA : Sir, may I say what I have been saying again and again during our ... (Interruptions)

SHRI P.G. NARAYANAN (Gobichettipalayam) : Sir, I want to say something.

SHRI VIDYACHARAN SHUKLA : Just one moment please.

Sir, on this matter of having a JPC or not having a JPC, I have said again and again and I will repeat it clearly here.

This question of having a JPC or not having a JPC will not be decided necessarily by number game or voting...*(Interruptions)* It is as clear as day light ...*(Interruptions)* May I answer briefly...*(Interruptions)*

MR. SPEAKER : Please.

SHRI VIDYACHARAN SHUKLA : I am again saying that it is not going to be a question of number game. After the debate takes place, both sides could put their viewpoints before the House. It is not necessary that this kind of serious matters are decided by numbers. It is not necessary.

Secondly, I will recall the formation of two JPCs recently when we had the majority. Even then, we decided to have the JPC because there was a consensus, a decision or agreement or whatever you may like to call it and that also there was no question of number, no question of voting. I am not saying that this has to be decided by number game, it has to be decided by voting. I am clearly saying again that after a full scale debate is held, it is not necessary to decide such a question by voting alone. There are many methods of deciding it. We have tried those methods successfully earlier. We can still try them. I have been saying this right from the beginning. We have been saying this. But for some reason or the other, the whole thing has been converted into a controversy which in my opinion is absolutely unnecessary and it wasted very valuable time of this House.

About the level of Opposition and the level of leadership in this House, I also had the opportunity and the luck and fortune of coming to this House in 1957 when giants were present on both sides of the House. If Pandit Nehru used to be here every day, he used to attend to debates very carefully, pay his respect to the House and House proceedings, there were many reasons behind it apart from the overriding reason of his being a great lover of parliamentary democracy. They were stalwarts. *(Interruptions)* I am not casting any aspersions on the present leadership of the Opposition. *(Interruptions)* As there was Pandit Nehru here and Shri Hiren Mukherjee and Acharya Kripiani were there on that side. And I can name several big leaders who were there and we were as youngsters and backbenchers sitting and admiring the kind of parliamentary skills from both sides. So, I am not suggesting that the level has gone down on one side only and it has not gone on the other side. But it depends how the House has to conduct itself. We know the discipline. Therefore, Sir, we will have to content with ourselves. It is no good blaming this leader or that leader or blaming this party or that party. This House is meant for discussion and debate. If a commitment is asked for as has been asked for the last seven days - that you must commit before discussion that a JPC will be formed, I said that this is not the proper way. It is not

going to be decided by numbers. It is going to be decided by a debate - debate in both the Houses of Parliament. All kinds of various other things have been mentioned and said. I do not want to go into it because I want this debate should turn into a purposeful decision. I would reiterate that - Somnath Babu must listen to it carefully - I am not saying that it is a number game. It has to be a debate, a purposeful, objective debate in which both the sides should be able to participate fully, give their viewpoints and then a decision has to be taken, not necessarily on majority. There are many other ways on which we have been able to take decision and we can take decision in that manner again. That is my fond hope, Sir...*(Interruptions)*

SHRI P.G. NARAYANAN : I agree that this august House must be run peacefully. We have many matters to be discussed on the floor of this House. We are also ready to discuss the issue of telecommunication but before discussion, an assurance must come from the Government to form a Parliamentary Committee to inquire into the issue of telecommunication.

Sir, this telecommunication scandal is not an ordinary one. There is a loss to the tune of Rs. 25,000 crore to the Exchequer. The entire Opposition is united on this issue. The Government is not respecting the sentiments of the Opposition. What happened to the JPC on Security Scam? It had submitted a unanimous Report. The recommendations of the JPC ought to have been accepted in its entirety. But, the Government failed to accept most of the recommendations.

Sir, here the stalemate is continuing for the past ten days. But, it is very strange that the Prime Minister is not taking any interest or making any effort to solve this problem.

So, I demand that efforts should be made to solve this problem and a Joint Parliamentary Committee should be set up to inquire into this scam.

[Translation]

SHRI ABDUL GHAFUOR (Gopalganj) : Mr. Speaker, Sir, today you have given a patient ear to the leader of the Opposition and the leaders of other parties and groups. The astonishing part of it is that nobody said that this House was not allowed to run. Instead, all said that the House could not, unfortunately, run. Everybody put forth his point of view here. A couplet of Iqbal say, "Saare jahan se achha, Hindostan hamara." I would like to say that one should not consider oneself above others—be it Shri Chandra Shekhar, Shri Somnath Chatterjee, Indrajit Guptaji, Shuklaji or Vajpayeeji. I inadvertently think of Atalji when I go to sleep as to how great he is. He rise above petty differences. He is a man who owns the responsibility of all sins and that is no ordinary attribute. Chandra Shekharji made a well contemplated comment on the hon. Prime Minister. I commend the patience of the hon. Speaker who could have sent us out of the House if he so wished. A ray of hope beamed today which soon disappeared. We

did not allow the House to run. It is the responsibility of others to ensure running of the House. On this occasion I would like to recite a couplet. I wish the leaders, particularly of this side understand the underlying meaning of it.

"Iqbal barha updeshak hai, man baaton mein
moh leta hai, Guftar ka gazi ban to gaya,
kirdar ka gazi na ban saka."

'Guftar' denotes words and 'Kirdar' denotes deeds.

The speeches of some senior leaders raised apprehensions in the minds of some Members. It should be noted that in the event of a confrontation between the mind and heart one is faced with a dilemma. Great men listen to their mind whereas ordinary people listen to the voice of their heart. I will not complain about anybody. Many hon. Members asked the hon. Speaker to constitute a JPC. Mr. Speaker, Sir, without going into the discussion and prior to taking my seat, I would like to give a practical suggestion that the senior leaders of our side, Chandra Shekharji, Arjun Singhji etc. spoke of the Leaders of the Opposition, Leader of the House and also referred to Pt. Jawahar Lal Nehru. I laud Shuklaji who gave it a beautiful turn and the prudent among us would have understood the underlying connotation. We have watched the leaders of the Congress suggesting the Prime Minister the names of people purported to be made Ministers. This issue can be solved within no time if they come to our side for a moment or if Shuklaji arranges the meeting of 3-4 leaders with the hon. Prime Minister. I am pleased to hear Shri Somnath Chatterjee saying that the whole Opposition is united on this issue. But, yesterday, some differences were discernable. I will take my seat after reciting the following couplet of Iqbal :

"Masjid to banadi shab bhar mein,
iman ki hararat walon ne,
Man apna purana papi hai, barson
mein namazi ban na saka."

I think it is not pertinent to say how elections can be won. We all have lost elections. The whole country is looking in dismay the condition of the House where great personalities like Vajpayeeji, Chandra Shekharji, Indrajit Guptaji, Shri Somnath Chatterjee and Shri P.V. Narasimha Rao are present.

Lastly, to speak of the hon. Speaker, Shivraj Patil ji, we should not pave way for the people to say that the House could not run during the tenure of Shivraj Patil ji or Narasimha Rao ji. In order to save your face, there is the need to call these people and find a way out of this impasse so that nobody dares to hold the House to ransom. With these words, I conclude.

[English]

MR. SPEAKER : I think the hon. senior leaders of this House have expressed their views in a manner which can be really useful to all of us, useful to solve

this impasse and useful to protect and preserve the dignity of this House also. I would very sincerely like to thank them.

I am not disclosing any secret when I say that the discussion in the Chamber also was really very good, pointed and it gave the opportunity to both the sides to explain their points of view. But it is not possible for us to disclose what we discussed in the chamber. In the chamber only a few persons could be there.

Before saying anything as to what can be done I would like to thank the Members of the Opposition parties and the Government also for deciding that important issues that are faced by the country should be first solved. This is really being very, very responsible and the people would appreciate it. The Parliament could appreciate it. Let us, first of all, transact this important business. Today I am not going to say what can be done or what should be done because each and every word spoken by the leaders was calculated and spoken in a very responsible manner and has given an impression that there is a ray of hope that we would be able to solve this problem. Very good suggestions, suggestions which are of practical nature, have been made. It is difficult to analyse them here. So I would not like to analyse them here or I would not like to say what can be done. But we would all keep those suggestions in mind and try to see as to what can be done to see that this House works and functions. I have full sympathy with those Members who want to speak. I have full sympathy with those Members who feel agitated because certain things have happened and it is not for us to sit in judgement and we would not like to sit in judgement unless, finally, impartially in an unjustified manner what is the fact is discussed, known and the verdict is given. So may I request you to please transact the business relating to Jammu and Kashmir Resolution today immediately and Supplementary Budget (Railways), if you feel?

...(Interruptions)

SHRI RAM VILAS PASWAN : Is it without discussion?

MR. SPEAKER : Well, Jammu and Kashmir can be discussed. Even the Railways, you know, have Supplementary Budget because there are certain things the Railways are trying to do. I was told; I have not gone through it. Otherwise we will see what can be done but today let us take up Jammu and Kashmir Resolution first. Let us transact the business on Jammu and Kashmir Resolution and then we will decide.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN : You decide just now and get it passed without any discussion.

[English]

SHRI P.G. NARAYANAN : It is without discussion?

MR. SPEAKER : Please understand the spirit in which the views were expressed by the Members before saying this thing and that thing. If the House wants that this matter should be taken up and it should be passed, it may be taken up because there appears to be an agreement on that. I am not insisting that there should be a discussion. But then understand the spirit in which the speeches have been made.

Now, the matter is at serial No. 50 and if the entire House agrees that it should be taken up first, I shall take it up first.

SHRI VIDYACHARAN SHUKLA : If the hon. Members want to say something on this all important matter regarding Kashmir...*(Interruptions)*

SOME HON. MEMBERS : No, no.

SHRI VIDYACHARAN SHUKLA : If they are not willing, I am going along with them that we can do it without discussion. There is no question of forming a follow up action or anything like that. If a simple discussion showing the solidarity is allowed, it is all right, otherwise you can put it out...*(Interruptions)*

[Translation]

SHRI UMRAO SINGH (Jalandhar) : The matter is so important and you are not ready to discuss it.

[English]

MR. SPEAKER : I appreciate the suggestion given by the Parliamentary Affairs Minister. But let us appreciate the situation in which we find ourselves and let us take a decision on this. If it is necessary to discuss this matter and if all Members want, we shall find a solution. We shall find a method to facilitate the discussion on this point, but as has been suggested by the Members, let us first transact this business.

Shri S.B. Chavan - item No. 50.

13.26 hrs.

**STATUTORY RESOLUTION RE: APPROVAL
OF CONTINUANCE IN FORCE OF
PRESIDENTIAL PROCLAMATION IN
RESPECT OF JAMMU AND KASHMIR.**

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : Sir, I beg to move:

"That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 18th January, 1996."

MR. SPEAKER : I shall now put the Statutory Resolution moved by the hon. Home Minister to the vote of the House. The question is:

"That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 18th January, 1996."

The motion was adopted.

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, if the House agrees, we can take up the Supplementary Demand for Grant in respect of Railways...*(Interruptions)*

SOME HON. MEMBERS : No, no.

AN HON. MEMBER : We have agreed only for Jammu and Kashmir.

SHRI RAM VILAS PASWAN : No other matter today...*(Interruptions)*

SHRI VIDYACHARAN SHUKLA : Sir, it is only a formal matter...*(Interruptions)*

SHRI RAM VILAS PASWAN : Don't take up any other item, Sir.

MR. SPEAKER : The House stands adjourned to meet again at 2.30 P.M.

13.28 hrs.

The Lok Sabha then adjourned till thirty minutes past Fourteen of the Clock.

14.30 hrs.

The Lok Sabha re-assembled at Thirty Minutes past Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

[English]

...*(Interruptions)*

SHRI BASUDEB ACHARIA (Bankura) : Sir, what happened to the constitution of JPC?...*(Interruptions)*

[Translation]

SHRI RAJVEER SINGH (Aonla) : Mr. Deputy-Speaker, Sir, what happened to the constitution of JPC? In such a situation the House can not be run...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : You are all very learned people. Let us take up the listed business.

(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : JPC should be constituted first. What happened to its constitution? The House will not carry on its business....(Interruptions)

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, let us take up the Papers to be Laid on the Table...(Interruptions)

14.31 hrs.

(At this stage, Shri Syed Masudal Hossain and some other hon. Members came and stood on the floor near the Table)

MR. DEPUTY SPEAKER : We shall now take up the Papers to be Laid on the Table.

14.32 hrs.

PAPERS LAID ON THE TABLE

[English]

Review of the Working of and Annual Report of the Projects and Development India Limited, Dhanbad for 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon, etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri Ram Lakhan Singh Yadav I beg to lay on the Table :

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (1) (i) Review by the Government of the working of the Projects and Development India Limited, Dhanbad, for the year 1994-95.
- (ii) Annual Report of the Projects and Development India Limited, Dhanbad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8540/95]

- (2) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1994-95.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year

1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8541/95]

Memorandum of Understanding between the Central Warehousing Corporation and Ministry of Food for 1995-96 etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri Ajit Singh I beg to lay on the Table :-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Ministry of Food for the year 1995-96.

[Placed in Library See No. LT. 8542/95]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the year 1994-95, alongwith Audited Accounts, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing corporation for the year 1994-95.

[Placed in Library See No. LT. 8543/95]

Annual Report alongwith Audited Accounts and Review by the Government of the working of the Super Bazar, the Co-Operative Store Ltd. New Delhi for 1993-94 and Statement showing reasons for delay in laying those papers.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE - RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri Buta Singh I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Co-operative Store Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Super Bazar, the Co-operative Store Limited, New Delhi, for the year 1993-94.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT. 8544/95]

Employees' Provident Fund (Amendment) Scheme, 1995 and Annual Report and Review on the working of the National Labour Institute, Ghaziabad for 1993-94 alongwith statement showing reasons for delay in laying the papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri G. Venkat Swamy I beg to lay on the Table :-

- (1) A copy of the Employees Provident Fund (Amendment) Scheme, 1995 (Hindi and English versions) published in Notification No. S.O. 2438 in Gazette of India dated the 25th August, 1995 under sub-section (2) of section 7 of the Employees Provident Fund and Miscellaneous Provisions Act, 1952.

[Placed in Library See No. LT. 8545/95]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, Ghaziabad, for the year 1993-94, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Institute, Ghaziabad, for the year 1993-94.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library See No. LT. 8546/95]

- (4) A copy of the Employees' State Insurance Corporation (General Provident Fund) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 431 in Gazette of India, dated the 23rd September, 1995, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

[Placed in Library See No. LT. 8547/95]

Review of the working of and Annual Report of the Bharat Gold Mines Ltd. Oorgaum for 1994-95 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon etc.

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI GIRIDHAR GAMANG) : Sir, I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (a) (i) Review by the Government of the working of the Bharat Gold Mines Limited Oorgaum, for the year 1994-95.

- (ii) Annual Report of the Bharat Gold Mines Limited, Oorgaum, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8548/95]

- (b) (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1994-95.

- (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8549/95]

- (c) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1994-95.

- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8550/95]

- (d) (i) Review by the Government of the working of the Hindustan Zinc Limited, Udaipur, for the year 1994-95.

- (ii) Annual Report of The Hindustan Zinc Limited, Udaipur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8551/95]

- (2) A copy each of the following papers (Hindi and English versions) :

- (i) Memorandum of Understanding between the Mineral Exploration Corporation Limited, and the Ministry of Mines for the year 1995-96.

[Placed in Library See No. LT. 8552/95]

- (ii) Memorandum of Understanding between the Hindustan Copper Limited, and the Ministry of Mines for the year 1995-96.

[Placed in Library See No. LT. 8553/95]

- (iii) Memorandum of Understanding between Hindustan Zinc Limited, and the Ministry of Mines for the year 1995-96.

[Placed in Library See No. LT. 8554/95]

- (iv) Memorandum of Understanding between the Bharat Aluminium Company Limited and the Ministry of Mines for the year 1995-96.

[Placed in Library See No. LT. 8555/95]

Review of the working of and Annual Report of the Singareni Collieries Company Ltd; Kothagudem for 1994-95 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri Jagdish Tytler I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem, for the year 1994-95.
- (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8556/95]

- (b) (i) Review by the Government of the working of the Coal India Limited, Calcutta, and its subsidiary Companies, for the year 1994-95 (Volumes-I and II).
- (ii) Annual Report of the Coal India Limited, Calcutta, and its subsidiary Companies, for the year 1994-95 (Volumes-I and II) alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8557/95]

- (c) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1994-95.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8558/95]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 1995-96.

[Placed in Library See No. LT. 8559/95]

Annual Report and Review on the working of the Wool Research Association, Thane for 1994-95 alongwith Audited Accounts etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri Kamal Nath I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 1994-95.

[Placed in Library See No. LT. 8560/95]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Bombay, for the year 1994-95.

[Placed in Library See No. LT. 8561/95]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8562/95]

- (b) (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1994-95.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8563/95]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles

Research Association, Surat, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man Made Textiles Research Association, Surat, for the year 1994-95.

[Placed in Library See No. LT. 8564/95]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1994-95

[Placed in Library See No. LT. 8565/95]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, Delhi for the year 1994-95.

[Placed in Library See No. LT. 8566/95]

Memorandum of Understanding between National Mineral Development Corporation Ltd., and Ministry of Steel for 1995-96, and between Rashtriya Ispat Nigam Ltd. and Ministry of Steel for 1995-96 etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri Sontosh Mohan Dev I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) :

- (i) Memorandum of Understanding between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 1995-96.

[Placed in Library See No. LT. 8567/95]

- (ii) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 1995-96.

[Placed in Library See No. LT. 8568/95]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (a) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1994-95.

- (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8569/95]

- (b) (i) Review by the Government of the working of the Metallurgical and Engineering Consultants (India) Limited, for the year 1994-95.

- (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8570/95]

- (c) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1994-95.

- (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8571/95]

- (d) (i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1994-95.

- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8572/95]

- (e) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 1994-95.

- (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8573/95]

- (f) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 1994-95.

- (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1994-95,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8574/95]

- (g) (i) Review by the Government of the working of the MSTC Limited, Calcutta, for the year 1994-95.
- (ii) Annual Report of the MSTC Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8681/95]

- (h) (i) Review by the Government of the working of the Steel Authority of India Limited, for the year 1994-95.
- (ii) Annual Report of the Steel Authority of India Limited, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8682/95]

Annual Report and Review on the working of the Indian Institute of Packaging, Bombay for 1994-95, alongwith the Audited Accounts etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri P. Chidambaram I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Bombay, for the year 1994-95.

[Placed in Library See No. LT 8683/95]

- (2) A copy of the Coffee (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 694(E) in Gazette of India dated the 25th October, 1995, under sub-section (3) of section 48 of the Coffee Act, 1942.

[Placed in Library See No. LT 8684/95]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for

the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 8685/95]

Review on the working of and Annual Report of the North Eastern Regional Agricultural Marketing Corporation Ltd., Guwahati, for 1994-95 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon, etc.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : Sir, I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
- (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1994-95.
- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 8686/95]

- (2) A copy of the Rice Milling industry (Regulation and Licensing) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 684 (E) in Gazette of India dated the 18th October, 1995 under sub-section(4) of section 22 of the rice Milling Industry (Regulation) Act, 1958.

[Placed in Library See No. LT 8687/95]

Review on the working of and Annual Report of the Indian Road Construction Corporation Ltd., New Delhi for 1993-94, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, on behalf of Shri M. Rajasekara Murthy I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1993-94.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 8575/95]

- (b) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1994-95.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library See No. LT. 8576/95]
- (c) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1994-95.
- (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library See No. LT. 8577/95]
- (d) (i) Review by the Government of the working of the Cochin Shipyard Limited, Cochin, for the year 1994-95.
- (ii) Annual Report of the Cochin Shipyard Limited, Cochin for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library See No. LT. 8578/95]
- (e) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Bombay, for the year 1994-95.
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (1) above.
- [Placed in Library See No. LT. 8579/95]
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963 :-
- (i) Annual Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1994-95, together with Audit Report thereon.
- (ii) Review by the Government of the working of the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1994-95.
- [Placed in Library See No. LT. 8580/95]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1994-95.
- [Placed in Library See No. LT. 8581/95]
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Dredging Corporation of India Limited and the Ministry of Surface Transport, for the year 1995-96.
- [Placed in Library See No. LT. 8582/95]
- Annual Report and Review on the working of the Institute of Pesticide Formulation Technology, Gurgaon for 1994-95, alongwith Audited Accounts, etc.*
- THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS), AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Eduardo Faleiro I beg to lay on Table :-
- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1994-95 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1994-95.
- [Placed in Library See No. LT. 8583/95]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1994-95.
- [Placed in Library See No. LT. 8584/95]
- (3) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-
- (a) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library See No. LT. 8585/95]

(b) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1994-95.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8586/95]

(c) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Hindustan Fertilizers Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8587/95]

(d) (i) Review by the Government of the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year, 1994-95.

(ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8588/95]

(e) (i) Review by the Government of the working of the Fertilisers and Chemical Travancore Limited, Cochin, for the year 1994-95.

(ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8589/95]

(f) (i) Review by the Government of the working of the National Fertilisers Limited, for the year 1994-95.

(ii) Annual Report of the National Fertilisers Limited, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8590/95]

Standards of Weight and Measures (Packaged Commodities) Fifth Amendment Rules, 1995.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shrimati Krishna Sahi I beg to lay on the Table :-

A copy of the Standadrs Weights and Measures

(Packaged Commodities) Fifth Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 693(E) in Gazette of India dated the 21st October, 1995, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

[Placed in Library See No. LT. 8591/95]

Notifications under Banking Companies (Acquisition and Transfer of Undertakings), Act, 1970. etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :-

(i) The Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1995 published in Notification No. S.O. 907(E) in Gazette of India dated the 10th November, 1995.

[Placed in Library See No. LT. 8592/95]

(ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1995 published in Notification No. S.O. 908(E) in Gazette of India dated the 10th November, 1995.

[Placed in Library See No. LT. 8593/95]

(2) A copy of the Life Insurance Corporation of India (Staff) (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated the 19th September, 1995, under sub-section (3) of section-48 of the Life Insurance Corporation Act, 1956.

[Placed in Library See No. LT. 8594/95]

(3) A copy of the Results of the Twenty-Fifth Valuation (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1995 under section 29 of the Life Insurance Corporation Act, 1956.

[Placed in Library See No. LT. 8595/95]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G.S.R. 598(E) published in Gazette of India dated the 25th August, 1995 together with an explanatory memorandum seeking to permit duty free import of components by the manufacturer of capital goods to manufacture and supply capital goods to the holders of licenced under Export Promotion Capital Goods Scheme for import of such capital goods at zero duty.

- (ii) G.S.R. 599(E) published in Gazette of India dated the 25th August, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 110/95-Cus., dated the 5th June, 1995.
[Placed in Library See No. LT 8596/95]
- (iii) G.S.R. 643(E) published in Gazette of India dated the 18th September, 1995 together with an explanatory memorandum making certain amendments in the Notification No.37/95-Cus., dated the 26th May, 1995, so as to amend the Customs and Central Excise Duties Drawback Rules, 1995.
[Placed in Library See No. LT 8596/95]
- (iv) G.S.R.649(E) to G.S.R.656(E) published in Gazette of India dated the 19th September, 1995 together with an explanatory memorandum seeking to provide the recovery of interest at the rate of 24 percent per annum on the duty which may become payable in case of nonfulfilment of the conditions of the notification issued under Duty Exemption Scheme and Export Promotion Capital Goods Scheme and to provide for production of evidence of discharge of export obligation to the satisfaction of Assistant Commissioner of Customs directly, in view of waiver of Legal Undertaking to be executed with the Licensing authorities.
[Placed in Library See No. LT 8596/95]
- (v) G.S.R. 688(E) published in Gazette of India dated the 20th October, 1995 together with an explanatory memorandum making certain amendments in the Re-export of Imported Goods (Drawback of Customs Duties) Rules, 1995.
[Placed in Library See No. LT 8596/95]
- (vi) G.S.R. 689(E) published in Gazette of India dated the 20th October, 1995 together with an explanatory memorandum making certain amendments in the Customs and Central Excise Duties Drawbak Rules, 1995.
[Placed in Library See No. LT 8596/95]
- (vii) G.S.R. 703(E) published in Gazette of India dated the 27th October, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 104/95-Cus., dated the 30th May, 1995.
[Placed in Library See No. LT 8596/95]
- (viii) G.S.R. 732(E) published in Gazette of India dated the 9th November, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 10/95-Cus., dated the 7th March, 1995.
[Placed in Library See No. LT 8596/95]
- (ix) G.S.R. 702(E) published in Gazette of India dated the 27th October, 1995 together with an explanatory memorandum making certain amendments in the Notification Nos. 110/95-Cus., and 111/95-Cus., dated the 5th June, 1995.
[Placed in Library See No. LT 8596/95]
- (x) G.S.R.709(E) published in Gazette of India dated the 1st November, 1995 together with an explanatory memorandum making certain amendments in the Notification No.117/94-Cus., dated the 27th April, 1994.
- (xi) G.S.R.760(E) published in Gazette of India dated the 22nd November, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 110/86-Cus., dated the 17th February, 1986.
[Placed in Library See No. LT 8596/95]
- (xii) The Adhoc Exemption Order Nos. 158 and 208 dated the 31st May, and 20th July, 1995 together with an explanatory memorandum regarding exemption to Smelting Plant being supplied free-of-cost in terms of an Aid Agreement between the Governments of Asustralia and India imported by Messers Hindustan Copper Limited.
[Placed in Library See No. LT 8597/95]
- (xiii) The Adhoc Exemption Order No. 215 dated the 31st July, 1995 together with an explanatory memorandum regarding exemption to equipments required for execution of a project for installation of a Network Management System for the Southern Telecom Region.
[Placed in Library See No. LT 8598/95]
- (xiv) The Adhoc Exemption Order No. 219 dated the 4th August, 1995 together with an explanatory memorandum regarding exemption from payment of customs duty on import of components of Copper-T contraceptive devices required for the manufacture of Copper-T contraceptive devices-regarding.
[Placed in Library See No. LT 8599/95]
- (xv) The Adhoc Exemption Order No. 226 dated the 14th August, 1995 together with an explanatory memorandum regarding exemption from payment of customs duty on import of machinery and equipments by Greater Calcutta Gas Supply Corporation Limited, Calcutta.
[Placed in Library See No. LT 8600/95]
- (xvi) The Adhoc Exemption Order No. 244 dated the 8th September, 1995 together with an

explanatory memorandum regarding exemption from payment of customs duty in respect of construction plant equipment, spares, tools, construction materials and consumables to be imported by the Contractors of M/s. National Hydroelectric Power Corporation.

[Placed in Library See No. LT. 8601/95]

(5) A copy each of the following Notifications (Hindi and English versions) under section 296 of Income-tax Act, 1961:-

- (i) The Income-tax (Eleventh Amendment) Rules, 1995 published in Notification No. S.O. 640(E) in Gazette of India dated the 18th July, 1995.
- (ii) The Income-tax (Sixteenth Amendment) Rules, 1995 published in Notification No. S.O. 734(E) in Gazette of India dated the 23rd August, 1995.
- (iii) The Income-tax (Seventeenth Amendment) Rules, 1995 published in Notification No. S.O. 735(E) in Gazette of India dated the 23rd August, 1995.
- (iv) The Income-tax (Eighteenth Amendment) Rules, 1995 published in Notification No. S.O. 741(E) in Gazette of India dated the 25th August, 1995.
- (v) The Income-tax (Nineteenth Amendment) Rules, 1995 published in Notification No. S.O. 813(E) in Gazette of India dated the 27th September, 1995.

[Placed in Library See No. LT. 8602/95]

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :-

- (i) The Indian Overseas Bank Officer Employees' Acceptance of Jobs in Private Sector concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. IRD/184/311 in Gazette of India dated the 8th April, 1995, together with, a corrigendum thereto published in Gazette of India dated the 29th July, 1995.

[Placed in Library See No. LT. 8603/95]

- (ii) The Bank of India Officer Employees' Acceptance of Jobs in Private Sector concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. IL/9596/597 in Gazette of India dated the 22nd July, 1995.

[Placed in Library See No. LT. 8604/95]

- (iii) The Punjab National Bank Officer Employees (Acceptance of Jobs in Private Sector)

Amendment Regulations, 1995 published in Notification No. GSR PNB/DAC/4/95 in Gazette of India dated the 1st April, 1995 together with a corrigendum thereto published in Gazette of India dated the 5th August, 1995.

[Placed in Library See No. LT. 8605/95]

- (iv) The UCO Bank Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1995 published in Notification No. OAJ/1/1995 in Gazette of India dated the 20th May, 1995.

[Placed in Library See No. LT. 8606/95]

- (v) The Corporation Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) (Amendment) Regulations, 1994 published in Notification No. PAD/IR/158/95 in Gazette of India dated the 1st July, 1995.

[Placed in Library See No. LT. 8607/95]

- (7) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library See No. LT. 8608/95]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1994-95, alongwith Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Life Insurance Corporation of India for the year 1994-95.

[Placed in Library See No. LT. 8609/95]

- (9) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1995, together with Auditor's Report thereon:

- (i) Rushikulya Gramya Bank, Berhampur (Orissa).

[Placed in Library See No. LT. 8610/95]

- (ii) Siwan Kshetriya Gramin Bank, Siwan (Bihar).

[Placed in Library See No. LT. 8611/95]

- (iii) Kanakadurga Grameena Bank, Gudivada (A.P.).

[Placed in Library See No. LT. 8612/95]

- (iv) Bastar Kshetriya Gramin Bank, Jagdalpur (M.P.).

[Placed in Library See No. LT. 8613/95]

- (v) Chaitanya Grameena Bank, Tenali (A.P.).
[Placed in Library See No. LT. 8614/95]
- (vi) Bhojpur Rohtas Gramin Bank, Arrah (Bihar).
[Placed in Library See No. LT. 8615/95]
- (vii) Shahdol Kshetriya Gramin Bank, Shahdol (M.P.).
[Placed in Library See No. LT. 8616/95]
- (viii) Vindhya Vasini Gramin Bank, Mirzapur (U.P.).
[Placed in Library See No. LT. 8617/95]
- (ix) Sahyadri Gramin Bank, Shimoga (Karnataka).
[Placed in Library See No. LT. 8618/95]
- (x) Kosi Kshetriya Gramin Bank, Purnea (Bihar).
[Placed in Library See No. LT. 8619/95]
- (xi) Krishana Grameena Bank, Gulbarga (Karnataka).
[Placed in Library See No. LT. 8620/95]
- (xii) Dewas Shajapur Kshetriya Gramin Bank, Dewas (M.P.).
[Placed in Library See No. LT. 8621/95]
- (xiii) Surguja Kshetriya Gramin Bank, Ambikapur (M.P.).
[Placed in Library See No. LT. 8622/95]
- (xiv) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha (M.P.).
[Placed in Library See No. LT. 8623/95]
- (xv) Devi Patan kshetriya Gramin Bank, Gonda (U.P.).
[Placed in Library See No. LT. 8624/95]
- (xvi) Cauvery Grameena Bank, Mysore (Karnataka).
[Placed in Library See No. LT. 8625/95]
- (xvii) Alaknanda Gramin Bank, Pauri (Garhwal) (U.P.).
[Placed in Library See No. LT. 8626/95]
- (xviii) Godavari Grameena Bank, Rajahmundry (A.P.).
[Placed in Library See No. LT. 8627/95]
- (xix) Hazaribag Kshetriya Gramin Bank Hazaribag (Bihar).
[Placed in Library See No. LT. 8628/95]
- (xx) Thane Gramin Bank, Thane (Maharashtra).
[Placed in Library See No. LT. 8629/95]
- (xxi) Kolam Gramin Bank, Kolar (Karnataka).
[Placed in Library See No. LT. 8630/95]
- (xxii) Santhal Parganas Gramin Bank, Dumka (Bihar).
[Placed in Library See No. LT. 8631/95]
- (xxiii) Buldana Gramin Bank, Buldana (Maharashtra).
[Placed in Library See No. LT. 8632/95]
- (xxiv) Begusarai Kshetriya Gramin Bank, Begusarai (Bihar).
[Placed in Library See No. LT. 8633/95]
- (xxv) Vidur Gramin Bank, Bijnor (U.P.).
[Placed in Library See No. LT. 8634/95]
- (xxvi) Tulsi Gramin Bank, Banda (U.P.).
[Placed in Library See No. LT. 8635/95]
- (xxvii) Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara (M.P.).
[Placed in Library See No. LT. 8636/95]
- (xxviii) Gurgaon Gramin Bank, Gurgaon (Haryana).
[Placed in Library See No. LT. 8637/95]
- (xxix) Sharda Gramin Bank, Satna (M.P.).
[Placed in Library See No. LT. 8638/95]
- (xxx) Etawah Kshetriya Gramin Bank, Etawah (U.P.).
[Placed in Library See No. LT. 8639/95]
- (xxxi) Chitradurga Gramin Bank, Chitradurga (Karnataka).
[Placed in Library See No. LT. 8640/95]
- (xxxii) Singhbhum Kshetriya Gramin Bank, Chaibasa (Bihar).
[Placed in Library See No. LT. 8641/95]
- (xxxiii) South Malabar Gramin Bank, Malappuram (Kerala).
[Placed in Library See No. LT. 8642/95]
- (xxxiv) Alwar Bhartpur Anchalik Gramin Bank, Bharatpur (Rajasthan).
[Placed in Library See No. LT. 8643/95]
- (xxxv) Rewa Sidhi Gramin Bank, Rewa (M.P.).
[Placed in Library See No. LT. 8644/95]
- (xxxvi) Sangameshwara Grameena Bank, Mahaboob Nagar (A.P.).
[Placed in Library See No. LT. 8645/95]
- (xxxvii) Shivpuri Guna Kshetriya Gramin Bank, Shivpuri (M.P.).
[Placed in Library See No. LT. 8646/95]
- (xxxviii) Parvatiya Gramin Bank, Chamba (H.P.).
[Placed in Library See No. LT. 8647/95]
- (xxxix) Saran Kshetriya Gramin Bank, Chapra (Bihar).
[Placed in Library See No. LT. 8648/95]
- (xl) Sri Ganganagar Kshetriya Gramin Bank, Sriganganagar (Rajasthan).
[Placed in Library See No. LT. 8649/95]

- (xii) Gurdaspur Amritsar Kshetriya Gramin Vikas Bank, Gurdaspur (Punjab).
[Placed in Library See No. LT. 8650/95]
- (xlii) Shri Venkateswara Grameena Bank, Chittoor (A.P.).
[Placed in Library See No. LT. 8651/95]
- (xliii) Sri Sathavahana Grameena Bank, Karimnagar (A.P.).
[Placed in Library See No. LT. 8652/95]
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :-
- (i) G.S.R. 687(E) published in Gazette of India dated the 20th October, 1995 together with an explanatory memorandum making certain amendments in the Notification Nos. 136/94-CE, and 1/95-CE, dated the 10th November, 1994 and the 4th January, 1995 respectively.
[Placed in Library See No. LT.8653/95]
- (ii) G.S.R. 708(E) published in Gazette of India dated the 1st November, 1995 together with an explanatory memorandum seeking to prescribe tariff value on aerated waters, generally known as soft drinks for the purpose of levy of excise duty.
[Placed in Library See No. LT. 8653/95]
- (iii) G.S.R. 738(E) published in Gazette of India dated the 13th November, 1995 together with an explanatory memorandum regarding exemption from payment of Central Excise duty to specified items of rolling stock when supplied to the Konkan Railway Corporation Limited and disallow exemption in case the items are not owned by the Indian Railways or the Konkan Railway Corporation Limited.
[Placed in Library See No. LT. 8653/95]
- (iv) The Central Excise (Thirteenth Amendment) Rules, 1995 published in Notification Nos, G.S.R. 752 (E) in Gazette of India dated the 17th November, 1995 together with an explanatory memorandum.
[Placed in Library See No. LT. 8653/95]
- (v) G.S.R. 595 (E) published in Gazette of India dated the 23rd August, 1995 containing corrigendum to the Notification No. 40/94-CE dated the 22nd September, 1994.
[Placed in Library See No. LT. 8653/95]
- (11) A copy of the Uttar Pradesh Tax on Luxuries (Repeal) Ordinance, 1995 (No. 39 of 1995) (Hindi and English versions) promulgated by the Government of Uttar Pradesh on the 4th October,

1995, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the proclamation dated the 18th October, 1995 issued by the President in relation to the State of Uttar Pradesh.

[Placed in Library See No. LT. 8654/95]

Annual Report alongwith Audited Accounts of the National Institute of Hydrology, Roorkee for 1994-95, and statement showing reasons for delay in laying the papers.

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :
Sir, I beg to lay on the Table :

- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 1994-95.

[Placed in Library See No. LT. 8655/95]

Review of the working of and Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar for 1994-95, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : Sir, I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :-
- (a) (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1994-95.
- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1994-95.
- (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8657/95]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 1994-95.

[Placed in Library See No. LT. 8658/95]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 1994-95.

[Placed in Library See No. LT. 8659/95]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1994-95 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1994-95.

[Placed in Library See No. LT. 8660/95]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1994-95, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture and

Rural Development Banks' Federation Limited, Bombay for the year 1994-95.

[Placed in Library See No. LT. 8661/95]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1994-95, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Bombay for the year 1994-95.

[Placed in Library See No. LT. 8662/95]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1994-95, together with Audit Report thereon.
- (iii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1994-95.

[Placed in Library See No. LT. 8663/95]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperative Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fisherman's Cooperative Limited, New Delhi, for the year 1994-95.

[Placed in Library See No. LT. 8664/95]

- (9) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the State Farms Corporation of India for the year 1994-95 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library See No. LT.8665/95]

- (10) A copy of the Notification No. S.O. 969(E) (Hindi and English versions) published in Gazette of India dated the 13th December, 1995, containing Corrigendum, in English version only, to the Notification No. S.O. 459(E) dated the 22nd May,

1995, issued under section 3 of the Essential Commodities Act, 1955.

[Placed in Library See No. LT. 8666/95]

Annual Report of the National Thermal Power Corporation Ltd. New Delhi for 1994-95, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon, etc.

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL: Sir, I beg to lay on the Table :-

(1) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Annual Report of the National Thermal Power Corporation Ltd., New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 8667/95]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 1994-95.

[Placed in Library See No. LT. 8668/95]

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Thermal Power Corporation Limited and the Department of Power, for the year 1995-96.

[Placed in Library See No. LT. 8669/95]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 1994-95.

[Placed in Library See No. LT. 8670/95]

Annual Report and Review on the working of the Assam University, Silchar for 1994-95 and University of Hyderabad, Hyderabad for 1994-95, respectively etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : Sir, I beg to lay on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 1994-95.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University Silchar, for the year 1994-95.

[Placed in Library See No. LT. 8671/95]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1994-95.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 1994-95.

[Placed in Library See No. LT. 8672/95]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1994-95.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 1994-95.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the Year 1994-95 together with Audit Report thereon.

[Placed in Library See No. LT. 8673/95]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Technology, Jamshedpur, for the year 1993-94.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library See No. LT. 8674/95]

Annual Report and Review on the working of the Lok Jumbish Parishad, Jaipur for 1994-95, alongwith Audited Accounts, etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : Sir, I beg to lay on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 1994-95.

[Placed in Library See No. LT. 8675/95]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Uttar Pradesh, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Uttar Pradesh, for the year 1994-95.

[Placed in Library See No. LT. 8676/95]

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT. 8677/95]

*Notification to extend the period of
Supersession of Delhi Municipal Corporation.*

THE MINISTER OF STATE IN MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Prof. M. Kamson I beg to lay on the Table :-

A copy of the Notification No. U-14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 29th September, 1995 making certain amendments in the Order published in Notification No. U-14011/160/89-Delhi (I), dated the 6th January, 1990 so as to extend the period of supersession of Delhi Municipal Corporation for an additional period of four months with effect from the 1st October, 1995, under sub-section (4) of section 490 of Delhi Municipal Corporation Act, 1957.

[Placed in Library See No. LT. 8678/95]

*Annual Report and Review on the working of
the National Cooperative Consumers' Federation of
India Ltd; New Delhi for 1994-95, alongwith
Audited Accounts.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Venod Sharma I beg to lay on the Table :-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1994-95 alongwith Audited Accounts.

- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1994-95.

[Placed in Library See No. LT. 8679/95]

*Annual Report and Review on the working of
the National Institute of Public Cooperation and
Child Development, New Delhi for 1993-94,
along with Audited Accounts and Statement showing
reasons for delay in laying these papers.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : Sir, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Volume I and II) (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the Year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1993-94.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT. 8680/95]

14.35 hrs.

COMMITTEE ON ESTIMATES

Fifty-fourth Report and Minutes

[English]

SHRI S.B. SIDNAL (Belgaum) : Sir, I beg to present the Fifty-fourth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs - Budget Division) Raising of Monetary Limit of 'Works' shown in the Works Annexure appended to Detailed Demands for Grants and Minutes of the sittings of the Committee relating thereto.

14.35½ hrs.

COMMITTEE ON ESTIMATES

Action taken Statements

[English]

SHRI S.B. SIDNAL (Belgaum) : Sir, I beg to lay on the Table (Hindi and English versions) the statements

showing action taken by Government on the recommendations contained in the following Reports:-

- (1) 25th Report (10th Lok Sabha) on Role of Controller of Capital Issues - Development of Capital Market-Status of Small Investors.
- (2) 32nd Report (10th Lok Sabha) on Central Board of Direct Taxes.
- (3) 37th Report (10th Lok Sabha) on Central Bureau of Investigation.
- (4) 41st Report (10th Lok Sabha) on Defence Force Levels, Manpower, Management and Policy.
- (5) 47th Report (10th Lok Sabha) on Navodaya Vidyalayas.
- (6) 51st Report (10th Lok Sabha) on Foreign Missions.

14.36 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS
Forty-fifth Report

[English]

SN. LDR. KAMAL CHAUDHARY (Hoshiarpur) : Sir, I beg to present the Forty-fifth report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Thirty-Sixth Report on Gas Authority of India Limited.

14.36½ hrs.

COMMITTEE ON PETITIONS
Twenty-fourth Report

[English]

SHRI P.G. NARAYANAN (Gobichettipalayam) : Sir, I beg to present the Twenty-fourth Report (Hindi and English versions) of the Committee on Petitions.

14.37 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE
Nineteenth and Twentieth Reports

[Translation]

SHRI KHELSAI SINGH (Sarguja) : Sir, I beg to present the Nineteenth and Twentieth Report (Hindi and English versions) of the Committee on Papers Laid on the Table of the House and the minutes of its meetings.

14.37¼ hrs.

STANDING COMMITTEE ON AGRICULTURE
Twenty-ninth, Thirtieth, Thirty-second and
Thirty-fourth Reports

[English]

SHRI NITISH KUMAR (Barh) : Sir, I beg to present the following reports (Hindi and English versions) of the Standing Committee on Agriculture :-

- (1) Twenty-ninth Report on Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Amendment Bill, 1994.
- (2) Thirtieth Report on the Rice-Milling Industry (Regulation) Repeal Bill, 1995.
- (3) Thirty-second Report on the Action Taken by the Government on the recommendations/ observations contained in the Twentieth Report on Demands for Grants (1995-96) of the Department of Agricultural Research and Education.
- (4) Thirty-fourth Report on the Action Taken by the Government on the recommendations/ observations contained in the Twenty-second Report on the Demands for Grants (1995-96) of the Ministry of Water Resources.

14.37½ hrs.

STANDING COMMITTEE ON
EXTERNAL AFFAIRS
Eighth Report, Ninth Report and Minutes

[English]

SHRI INDER JIT (Darjeeling) : Sir, I beg to present the following reports (Hindi and English versions) of the Standing Committee on External Affairs :-

- (1) Eighth Report on Action Taken on the Recommendations contained in the fourth Report of the Committee on Situation prevailing in Pakistan Occupied Kashmir and Northern Areas.
- (2) Ninth Report on Indian Council for Cultural Relations and the Minutes of the sittings of the Committee relating thereto.

14.38 hrs.

STANDING COMMITTEE ON
PETROLEUM AND CHEMICALS
Twenty-second Report

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, I beg to present the Twenty-second Report (Hindi and English

versions) of the Standing Committee on Petroleum and Chemicals on Action Taken by Government on the recommendations contained in the 11th Report of the Committee (10th Lok Sabha) on "Molasses - Distribution and Pricing" (Ministry of Chemicals and Fertilizers, Department of Chemicals and Petrochemicals).

14.38½ hrs.

STANDING COMMITTEE ON HOME AFFAIRS

Twenty-sixth Report

[English]

SHRI NARAIN SINGH CHAUDHRI (Hissar) : Sir, I beg to lay on the Table a copy (Hindi and English versions) of the Twenty-sixth Report of the Committee on Home Affairs on the situation in Jammu and Kashmir.

...(Interruptions)

14.39 hrs.

BUSINESS ADVISORY COMMITTEE

Motion Re. : Fifty-seventh Report

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, I beg to move the following :-

"That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 13th December, 1995."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fifty-seventh Report of the Business Advisory

Committee presented to the House on the 13th December, 1995."

The motion was adopted.

[English]

MR. DEPUTY-SPEAKER : Now, Shri Jagdish Tytler will move the motion for introduction of the Bill.

(Interruptions)

COAL MINES PROVIDENT FUND AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL*

14.39½ hrs.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : Sir, I beg to move for leave to introduce a Bill further to amend the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948."

The motion was adopted.

SHRI JAGDISH TYTLER : Sir, I introduce** the Bill.

...(Interruptions)

[English]

MR. DEPUTY-SPEAKER : The House stands adjourned to meet again tomorrow, the 20th December, 1995 at 11.00 a.m.

14.40 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 20, 1995/ Arahayana 29, 1917 (Saka)

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 19-12-95.

** Introduced with the recommendation of the President.

PLS 40. XLVI. 13.95

670

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Eighth Edition)
and printed by DATA POINT, 615, Suneja Tower-II, Distt. Centre, Janakpuri, New Delhi-58. Ph. 5505110
